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14 Magha, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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[P.T.O]

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RAJYA SABHA

Thursday, the 3^d February, 2022/14 Magha, 1943(Saka)

The House met at ten of the clock,

MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of **Shrimati Jamana Devi Barupal**, a former Member of this House, on the 20th of January, 2022 at the age of 87 years.

Shrimati Jamana Devi Barupal was born in August, 1934 at Bikaner in Rajasthan. An agriculturist and a social worker, Shrimati Barupal strived assiduously for the upliftment and empowerment of women as well as the downtrodden. She actively took part in eradication of social evils and helped to establish many schools for girls in rural areas. Shrimati Barupal also authored '*Akhar Prernageet*' which was published in 1995.

Shrimati Jamana Devi Barupal represented the State of Rajasthan in this House, from April, 2000 to April, 2006.

In the passing away of Shrimati Jamana Devi Barupal, the country has lost a dedicated social worker and an able Parliamentarian. We deeply mourn the passing away of Shrimati Jamana Devi Barupal.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

Report and Accounts (2020-21) of VVG NLI, Noida and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Rameswar Teli, I lay on the

Table, a copy each (in English and Hindi) of the following papers —

(a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNI), Noida, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6269/17/22]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (i) Three Hundred Tenth Report on 'Functioning of Central Libraries in the Country;
- (ii) Three Hundred Eleventh Report on 'Creation of Regulatory Framework for Protection of Historical Sites and Monuments';
- (iii) Three Hundred Twelfth Report on 'Review of Central Road and Infrastructure Fund (CRIF) Works'; and
- (iv) Three Hundred Thirteenth Report on 'Promotion of Indian Tourism in Overseas Markets-Role of Overseas Tourist Offices and Indian Embassies'.

REPORT OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Fourth Report of the Joint Committee on Offices of Profit.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI AJIT KUMAR BHUYAN (Assam): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-first Report of the Department-related Parliamentary Standing Committee on Energy on 'Financial constraints in Renewable Energy Sector'.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, yesterday Rajya Sabha witnessed disruption-free proceedings after a long gap. It was delightful to watch quality debate on the Motion of Thanks on the President's Address. The debates yesterday were marked by effective assertions of the achievements of the Ruling Party on one side, and the contestation by the Opposition Members on the other side. This is an advantage of smooth functioning of the House. I hope this spirit will continue to prevail for the remaining part of the Session and also for the future.

There is a notice under Rule 267, for which I have already given my decision yesterday, about Pegasus by Dr. Sivadasan; I am not accepting it.

MATTERS RAISED WITH PERMISSION

Need for development of Kanwar Lake in Manjhaul in Bihar

श्री राकेश सिन्हा (नाम निर्देशित): महोदय, मेरा जीरो ऑवर रामसर साइट से जुड़ी हुई कांवर झील के संबंध में है। बिहार के बेगूसराय के मझौल में यह कांवर झील है। मैं भारत सरकार को बधाई देना चाहता हूँ कि वह 20 अक्टूबर, 2020 को इस झील को रामसर साइट में शामिल कराने में सफल रही। रामसर साइट एक समझौता है, जो ईरान की एक सिटी के नाम के साथ जुड़ा हुआ है। 1971 में यह समझौता हुआ था, इसमें 171 देश शामिल हैं, 1975 में यह लागू हुआ। दुनिया की लगभग 2400 ऐसी साइट्स, जो वेटलैंड्स हैं, आर्द्र भूमि हैं, यह उसका हिस्सा है। भारत के सिर्फ 47 ऐसे क्षेत्र इसका हिस्सा हैं। इसमें जो कांवर झील है, इसका जो क्षेत्रफल है, वह बाकी झीलों की तुलना में तीन गुणा अधिक है, लगभग 2,400 एकड़ में यह फैली हुई है। जैसे भरतपुर का जो अभयारण्य है, यह उससे तीन गुणा अधिक है, लेकिन इस कांवर झील में 59 प्रकार के विदेशी पक्षी आते हैं और 107 प्रकार के देश के भीतर के पक्षी आते हैं, आज उसका विकास नहीं हो पा रहा है, यह यूँ ही पड़ी हुई है। इसके कारण एक हानि वहाँ के किसानों को भी हो रही है। जो लैंड डी-नोटिफाई होना चाहिए, वह नहीं होने के कारण किसान न उस भूमि का उपयोग कर पा रहे हैं और

न बेच पा रहे हैं। दूसरी बात यह है कि यह क्षेत्र सिर्फ पर्यावरण की दृष्टि से ही नहीं, बल्कि सांस्कृतिक दृष्टि से भी महत्वपूर्ण है। यहां भगवान बुद्ध का एक स्तूप है, जो स्तूप बहुत ऐतिहासिक है, यहां भगवान बुद्ध का आगमन हुआ था।

मेरा आपके माध्यम से सरकार से आग्रह है कि जिसे रामसर साइट में शामिल किया गया, जिसमें भारत की सिर्फ 47 साइट्स हैं, जब कि विदेश की 147 कंट्रीज़ हैं, उसके विकास के लिए राज्य सरकार और जिला प्रशासन, तीनों में तालमेल बैठाकर इसे राष्ट्रीय स्तर पर वह स्थान दिया जाए, जो हमने अंतरराष्ट्रीय स्तर पर एक वैधानिक दृष्टि से लिया है, धन्यवाद।

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

Need for inclusion of houses in the State of Odisha under the *Pradhan Mantri Awas Yojana (Gramin)*

MR. CHAIRMAN: Dr. Sasmit Patra, Dr. Amar Patnaik and Shri Sujeet Kumar are also there to speak, so, please be brief.

DR. SASMIT PATRA (Odisha): I will be brief, Sir.

महोदय, प्रधान मंत्री आवास योजना, जो ओडिशा में हैं, मैं इसके बारे में सदन को बताना चाहता हूं। आपको जानकर आश्चर्य होगा कि पिछले तीन सालों में माननीय मुख्य मंत्री, श्री नवीन पटनायक जी ने तीन बार केन्द्र सरकार को चिट्ठियां लिखीं और आग्रह किया कि लगभग छः लाख घर आवास पोर्टल के ओपन होने से 'प्रधान मंत्री आवास योजना' में जुड़ने चाहिए और ये छः लाख घर ज्यादातर आदिवासी भाई-बहनों के हैं, जो शेड्यूल्ड एरियाज़ में रहते हैं, ये वैस्टर्न ओडिशा, साउथ ओडिशा और केवीके जिलों से हैं। परंतु तीन सालों में आज तक 'प्रधान मंत्री आवास योजना' का पोर्टल नहीं खोला गया। दुख की बात यह है कि इसी साल 13, जनवरी को कर्णाटक के लिए आवास पोर्टल खोला गया, जिससे कि वे लोग अब 25 लाख घरों को जोड़ सकते हैं, लेकिन तीन सालों से माननीय मुख्य मंत्री श्री नवीन पटनायक जी के अनुरोध के बाद भी अभी तक ये जो छः लाख घर हैं, ये जुड़ नहीं पाये हैं।

इसलिए मेरी आपके माध्यम से सरकार से दरखास्त है कि प्रधान मंत्री आवास योजना का पोर्टल खोला जाए और जैसे कर्णाटक के लिए 25 लाख घर अलॉट किये जा रहे हैं, ऐड किये जा रहे हैं, वैसे ही ओडिशा के आदिवासी भाई-बहनों के लिए भी ऐड किये जाएं।

DR. AMAR PATNAIK (Odisha): Sir, I will just supplement to what hon. Member, Dr. Sasmit Patra has said. As per the 2011 Census, Odisha has 9.20 percentage of its population belonging to Scheduled Tribes, just after Madhya Pradesh and Maharashtra. As he said, it is these people who are being affected by denial of addition of 6.65 lakh houses to the Awas Portal. As far as Odisha's performance is concerned, as per the National Institute of Public Finance and Policy, the level of satisfaction with monetary assistance is the highest in Odisha in PMAY houses because the level of construction of the flooring is the best in the country. Despite all these measures and despite raising this issue by me, and by my party Members repeatedly in this House for the last two-and-a-half years, this has not been allowed but a step-motherly treatment has been given to Odisha while allowing it to Karnataka. Thank you, Sir.

SHRI SUJEET KUMAR (Odisha): Sir, I will quickly supplement what my colleagues have said and strongly urge the Government to show a non-partisan attitude and what they have done for Karnataka, similar steps should also be taken for Odisha and the Awas Portal should be opened. Thank you, Sir.

श्री एम. मोहम्मद अब्दुल्ला (तमिलनाडु): महोदय, मैं माननीय सदस्य द्वारा उठाये गए विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

Need for inclusion of Kutchi language in the Eighth Schedule to the Constitution

श्री शक्तिसिंह गोहिल (गुजरात): माननीय सभापति महोदय, मैं आपका दिल से धन्यवाद करता हूँ कि लाखों लोगों की भावना को यहाँ रखने के लिए आपने मुझे मौका दिया है।

मान्यवर, कच्छी भाषा एक ऐसी इंडो-आर्यन भाषा है, जो कच्छ के अलावा ईस्ट अफ्रीका के केन्या, कांगो, साउथ अफ्रीका के कई देशों में, इंग्लैंड, अमेरिका और देश के कई शहरों में, जहाँ कच्छी लोग जाकर बसे हैं, वहाँ यह भाषा बोली जाती है।

मान्यवर, कच्छ एक ऐसा डिस्ट्रिक्ट है या एरिया है, जिसका 45,674 स्क्वेयर किलोमीटर का एरिया है। देश के किसी छोटे राज्य को भी देखें, तो उससे भी बड़ा यह एरिया है। यह कच्छ

एक ऐसा एरिया है - जहां सबसे बड़ी पाँच हड़प्पन संस्कृतियां हुईं, यहाँ धौलावीरा संस्कृति हुई है। हम वहाँ White Rann देखने के लिए, White Desert देखने के लिए जाते हैं।

मान्यवर, कच्छ के लोगों ने बार-बार यह भावना व्यक्त की है कि संविधान की 8वीं अनुसूची में कच्छी भाषा को include किया जाए - यह बात बार-बार कच्छ के लोगों ने रखी है। मैं आपके ज़रिए सरकार से अनुरोध करना चाहता हूँ कि संविधान की 8वीं अनुसूची में कच्छी भाषा को add किया जाए, धन्यवाद।

श्री सभापति: आप दो शब्द कच्छी भाषा में बोलिए।...(व्यवधान)...

श्री शक्तिसिंह गोहिल : 'किं आयो'। It means 'How are you?' 'किं आयो'। It is Kutchi language. Kutchi language has script also. मान्यवर, कच्छी भाषा की script भी develop हुई है।

श्री सभापति : ठीक है। मजा मां।...(व्यवधान).... प्लीज़, प्लीज़।

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the issue raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

श्री नीरज डांगी (राजस्थान): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री एम. मोहम्मद अब्दुल्ला (तमिलनाडु): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री जी.सी. चन्द्रशेखर (कर्णाटक): महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Faulty representation of COVID statistics of India in the world map depicted in WHO website

DR. SANTANU SEN (West Bengal): Sir, I would like to raise an issue of immense international importance. As a Covid warrior, I often search the international data through WHO site. On 30th January while searching the international data through whocovid19.int, I saw that the map of India showed blue colour and surprisingly, Jammu and Kashmir was coloured separately. When I clicked on the blue part, it showed the data of India. Surprisingly, when I clicked the yellow part it showed the data of Pakistan. To my utter surprise, I noticed that one part of Jammu and Kashmir was separately coloured once again and when I clicked that part only, it showed the data of China. Not only that, I saw in that particular map, the State of Arunachal Pradesh was also demarcated separately. Our Government should have been much more vigilant in this particular issue. We have specially seen that our Government is so much proactive in purchasing Pegasus for spying their own Cabinet Minister and Opposition leaders, like our leader and party General Secretary, Shri Abhishek Banerjee. Thank you.

श्री सभापति: आपका इश्यू क्या है? Shri Jaishankar, please take note of it.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Need to issue notification enhancing the ceiling of gratuity to workers during the intervening period between January 2016 and March, 2018

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I am raising the issue of gratuity. Gratuity is a social security scheme and retirement benefit of Government employees. The Seventh Central Pay Commission has enhanced ceiling of gratuity to Rs.20 lakhs from 1.1.2016 for the Government servants. However, on persistent demand from the workers for payment of gratuity on par with Government employees, the Payment of Gratuity Act was modified by issuing the Notification only on 29th March, 2018 that the amount of gratuity shall not exceed Rs.20 lakhs, but it is done prospectively, instead of from 1.1.2016. Hence, for the workers who retired during this intervening period of 27 months, and whose eligibility of gratuity is more than Rs. 10 lakhs, their gratuity is restricted to Rs.10 lakhs. For earning a gratuity of Rs. 10 lakhs, the worker should be at least drawing a salary of Rs.57,777 and for getting up to Rs.20 lakhs, his salary should be above Rs.1,15,550 per month. Therefore, there will be very few workers or employees who would be entitled for gratuity ranging between Rs. 10 lakhs to 20 lakhs. Therefore, I demand that the ceiling limit of gratuity should be enhanced to Rs.20 lakhs during the intervening period of January, 2016 to March, 2018. It would also not impinge on the finance of the companies, since there will be very few people left. Even some employers are also ready to pay enhanced gratuity as they will get tax relief. Since the ceiling has been fixed, they are not able to do so. Hence, I request the hon. Minister of Labour to take the initiative by notifying the provision for the intervening period also. Thank you.

SHRI N. R. ELANGO (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Need to provide approval and financial assistance to Thiruvananthapuram-Kasargod semi-high speed rail corridor (K-Rail silver line project) in Kerala

SHRI ELAMARAM KAREEM (Kerala): Respected Chairman, Sir, I would like to raise an important issue relating to the State of Kerala. Sir, Government of Kerala has proposed a semi-high speed rail corridor from Thiruvananthapuram to Kasargod called the Silver Line. This double lane rail will connect both ends of Kerala within four hours. The present duration of transport is 10-12 hours. Trains can run with a maximum operational speed of 200 km per hour by carrying around 80,000 passengers per day.

Sir, feasibility study of the project was conducted in 2019 and the Railway Board had issued in-principle approval for the project on 17th December, 2019. A Detailed Project Report of the Silver Line was submitted to the Ministry of Railways in June, 2019. Sir, preparatory work for land acquisition is going on.

SHRI K.C. VENUGOPAL (Rajasthan): Sir, people of Kerala are totally against this project. ...*(Interruptions)*... People of Kerala are totally opposing this project. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Sir, Silver Line is a green transportation project. It will reduce more than 2.8 lakh tons of carbon-dioxide per day. It will create more than 50,000 direct and indirect employment during the construction phase and 11,000 direct and indirect employment during the operational phase. So, I request, through you, Sir, the Government of India...

SHRI K.C. VENUGOPAL: Sir, people are opposing this. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Sir, don't allow any interruption. I have not yet completed. ...*(Interruptions)*... Let me complete it, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: There is nothing wrong. Everybody has got a right to have one's opinion.

SHRI ELAMARAM KAREEM: Yes, Sir. But, let me complete. ...*(Interruptions)*... I have not completed my submission, Sir. ...*(Interruptions)*... I request the Government of India to give permission immediately. ...*(Interruptions)*... This is my request. Thank you.

SHRI K.C. VENUGOPAL: Sir, without feasibility study and without Environmental Impact Assessment, the Government of Kerala is bulldozing this project. Sir, people of Kerala are against this project. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Nobody is opposing; you are opposing this. ...*(Interruptions)*...

SHRI ABDUL WAHAB (Kerala): Sir, nobody is supporting it. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, nobody is opposing the project. ...*(Interruptions)*...

MR. CHAIRMAN: Please, let there be no controversy in the House. ...*(Interruptions)*... Let the Government study this proposal by looking into all its pros and cons and take a final view. ...*(Interruptions)*... Now, Shri B. Lingaiah Yadav. इस प्रकार से बिना permission के नहीं बोलना। बिना permission के high speed है, इसलिए थोड़ा crush करेगा। श्री बी. लिंग्याह यादव।

SHRI K. SOMAPRASAD (Kerala): Sir, I associate myself with the Zero Hour submission made by the hon. Member. Thank you.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

Need to conduct OBC census in the Country

SHRI B. LINGAIAH YADAV (Telangana): *Sir, it is estimated that people belonging to the Other Backward Class comprise around 60 to 70 percentage of the country's population. On 31st August 2018, Shri Rajnath Singh, the then Home Minister had mentioned clearly in the meeting held for National Commission for Backward Classes that a census for OBC will be conducted. He also stated that the roadmap for the same has been prepared. Unfortunately, this proposal has not been implemented till date. Recently, in an affidavit submitted by the Central Government to the Supreme Court, the Central Government stated that conducting a caste census for the Backward Classes is impossible. My apprehension is that the Central Government is delaying the sub-categorisation of OBC citing the same reason. The census for OBC was conducted during the British regime and was not conducted in the last 75 years after India attained Independence. This reflects the negligence of the Central Government. Livestock census is also being conducted in our country but it is very unfortunate that census for OBC is not being conducted. The States of Tamil Nadu, Telangana, Maharashtra and Odisha have passed resolutions in their respective State Assemblies urging the Central Government to conduct a caste census for the Backward Classes. As the statistical data regarding the Other Backward Classes are not available, students and employees belonging to this group are being subjected to injustice. On behalf of the TRS Party, I request the Central Government through you, Sir, to conduct a census for the OBC. Thank you, Sir.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

* English translation of the original speech made in Telugu.

DR. L. HANUMANTHAI AH (Karnataka): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

Problems being faced by the rubber farmers

SHRI JOSE K. MANI (Kerala): Sir, the rubber farmers, who are the backbone of Kerala economy, are in distress and in pathetic condition, mainly because of the import of natural rubber and the falling price of natural rubber, and also adds to this the COVID pandemic. Add to this, the Government of India has decided to repeal the Rubber Act, 1947, and bring the Rubber Promotion and Development Bill, 2022. On January 10th, they had published the draft Bill on their website for the suggestions and comments from public and the stakeholders, till January 21st. Going through the Bill, it is learnt that it is detrimental to the farmers. During the same period, similar thing has been done to the Spices Board Act. If you go through the draft, you will see that it is detrimental to both, the rubber farmers and the spices farmers. As you know, the Rubber Board was established to assist the farmers. Now, the powers of the Rubbers have been taken away and no support has been given to them in the draft. My request to the Government of India is: Number one, after the publication of the

draft Bill on the website, only twelve days have been given for inviting comments from the public and experts. No publicity was given to this. So, please extend this time for another 30 days, from today onwards; and, enough publicity should be given so that public can send their comments. Number two, in the Bill, the rubber and the spices should be declared as an agricultural produce. And, a mechanism should be devised both by the Spices Board and the Rubber Board, so that cost of production is considered every two years and, accordingly, a minimum price should be provided. ...*(Interruptions)*...

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you. Whoever is associating, please you're your slip. Now, Shri Subhash Chandra Singh.

Need to reduce GST on tendu leaves

SHRI SUBHASH CHANDRA SINGH (Odisha): *Honb'le Chairman Sir, I had made a request through you regarding the plight of 10 Lakh tendu leaf workers of Odisha who largely belong to Western Odisha. These workers belong to the tribal and SC community, out of which 80% are women. With the increase in GST to 18%, which was earlier 5%, the Government of Odisha is incurring a loss of Rs. 200 crores.

Hon. Finance Minister should consider the plight of the tendu leaf workers who are not confined to the State of Odisha only; rather, this issue concerns our neighbouring States of Madhya Pradesh and Chhattisgarh as well. Keeping this in

* English translation of original speech made in Odiya.

view, it is requested that GST on Tendu leaves be reduced. Similarly, the application of GST increases the selling price of handloom products.

Odisha is recognised the world over for its handloom and for Sambalpuri *Saree* it produces. Secondly, there has been imposition of GST on every item associated with the handloom, ranging from its selling price and on products like cotton, dyes and wax. Kindly look into it.

Thirdly, will the Ministry of Textile consider introducing a course on handloom technology at the degree-level in the Institute of Technology at Bargarh? There is a diploma course at Bargarh and it is requested that the Institute of Technology be given the status of Degree College.

Sir, through you, I urge upon the Government to consider all the three issues I have mentioned. The prime identity of Odisha is its handloom and Sambalpuri saree. Sir, the problems/concerns of Tendu leaves' workers may be taken into consideration.

MR. CHAIRMAN: You spoke well in your mother tongue. आप अपनी मातृभाषा में बहुत अच्छे से बोले। The hon. Member is advocating that GST should not be there on *tendu* leaves collection.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

Need to use tax collected from goods like alcohol and tobacco for rehabilitation and de-addiction centres

डा. विकास महात्मे (महाराष्ट्र): चेयरमैन सर, मैं आज आपके माध्यम से यह बताना चाहूँगा कि हम जो tax collect करते हैं, जिनमें sin goods भी हैं, जैसे शराब और तंबाकू है, उनके संबंध में 2019 की एम्स की एक स्टडी है, उसके अनुसार 14.6 per cent of population is affected by using alcohol. और, जैसे alcohol का सेवन करते हैं, वैसे ही 27 करोड़ लोग तंबाकू का भी सेवन कर रहे हैं। इसमें दुख की बात यह है कि दिन-ब-दिन इनकी संख्या बढ़ रही है। महोदय, सभी सरकारें इसके खिलाफ हैं, यानी यह संख्या बढ़नी नहीं चाहिए। वे इसके लिए काम करती हैं, लेकिन इसका कोई भी उपयोग नहीं हो रहा है। इन sin goods से जो tax collect होता है, वह tax collection बढ़ना चाहिए, इसके लिए हाल ही में दिल्ली और महाराष्ट्र में शराब के लिए कुछ खास उपाय किए गए हैं और योजना बनाई गयी है - जैसे शराब की घर-घर तक डिलीवरी की जाए। वैसे ही, हाल में महाराष्ट्र में liquor malls में available होगी, 1,000 sq. ft. की shops में available होगी, यह बताया गया है। हम कहते हैं कि शराब से लोगों को addiction होता है, लेकिन मुझे ऐसा लग रहा है कि State Governments are getting addicted to the tax collection amount through sin goods क्योंकि इससे बहुत ज्यादा tax मिलता है। मेरा कहना है कि यह जो मॉल्स वगैरह में शराब available करा रहे हैं, उसके बजाय जो tax collect कर रहे हैं, यदि उसे शराब के addiction को कम करने के लिए, उसके ट्रीटमेंट के लिए, जन-जागृति के लिए और मनोविकास के लिए खर्च करें, तो इसका use कम होगा।

MR. CHAIRMAN: Right. ...*(Interruptions)* ... प्रियंका जी, आप क्या कहना चाहती हैं?

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, what he has said about Maharashtra is incorrect.

डा. विनय पी. सहस्त्रबुद्धे (महाराष्ट्र): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Need for re-examination of UGC NET exam for Kannada conducted by the National Testing Agency (NTA)

DR. L. HANUMANTHAI AH (Karnataka): Sir, the University Grants Commission has outsourced the examination of regional languages to National Testing Agency. Very recently, on 26.12.2021, the National Testing Agency conducted the examination of Kannada language to become eligible for lecturers in Karnataka. Out of 100 questions, only 10 questions were in Kannada and 90 questions were in Hindi. All the students were not happy with that. So, they complained against that. After some time, they uploaded one more question paper, which was also not correct. It was an online examination. The system was not going well. Many students could not even log in. Some students could log in and some students could not do that. Then, again, 90 questions were not in Kannada. They did not answer those questions. So, it was not complete. The examiner said, "You can go home, it will be completed." The problem is that when the result came, all the students who were not able to log in, their result came as 'Not completed' and the result of those students who were able to log in and answer also, came as 'Not completed'. The students now have to apply for correction. They have to pay Rs.1,000/- per question. How can the poor students, who are not even employed, apply? Sir, there are 50,000 students. ...*(Interruptions)*...

MR. CHAIRMAN: Okay, Hanumanthaiah ji. ...*(Interruptions)*... Let us do justice to the issue. ...*(Interruptions)*...

DR. L. HANUMANTHAI AH: I request the Government to cancel this examination and conduct re-examination and give justice to the students who have been affected.

MR. CHAIRMAN: The Minister of State is there. ...*(Interruptions)*... Please. You want a solution or you want just ...*(Interruptions)*.. He has raised an important issue. I am asking the Minister to look into that. The Minister has stood up. Let him get it examined and then get back.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sure, Sir.

MR. CHAIRMAN: Right.

श्री मल्लिकार्जुन खरगे (महाराष्ट्र): महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI G.C. CHANDRASEKHAR (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Dr. Ameer Yajnik; please take note of the time.

Need to address rising malnutrition among children in post pandemic period

DR. AMEE YAJNIK (Gujarat): Sir, I would like to raise a very important issue, which is regarding malnutrition among children. I would request the hon. Minister of Women and Child Development to look at the data. They have estimated that about 70.76 lakh children are under the SAM category, that is, Severely Acute Malnourishment, and almost 15.76 lakh children under Moderately Acute Malnourishment.

MR. CHAIRMAN: The time is up.

DR. AMEE YAJNIK: Sir, the Minister must take into consideration the fact that children are the most neglected section of the society. The food system has done injustice to them.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I too associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

OBSERVATIONS BY THE CHAIR - *Contd.*

MR. CHAIRMAN: Hon. Members, I have two observations to make. One is that Shri K.C. Venugopal and two other Members have given a notice of privilege against the IT Minister. I am examining it.

SHRI K.C. VENUGOPAL: Give me one minute, Sir.

MR. CHAIRMAN: Once I examine it, I have to seek the clarification of the Minister and then we would get back to you, Venugopalji.

The second observation is about time allocation. Time allocation of 12 hours and 11 hours for discussion has been done by the Business Advisory Committee. Once the time was allocated, various parties were informed about the time allocation. Respective parties have been told to give names accordingly and also, if possible, mark the time that they want to give to each Member. Now, I am told that they have sent it to Members, but they are not following it. The problem is, if some speakers take more time and leave less time for their colleagues, there would be practical problems. I do not want to name any party here. I would request all the leaders to see to it that whatever time Members have been allocated is followed by one and all.

Now, Question Hour.

(MR. DEPUTY CHAIRMAN *in the Chair*)

ORAL ANSWERS TO QUESTIONS

Decisions for improving performance of sportspersons

†* 16. SHRI BRIJLAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the decisions taken by Government for improving the performance of sports persons in the country during last five years; and

(b) the steps taken in this regard for making country perform better at international level in comparison to other countries?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) Sportspersons preparing for participation in international sportsevents are continuously being assisted for their training and competitive exposures within the

† Original notice of the question was received in Hindi.

country and abroad through the Annual Calendar of Training and Competitions (ACTC), funded under the Scheme of Assistance to National Sports Federations (NSFs). Further, the Target Olympic Podium Scheme (TOPS) is being implemented since 2014 for meeting the requirements of customized training of the athletes with medal prospects in mega sports events such as the Olympics, Asian Games and Commonwealth Games, with a view to improve the performance of sportspersons / teams to excel in their performances in the international sporting events. Besides the continuous regular support being provided to the athletes, the Ministry of Youth Affairs and Sports and the Sports Authority of India (SAI), an autonomous body under the administrative control of the Ministry, have taken a number of decisions and initiatives during the last 5 years, gist of which is given below :

- (i) Constitution of a High Level Committee, comprising of various stakeholders under the Chairmanship of Minister of Youth Affairs and Sports to oversee/support/coordinate and strategize the preparation for the 2020 and 2024 Olympics.
- (ii) Establishment of NCOEs by SAI with a view to impart specialized training to promising athletes by providing state-of-the-art infrastructure and playing facilities, sports science backup, individualized diet prescribed by trained nutritionists and overall supervision under the best coaches, qualified support staff and High Performance Directors. At present, 23 SAI Centres across the country, have been designated as NCOEs to impart specialized training to promising athletes in 24 sports disciplines.
- (iii) Grant of Out of Pocket Allowance (OPA) of Rs. 50,000/- per month to the elite athletes included in the TOPS since September 2017, which is in addition to the support already provided for customised training to the elite athletes.
- (iv) Inclusion of a developmental group in TOPS for young athletes identified for India's Olympic preparations for 2024 and beyond. Under the TOPS Development Group, each athlete receives OPA of Rs. 25,000/- per month and customized training support at a National Centre of Excellence (NCOE). To ensure a focused approach in the Olympic preparation, 14 sport disciplines viz. Archery, Athletics, Badminton, Boxing, Cycling, Fencing, Hockey, Judo, Shooting, Swimming, Table Tennis, Wrestling, Weightlifting

and Rowing have been identified as priority disciplines for excellence at Olympics 2024 and 2028, and at the other upcoming International Competitions.

- (v) Establishment of a Quick Response Injury and Management Rehabilitation Cell under the Mission Olympic Cell (MOC), comprising of a core group of physicians, physiotherapists, and musculoskeletal experts to monitor the injury prevention/rehabilitation protocols of Olympic-bound athletes.
- (vi) Sensitising and educating athletes on life skills, covering topics such as dealing with pressures, communication, media interaction and sports science.
- (vii) Creation of a high performance network of coaches, academies and sports science specialists in India, and globally to provide better technical support to the athletes in preparation for the Olympic Games.
- (viii) Use of Software and Technology - To record training, performance, injury and other parameters for the purpose of athlete monitoring, research and analysis and scientific interventions.
- (ix) Under the vertical “Utilization and Creation of Sports Infrastructure” of the Khelo India Scheme, 282 sports infrastructure projects worth Rs. 2328.39 crore have been sanctioned during the last five years.
- (x) Identification and nurturing of sporting talent under the vertical ‘Talent Search and Development’ of the ‘Khelo India Scheme’ to attain highest levels of achievement at international levels. As of now, 2623 Khelo India Athletes (KIAs) have been selected in 21 sports disciplines including Para Sports. For imparting high quality training to these selected athletes, 247 Academies have been accredited across the country (both SAI and Non-SAI) under the “Support to National/Regional/State Sports Academies” vertical of the Scheme. A financial assistance @ Rs. 6,28,400 (including Rs. 1,20,000 as OPA) per annum per athlete is being provided to these academies.

(xi) Setting up of State-Level Khelo India Centre (SLKIC) under the Khelo India Scheme. One existing sports facility is being identified for upgrading to international standard, and provide state-of-the-art facilities for the training of the athletes. For such centres, financial support in terms of manpower, sports equipment, sports science support, etc. are provided after conducting viability gap analysis. At present, under this vertical, 28 centers in 27 States/UTs administration have been approved as Khelo India State Centre of Excellence (KISCE).

(xii) Enhancement in the amount of award money for the Major Dhyan Chand KhelRatna Award from Rs. 7.5 lakh to Rs. 25 lakh, for the Arjuna Award and the Dronacharya (Lifetime) Award from Rs. 5 lakh to Rs. 15 lakh, for the Dronacharya (Regular) Award and the Dhyanchand Award from Rs. 5 lakh to Rs. 10 lakh.

श्री बृजलाल : 'टारगेट ओलंपिक पोडियम स्कीम (TOPS)' के अंतर्गत देश में कितने खिलाड़ियों को प्रशिक्षण दिया जा रहा है और इसमें कितना बजट आवंटित किया गया है?

श्री निसिथ प्रामाणिक: महोदय, मैं आपके माध्यम से आदरणीय सांसद महोदय को यह अवगत कराना चाहूँगा कि वर्ष 2014 में जब यशस्वी प्रधान मंत्री, आदरणीय नरेन्द्र मोदी जी ने शपथ ग्रहण की, उसके बाद से जिस तरह से हर एक क्षेत्र में उन्होंने विकास के लिए निरंतर प्रयास किया, बिल्कुल वैसे ही खेल के क्षेत्र में भी उन्होंने प्रयास किया। खेल को कैसे बढ़ावा दिया जाए और विश्व पटल पर भारत के चित्र को और कैसे उज्ज्वल किया जाए, इसके लिए वे निरंतर प्रयास करते रहे। इसलिए वर्ष 2014 में ही 'टारगेट ओलंपिक पोडियम स्कीम' प्रारंभ की गई, जिसके तहत हर एक खिलाड़ी, जो भारत के एलीट एथलीट्स हैं, उन लोगों को हर प्रकार की सुविधा दी गई। वर्ष 2014 के बाद हम लोगों ने देखा कि खेल के क्षेत्र में कैसे निरंतर एक पॉजिटिविटी आई और उसमें कितना परिवर्तन आया।

महोदय, हम लोगों ने देखा कि जब वर्ष 2020 और 2021 में पूरा विश्व कोरोना महामारी से जूझ रहा था, तब भारत भी कोरोना महामारी से जूझ रहा था, लेकिन उसके बावजूद 'टारगेट ओलंपिक पोडियम स्कीम' के तहत हर एक एलीट एथलीट को हर प्रकार की सुविधा दी गई। ...**(व्यवधान)**... उसके परिणामस्वरूप, हमारे खिलाड़ियों ने टोक्यो ओलंपिक में अपने उत्तम प्रदर्शन से भारत के झण्डे को विश्व पटल पर ऊँचा लहराया और एक नया इतिहास, नया कीर्तिमान स्थापित किया। ...**(व्यवधान)**... महोदय, आदरणीय प्रधान मंत्री जी की जो दूरदर्शिता है, यह उसका ही फल है। ...**(व्यवधान)**...

श्री उपसभापति : प्लीज़। ...**(व्यवधान)**... माननीय मंत्री जी, एक मिनट। मेरा सवाल पूछने वाले माननीय सदस्यों एवं उत्तर देने वाले माननीय मंत्रियों से आग्रह है कि वे कृपया brief रहें और दूसरों को भी मौका दें। ...**(व्यवधान)**...

श्री निसिथ प्रामाणिक : महोदय, मैं यह कहना चाहूँगा कि TOPS के तहत ...**(व्यवधान)**...

श्री उपसभापति : कृपया सीट पर बैठकर न बोलें। ...**(व्यवधान)**...प्लीज़, सीट पर बैठकर न बोलें। ...**(व्यवधान)**...Nothing is going on record.

श्री निसिथ प्रामाणिक : महोदय, 'TOPS' स्कीम के तहत अभी तक लगभग 452 खिलाड़ियों को प्रशिक्षण की सुविधा प्रदान की जा रही है। अभी तक 198 elite खिलाड़ी, जिनमें पुरुष एवं महिला हॉकी टीम के लगभग 36 खिलाड़ियों को शामिल किया गया है, उनको 'TOPS' स्कीम में ट्रेनिंग भी दी जा चुकी है और 254 upcoming best athletes को डेवपमेंट स्कीम में National Centre of Excellence में customised training भी दी जा रही है।

महोदय, माननीय सदस्य ने पूछा था कि इसका क्या बजट होता है, तो मैं बताना चाहता हूँ कि इसके बजट की कोई भी लिमिट नहीं होती है। किसी भी खिलाड़ी के उत्तम प्रदर्शन के लिए जितने बजट का प्रोविज़न होता है, उतना आवंटन होता है।

श्री बृजलाल : महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह कहना चाहता हूँ कि उत्तर प्रदेश देश का सबसे बड़ा राज्य है। उत्तर प्रदेश में खेलों को प्रोत्साहन देने के लिए भारत सरकार का युवा कार्यक्रम एवं खेल मंत्रालय खिलाड़ियों और खेल infrastructure को किस तरह से विकसित कर रहा है, मैं माननीय मंत्री जी से इस संबंध में जवाब चाहता हूँ।

श्री निसिथ प्रामाणिक : महोदय, मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहूँगा कि उत्तर प्रदेश में भारत सरकार ने मेरठ, लखनऊ, सोनभद्र, प्रतापगढ़, महाराजगंज, एटा, फर्रुखाबाद सदर आदि मिलाकर कुल 24 Multi-purpose hall लगभग 125 करोड़ रुपये की लागत से खेल को बढ़ावा देने के लिए बनाए गए हैं। उसके साथ ही वाराणसी में दो, सहारनपुर और मुजफ्फरपुर मिलाकर 4 synthetic tracks एवं मेरठ में एक hockey astro turf का निर्माण कुल 28 करोड़ रुपये की लागत राशि से तैयार किया गया है। लखनऊ में एक wrestling hall, sports hostel के साथ-साथ उत्तर प्रदेश में कुल 31 प्रोजेक्ट्स 'खेलो इंडिया' स्कीम के अंतर्गत किए जा रहे हैं।

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI SWAPAN DASGUPTA: Sir, through you, I would like to draw hon. Minister's attention to a very curious phenomenon that while India has been doing exceptionally well and gaining medals in the realm of competitive sports particularly in the North-

East and Assam, it is curious that the medal tally sometimes stops at the borders of Assam. MoS (Sports) is a Member of Parliament from Cooch Behar which is in the bordering State of Assam. Why don't the facilities which were there for the North-East, somehow get translated further eastwards despite the fact that it is alleged that the State Government gives generous grants to youth clubs? Are these for sports, or are you complementing their efforts? This is the question I wanted to ask him.

श्री निसिथ प्रामाणिक: महोदय, यह महत्वपूर्ण प्रश्न पूछने के लिए माननीय सदस्य को बहुत-बहुत धन्यवाद। महोदय, मैं आपके माध्यम से यह बताना चाहूंगा कि पूर्व से लेकर पश्चिम और उत्तर से लेकर दक्षिण तक हर एक क्षेत्र में खेल के विकास के लिए आदरणीय प्रधान मंत्री जी की जो सोच है, उसी सोच को आगे बढ़ाते हुए आदरणीय खेल मंत्री श्री अनुराग सिंह ठाकुर जी ने अक्टूबर, 2021 में एक वर्चुअल मीटिंग की थी, जिसमें सारे प्रदेशों के खेल मंत्रियों से सुझाव मांगे थे कि उनके सुझाव और प्रपोज़ल्स क्या हैं और हम किस तरह से उनके प्रदेश में infrastructure और आगे जाकर खेल का डेवलपमेंट कर सकते हैं। महोदय, इसमें लगभग सभी राज्यों ने अपने-अपने प्रपोज़ल्स और सुझाव खेल मंत्रालय को दिए हैं, लेकिन दुःख की बात यह है कि पश्चिमी बंगाल से अभी तक किसी भी प्रकार का प्रपोज़ल नहीं आया है। यदि प्रपोज़ल आएगा तो उस पर विचार किया जाएगा।

SHRI SUJEET KUMAR: Sir, in 2019, the Government had sanctioned Rs.110 crore to set up the National Centre for Sports Science and Research and the objective was to promote scientific methodology in the development and enhancement of sports infrastructure in the country. I would like the hon. Minister to apprise the House about the status of this institution and the time by when it is likely to be completed.

श्री निसिथ प्रामाणिक: महोदय, उसके लिए मंत्रालय में इसका काम चल रहा है और उसके लिए उचित समय पर विचार किया जायेगा।

DR. V. SIVADASAN: Sir, through you, I would like to know from the hon. Minister whether the Government of India has any concrete plans to improve the sports infrastructure facilities in educational institutions in the rural areas.

श्री निसिथ प्रामाणिक: महोदय, ऐसी बहुत सारी जो स्कीम्स हैं, जिन्हें 'खेलो इंडिया' के तहत हम लोगों ने विद्यालय से लेकर विश्वविद्यालय तक में भी लागू किया है। ये ग्रामीण क्षेत्रों में भी खेलों का विकास करने के लिए हैं। जो स्पोर्ट्स अथॉरिटी ऑफ इंडिया है, वह इसके लिए काम कर रही है। 'खेलो इंडिया' के तहत बहुत सारी स्कीम्स हैं, जिनसे विद्यालय का जो खेल परिवेश है और इन्फ्रास्ट्रक्चर है, उसका development किया जा सकता है।

MR. DEPUTY CHAIRMAN: Now, Q.No.17 - Shri M.V. Shreyams Kumar.

Job loss of Indian emigrants

*17. SHRI M.V. SHREYAMS KUMAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large number of Indian emigrants employed in Gulf countries have lost their job in the aftermath of COVID-19 pandemic;

(b) if so, the details thereof including the number of jobs lost so far, during Covid-19 pandemic, State-wise;

(c) whether Government has any proposal to provide rehabilitation or any financial assistance for the Gulf returnees who have lost their jobs;

(d) whether Government has received any representation from the State Government of Kerala regarding this Pravasi problem; and

(e) if so, the response thereon from the Union Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) While a large number of Indian workers in the Gulf returned to India as a result of the impact of Covid-19, the economic recovery in that region and their increasing openness to travel from India has now seen a return by many of them.

2. As per Government's estimates, about 7,16,662 workers returned from the six Gulf countries under the Vande Bharat Mission. Their country-wise breakup is given below:

S.No.	Name of ECR Countries	Estimated No. of Indian workers
1.	UAE	3,30,058
2.	Saudi Arabia	1,37,900
3.	Kuwait	97,802

4.	Oman	72,259
5.	Qatar	51,190
6.	Bahrain	27,453
	TOTAL	7,16,662

3. During the Covid-19 pandemic, our Missions and Posts facilitated the return of Indian workers stranded abroad on the Vande Bharat Mission. They also proactively extended support to Indians both directly using the Indian Community Welfare Fund and by coordinating with community associations. This included expenses on a needs basis pertaining to boarding and lodging, air passages, emergency medical care, etc.

4. The robust framework established by the Government, especially since 2014, was extremely useful in meeting the emergency needs that arose during the pandemic. Apart from the liberalization of the usage of Indian Community Welfare Fund, the role of the Pravasi Bhartiya Sahayata Kendras, the Mission/Post helplines, the shelter homes, etc were notable in this regard.

5. It was the Government's priority to ensure during the pandemic that its impact on Indian workers in terms of loss of employment was mitigated. To that end, the Ministry and all our Missions in the Gulf were continuously engaged with the Governments of the Gulf nations to maintain the workers, ensure their welfare and facilitate financial payments due to them.

6. As the pandemic has receded in recent months, this focus has shifted to pressing for return of workers and families on an expeditious basis. To that end, all Gulf nations were pressed to establish air bubbles and ease visa, travel and health restrictions. All countries in the Gulf have responded favourably to these efforts by the Government as a result of which, there has been a steady flow of returnees back to the Gulf countries.

7. During 2020-21, Government has received many representations from different quarters regarding the welfare and livelihood of Indian workers in the Gulf. This includes the State of Kerala as well.

8. These issues have been taken up by the Government with its Gulf counterparts at the highest levels. Since March 2020, Prime Minister has had telephonic conversations with Crown Prince of Abu Dhabi (March, May 2020 & January and

September 2021), King of Saudi Arabia (twice in September 2020) and Crown Prince of Saudi Arabia (March 2020 & March 2021), Amir of Qatar (March, May, December 2020 & April 2021), Sultan of Oman (April 2020 & February 2021), King of Bahrain (April 2020) and Crown Prince/ Prime Minister of Bahrain (February 2022) and Amir of Kuwait (April 2020).

9. External Affairs Minister visited UAE (November 2020 & April, November, December 2021), Qatar (December 2020 & June, August 2021 on transit), Bahrain (November 2020) and Kuwait (June 2021). He spoke to Foreign Ministers of UAE (April, June, August 2020 & January, April 2021 and January 2022), Saudi Arabia (April, June, September 2020 & January, February, May, November 2021), Qatar (April, December 2020, May 2021 and January 2022), Oman (April, August, September, December 2020 & September 2021), Bahrain (April 2020 and May 2021) and Kuwait (April 2020 & March, April, May 2021 and January 2022). EAM also met his counterparts from Gulf countries on sidelines of other meetings such as Foreign Minister of Saudi Arabia on sideline of G-20 meeting in Italy in June 2021 and Foreign Ministers of Kuwait and Oman in Tehran in August 2021.

India also hosted visits of Foreign Ministers of UAE (February 2021), Saudi Arabia (September 2021), Bahrain (April 2021) and Kuwait (March 2021) as well as Secretary General of Gulf Cooperation Council (November 2021).

10. Minister of State (VM) similarly paid visits to Gulf nations UAE (January and October 2021), Oman (December 2020) and Bahrain (August-September 2021). MOS (VM) also held a virtual meeting with Indian community organisations and leaders in October 2021.

11. Government has convened regional (Gulf) Heads of Missions of India meetings on this specific subject inter alia physically in Kuwait in June 2021 and virtually in July 2021. Government also launched in January 2021 a program to upskill Indian blue collar workers in UAE to enhance their employability and wages.

12. Indian Missions/Posts are continuing to pursue with the Governments in the Gulf countries the return of Indian workers, the realization of payments due to them, new recruitment in the light of economic recovery, and other welfare measures as appropriate.

SHRI M.V. SHREYAMS KUMAR: Sir, I would like to know as to how many Indian workers in the Gulf countries have been benefited from the Indian Mission/Consulate efforts in settling the pending salaries and allowances to expatriates who had returned home due to the Covid pandemic situation.

SHRI S. JAISHANKAR: Sir, we don't have the exact figure for the workers whose salaries are pending, but I wish to assure the hon. Member, through you, that today, retaining employment, ensuring that wages are paid and ensuring welfare of workers have been very much the priority of our Missions in the Gulf. From the highest level, we have been engaged on this matter and we have been regularly talking to the Governments of the Gulf at my level and at the Ambassadors' level.

SHRI M.V. SHREYAMS KUMAR: Sir, I want to ask a specific question about the representation from the Kerala State, about which nothing has been mentioned. How much have Indian Missions abroad spent, during the last two years, to assist and facilitate the non-resident Indians who suffered in foreign countries due to the Covid situation?

SHRI S. JAISHANKAR: Sir, using the Indian Community Welfare Fund during the Covid period, we spent Rs.45.78 crores for the welfare of our citizens, mostly workers in the Gulf during this period of the Covid.

SHRI K.J. ALPHONS: Sir, Kerala survives on the remittances from our workers abroad and, I think, about 25 per cent of the entire foreign exchange remittances to India also come from Kerala. About half-a-million Keralites have come back. Now, I don't find it feasible for the Government of Kerala to rehabilitate these people because of limited employment opportunities in Kerala.

MR. DEPUTY CHAIRMAN: Please put the question.

SHRI K.J. ALPHONS: I would like to know from the hon. Minister as to what the steps taken by the Government of India are to get these people back to those countries so that they can get back to job.

SHRI S. JAISHANKAR: Sir, I would like to inform the hon. Member that we have engaged the Governments of the Gulf. This engagement is led by the hon. Prime Minister himself. In the course of the last two years, during the Covid period, the

hon. Prime Minister has had sixteen telephonic conversations with his counterparts, the leaders of the Gulf countries. I have visited the Gulf countries thirteen times during this period. My colleague, Mr. Muraleedharan, has been there four times. I have also had 27 telephonic meetings with our colleagues.

Our objective is to get as many workers back there as possible, as many of them, back in their old jobs. We have also started an upskilling centre in Dubai for our workers and all the Missions treat the welfare of workers as their number one priority.

SHRI ELAMARAM KAREEM: Sir, my question to the hon. Minister is, will the Government bring a scheme for providing financial assistance to the families of the deceased NRIs who died due to Covid?

SHRI S. JAISHANKAR: Sir, we have a provision in the Indian Community Welfare Fund (ICWF) for responding immediately to situations, especially unfortunate situations like the passing away of people. The usage of ICWF was expanded in 2017, and, it has been a very useful mechanism for dealing with that. In the Gulf countries, wherever we have had such unfortunate occurrences, we have also encouraged ex-gratia payments to be made either by the Government or the employers.

SHRI BINOY VISWAM: Sir, my question to the hon. Minister is whether there is a proposal or possibility to see that in the Indian Missions abroad, particularly, in Gulf countries, someone is appointed who has the knowledge of Malayalam language, who can interact with the Malayali workers there. There are a large number of Malayali people there who face a lot of problems because they only know Malayalam language. These issues are so severe...

MR. DEPUTY CHAIRMAN: Please put your precise question.

SHRI BINOY VISWAM: There should be someone in all the Missions in Gulf countries who can address the problems of the poor Malayali workers.

MR. DEPUTY CHAIRMAN: It is a suggestion.

SHRI BINOY VISWAM: Sir, the question is whether the Government can do it or not.

SHRI S. JAISHANKAR: First of all, I would like to underline to the hon. Member that we have workers from many States. I do appreciate that a very large number of them are from Kerala but there are workers from other States as well. In terms of what are the language skills of our staff, I cannot give him the exact number but I can assure him that this commonsense point that our employee in the Embassy should be an employee who has the knowledge of Malayalam, is a point that has not escaped us, and, we do find ways of dealing with that.

MR. DEPUTY CHAIRMAN: Question No. 18. Shri John Brittas; not present.

**18. [The Questioner was absent.]*

Number of women Judges in Courts

*18. SHRI JOHN BRITTAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of women judges in Supreme Court and High Courts against the current strength of Judges;

(b) the details thereof, High Court-wise;

(c) the stand of Government regarding the enhancement of number of women judges and judges from Dalit and backward communities; and

(d) the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) As on 28.01.2022, 04 women Judges are working in the Supreme Court against the current total sanctioned strength of 34 Judges and 83 women judges are working in various High Courts of the country against the total sanctioned strength of 1098 Judges. A Statement showing working strength of women Judges in the Supreme Court and High Courts as on 28.01.2022 is at **Annexure**.

(c) and (d) Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. However, the Government has been

requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

Annexure

Sl. No.	Name of the Court	Approved total Judges Strength	Working Strength of Female Judges as on 28.01.2022
A.	Supreme Court of India	34	04
B.	High Courts		
1	Allahabad	160	5
2	Andhra Pradesh	37	2
3	Bombay	94	7
4	Calcutta	72	5
5	Chhattisgarh	22	1
6	Delhi	60	6
7	Gauhati	24	3
8	Gujarat	52	6
9	Himachal Pradesh	13	2
10	J & K and Ladakh	17	1
11	Jharkhand	25	1
12	Karnataka	62	6
13	Kerala	47	6
14	Madhya Pradesh	53	3
15	Madras	75	13
16	Manipur	5	0
17	Meghalaya	4	0
18	Orissa	27	1
19	Patna	53	0
20	Punjab & Haryana	85	7
21	Rajasthan	50	1
22	Sikkim	3	1
23	Telangana	42	6
24	Tripura	5	0
25	Uttarakhand	11	0
Total		1098	83

MR. DEPUTY CHAIRMAN: First supplementary, Shri Prasanna Acharya.

SHRI PRASANNA ACHARYA: Sir, though it is a question regarding the appointment of women judges, my supplementary is regarding the total number of vacancies in the Supreme Court and different High Courts in the country. My question is how many recommendations have already been made by the Collegium, which are pending with the Government, and, in spite of the recommendations made by the Collegium, Judges are not being appointed.

Sir, I think, India is the only democratic country where people's representative decide their own salary -- of course, now, the system of deciding salaries of Members of Parliament has been changed -- and the Judges appoint their successors. Is the Government going to bring an amendment in the law to suggest an alternative to the Collegium system so that there is transparency in appointment of judges?

MR. DEPUTY CHAIRMAN: You have put three questions.

SHRI KIREN RIJJU: Sir, at this moment, we are happy that in the Supreme Court, out of the total strength of 34 judges, we have, for the first time, four women judges in the Supreme Court. Three women judges were appointed when I took over as the Minister for Law and Justice.

Similarly, out of a total of 1098 judges in the High Courts, we have 83 women judges. I can give more explanation but I would like to state only one thing that we have been stressing time and again, and, personally, I have also been asking the Collegium led by the Chief Justices of the Supreme Court and the High Courts, that while recommending the names for the appointment as judges, preference may be given to women and persons from backward classes, Scheduled Caste or Scheduled Tribes.

SHRI BIKASH RANJAN BHATTACHARYYA: That is not the issue.

MR. DEPUTY CHAIRMAN: Please. It is not allowed.

SHRI KIREN RIJJU: Sir, the hon. Member has asked three questions. If you permit, I would like to respond to the last point which he made. This Government on its own has never deliberately held up any appointment process. The Government has to take due diligence while appointing the judges because while appointing the judges,

we have to ensure that he is fit to be a judge in the court. This is very important. And then, all the cases which come to us have to go through a process. Some of the names are with the collegium in the Supreme Court. Some of the names are with the Government at different stages. This is a well-established process as per the Memorandum of Procedure. We don't make any delay on our part just because we don't want to make any kind of judgement on our own while appointing the judges, but only to look after the issue of appointing only the qualified judges.

SHRI N.R. ELANGO: Thank you, Sir. Coming to the State of Tamil Nadu, I am very happy to note in the reply made by the hon. Minister that in Tamil Nadu, out of 75 hon. Judges, 13 are woman judges. That is in the case of Tamil Nadu. But, it is agonising to see that there are zero woman judges in five States. It is also agonising that most of the times the Scheduled Castes, the Scheduled Tribes and the Backward Classes persons, though very eminent, are deprived of their elevation.

MR. DEPUTY CHAIRMAN: Please, put question.

SHRI N.R. ELANGO: The question is: Apart from requesting the High Courts, what are the concrete steps that are being taken by the Government to ensure that there is due representation by these classes?

SHRI KIREN RIJJU: Sir, I have partially mentioned in my earlier statement that there is no provision of reservation in the appointment of judges in the judiciary. But still we keep on insisting that while we are talking about appointing quality judges, at the same time, we have to also ensure that preferences are given for the appointment of woman judges as well as people belonging to the Backward Classes, including the Scheduled Castes and the Scheduled Tribes.

श्री उपसभापति : श्री राम नाथ ठाकुर। आप बैठ कर बोलें।

श्री राम नाथ ठाकुर: महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि पटना हाई कोर्ट में महिलाओं, पिछड़ा वर्ग और दलित लोगों के जजों की संख्या कितनी है?

श्री किरन रिज्जु : सर, मेरे पास पूरे देश की figures हैं। मैं माननीय सदस्य को बताना चाहता हूँ कि पटना हाई कोर्ट में टोटल अप्रूव्ड जजों की strength 53 है। इस वक्त वहां कोई woman judge नहीं है। यह थोड़ी सी दुख की बात है। इसलिए हमने वहां के चीफ़ जस्टिस को भी लेटर

लिखा है कि पटना हाई कोर्ट से जो अगले नाम आएंगे, उनमें महिलाओं की संख्या बढ़ा दी जाए, ताकि सरकार को विमेन जजेज़ को appoint करने में मदद मिले।

श्री उपसभापति : क्वेश्चन नम्बर 19, श्री राम शकल जी।

Forest Survey Report 2021

†*19. SHRI RAM SHAKAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has released the Forest Survey Report for the year 2021; and

(b) if so, the details thereof?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) and (b) The statement is laid on the table of the House.

Statement

(a) India State of Forest Report-2021 (ISFR-2021) prepared by Forest Survey of India, an organisation under the Ministry, was released on 13th January, 2022.

(b) The Salient findings of the ISFR -2021 are as follow:-

(i) **Forest and Tree Cover of country is increasing.**

- The total forest and tree cover of the country as per 2021 assessment is 8,09,537 square kilometre which is 24.62 % of the geographical area of the country.
- The current assessment shows an increase of 1,540 square kilometre of forest cover, 721 square kilometre of tree cover and 2,261 square kilometre of Forest and tree cover put together, at the national level as compared to the previous assessment i.e. ISFR 2019.
- The Very Dense Forest has increased by 501 square kilometre as compared to last assessment.

† Original notice of the question was received in Hindi.

- The top five States in terms of increase in forest cover are Andhra Pradesh (647 square kilometre), Telangana (632 square kilometre), Odisha (537 square kilometre), Karnataka (155 square kilometre) and Jharkhand (110 square kilometre). The positive change are increase in vegetation, which can be attributed to conservation measures, afforestation activities, enhance protection measures in plantation as well as in traditional forest areas, expansion of trees outside forest.
- Major loss in Forest Cover is observed in Arunachal Pradesh (257 square kilometre), Manipur (249 square kilometre), Nagaland (235 square kilometre), Mizoram (186 square kilometre) and Meghalaya (73 square kilometre). The negative change correspondent to decrease in forest cover are due to harvesting of short rotational plantations, shifting cultivation, biotic pressure, clearance in encroached area and developmental activities.

(ii) Mangrove cover of the country has shown a positive change.

- Mangrove eco-systems are rich in biodiversity and provide a number of ecological services. They also play a major role in protecting coastal areas from erosion, tidal storms and tsunamis.
- The current assessment shows that mangrove cover in the country is 4,992 square kilometre, which is 0.15 % of the country's total geographical area.
- There has been a net increase of 17 square kilometre in the mangrove cover of the country as compared to 2019 assessment. The States showing significant gain in mangrove cover are Odisha (8 square kilometre) and Maharashtra (4 sq km).

(iii) Growing stock has gone up both inside and outside forest.

- The growing stock estimates of Forest and Trees Outside Forest have been generated at the National and State level. The total growing stock of wood in the country is estimated at 6,167.50 million cum which comprising 4,388.15 million cum inside forest areas and 1,779.35 million cum outside recorded forest areas. The average growing stock per hectare in forest has been estimated as 56.60 cubic metre. There is a

total increase of 251.74 million cum in the growing stock of the country as compared to the estimates reported in ISFR 2019.

(iv) **Carbon stock in forest is increasing.**

- The carbon stock for 2021 has been estimated 7,204.0 million tonnes. There is an increase of 79.4 million tonnes of carbon stock as compared to the estimates of last assessment of 2019. The annual increase is 39.7 million tonnes, which is 145.6 million tonnes of CO₂ equivalent.

(v) **Bamboo stock is increasing.**

- The total bamboo bearing area of the country is estimated as 1,49,443 square kilometre. The total estimated green weight of bamboo culms at national level is 402 million tonnes. As compared to the estimate of ISFR-2019, an increase of about 124 million tonnes equivalent green weight of bamboo has been observed in the present assessment.

श्री राम शकल: महोदय, माननीय मंत्री जी ने अपने जवाब में कहा है कि वर्तमान आकलन में, पिछले आकलन अर्थात् आईएसएफआर 2019 की तुलना में राष्ट्रीय स्तर पर वनावरण में 1,540 वर्ग किलोमीटर, वृक्षावरण में 721 वर्ग किलोमीटर और वन तथा वृक्षारोपण को मिलाकर 2,261 वर्ग किलोमीटर वृद्धि दर्शायी गई है। महोदय, मैं आपके माध्यम से कहना चाहूंगा कि ये आंकड़े पेपर तक सीमित हैं और जिस प्रकार से सरकार का करोड़ों रुपया लगाया गया है - मैं आपके संज्ञान में लाना चाहूंगा कि हमारे उत्तर प्रदेश में, खासकर जहां से मैं belong करता हूं, वहां के सोनभद्र, मिर्जापुर जिले में जहां वनजीव घोरावल रेंज में पुरावन क्षेत्र है, वहां पर उत्तर प्रदेश सरकार के माध्यम से वर्ष 2016-17...

श्री उपसभापति: राम शकल जी, कृपया आप संक्षेप में सवाल करें।

श्री राम शकल: महोदय, करोड़ों रुपया लगाकर 200 एकड़ जमीन में वृक्षारोपण, पौधारोपण कराया गया, लेकिन बड़े दुख के साथ कहना पड़ रहा है कि...

श्री उपसभापति: कृपया आप अपना सवाल पूछिए।

श्री राम शकल: स्थानीय अधिकारियों की मिलीभगत से वहां के आदिवासी समाज, एससी/एसटीज द्वारा पूरी जमीन पर जहां वृक्षारोपण हुआ था, उस पर कब्जा कर लिया गया। मैं

माननीय मंत्री जी से जानना चाहता हूँ कि इतना पैसा लगाकर जो वृक्षारोपण होता है, उसके रख-रखाव के लिए सरकार के पास क्या व्यवस्था है और सरकार क्या कर रही है?

श्री भूपेन्द्र यादव: माननीय उपसभापति महोदय, जहां तक फॉरेस्ट सर्वे ऑफ इंडिया की रिपोर्ट का सवाल है, भारत में हर दो वर्ष में फॉरेस्ट सर्वे ऑफ इंडिया की रिपोर्ट प्रकाशित की जाती है। इस रिपोर्ट में जो तथ्य एकत्रित किए जाते हैं, वे एक वैज्ञानिक पद्धति के माध्यम से किए जाते हैं। इसमें हम स्पेस टेक्नोलॉजी का इस्तेमाल करके, जहां पर भी एक हैक्टेयर से ज्यादा वृक्षारोपण है, उसको इसके अंतर्गत अंकित करते हैं। इसमें देश के फॉरेस्ट कवर का पूरे तरीके से मापन किया जाता है।

दूसरा, जो फॉरेस्ट एरिया के बढ़ने की बात है, वह तथ्यों पर आधारित है और वह एक साइंटिफिक रिपोर्ट है।

उपसभापति महोदय, माननीय सदस्य ने जो मूल विषय उठाया है, वह कुछ जंगली क्षेत्रों से पेड़ों के कटने का या कुछ जगहों पर वृक्षारोपण कार्यक्रम के सफल नहीं होने का है। मैं बताना चाहता हूँ कि मंत्रालय द्वारा उसका पूरे तरीके से निरीक्षण किया जा रहा है। भारत सरकार के पर्यावरण मंत्रालय के द्वारा Green India Mission National Afforestation Programme, CAMPA और Green Highway Policy और बाकी पॉलिसीज़ ...**(व्यवधान)**...

श्री राम शकल: सर, मेरे प्रश्न का उत्तर... **(व्यवधान)**...

श्री उपसभापति: राम शकल जी, प्लीज़, प्लीज़....आप बैठ जाइए।

श्री भूपेन्द्र यादव: और बाकी पॉलिसीज़ के माध्यम से एक संयुक्त कार्यक्रम किया जा रहा है। जहां तक माननीय सदस्य कब्जा करने की बात कह रहे हैं - अभी मिनिस्ट्री के द्वारा एक e-Green Watch Portal का भी निर्माण किया गया है। उसमें जितनी भी अंकित शिकायतें हैं, उनका समाधान किया जाएगा। अगर आपके क्षेत्र का कोई विषय है, तो आप संज्ञान में लाइए, हम निश्चित रूप से उस पर कदम उठाएंगे।

श्री उपसभापति: आप दूसरा सप्लीमेंटरी प्रश्न पूछिए और संक्षेप में पूछिए।

श्री राम शकल: उपसभापति महोदय, अभी माननीय मंत्री जी ने चार-पांच स्टेट्स के आंकड़े दिए हैं, लेकिन उसमें उत्तर प्रदेश का जिक्र नहीं है।

श्री भूपेन्द्र यादव: उपसभापति महोदय, फॉरेस्ट रिपोर्ट के अंतर्गत सभी राज्यों का विश्लेषण किया जाता है। सभी राज्यों में जो फॉरेस्ट बढ़े हैं या जहां पर फॉरेस्ट कम हुए हैं, उनको पूरे तरीके से रखा गया है। फॉरेस्ट ज़मीन का जो मालिकाना हक होता है, वह राज्यों के अंतर्गत होता है और

इसीलिए स्टेट फॉरेस्ट डिपार्टमेंट उसको सम्भालता है। अगर आपका उत्तर प्रदेश के विषय में कोई स्पेसिफिक विषय है, तो आप पूछ सकते हैं, मैं उसका उत्तर जरूर दूंगा।

SHRI G.C. CHANDRASHEKHAR: Sir, this is a very important question. In Karnataka, 106-year-old Saalumarada Thimmakka, a noted environmentalist, who is a recipient of Padma Shri Award, is an inspiration to many. She planted more than 8,000 trees in 65 years and raised 385 banyan trees on either side of the road between Hulikal and Kudoor along a 4 km stretch. She has faced health issues, and many such people are finding difficulties. I want to know if there is any provision from the Ministry to support such environmental activists.

श्री भूपेन्द्र यादव : उपसभापति महोदय, मंत्रालय के द्वारा पूर्व में भी लम्बे समय से ईको क्लब से लेकर पर्यावरण संरक्षण की योजनाएं विभिन्न स्वयं सेवी संगठनों के माध्यम से की जाती हैं। हमारे यहां पर जो बहुत सारे वृक्षारोपण के कार्यक्रम हैं, उनके संबंध में मंत्रालय द्वारा विचार किया जा रहा है कि सभी स्कीमों का convergence किया जाए, क्योंकि अलग-अलग जगह पर विभिन्न स्कीमों के चलने के कारण कई बार एक व्यापक रूप से जो दृष्टिकोण है, वह नहीं आ पाता है, लेकिन हम मंत्रालय के द्वारा भविष्य में भी ग्रीन इंडिया मिशन में सभी स्कीमों के convergence के लिए प्रयास कर रहे हैं, ताकि संयुक्त रूप से इस प्रकार के स्वयंसेवी संगठन और जो लोग भी वृक्ष लगाने में सहायता देते हैं, उनकी मदद ली जाए। मैं आपके माध्यम से सांसदों से भी आग्रह करूंगा कि वृक्षारोपण हमारी आवश्यकता है, इसमें आपका भी सहयोग मिलेगा, तो यह देश के लिए अच्छा होगा।

श्री उपसभापति : धन्यवाद मंत्री जी। डा. फौजिया खान ।

DR. FAUZIA KHAN: Sir, in the reply to the question it is said that the forest cover in India is 24.62 per cent. Ideally it should be 33 per cent. The major expenditure heads, including the National Plan on Agroforestry, Agroforestry Research, Afforestation Board, Forest Management, etc., have suffered a decline in this year's Budget.

MR. DEPUTY CHAIRMAN: You have to put only one question, Madam. And you have already put it.

DR. FAUZIA KHAN: Sir, since the Budget has declined, how is forest conservation going to be the essential part of the programme for climate change? This has to be an integrated intergovernmental effort. What is the Government going to do about it?

MR. DEPUTY CHAIRMAN: Thank you, Madam. You have to be brief.

श्री भूपेन्द्र यादव : उपसभापति महोदय, जहां तक हमारे फॉरेस्ट एरिया के कवर का प्रश्न है, हमारे यहां पर तीन तरह का फॉरेस्ट है। एक सघन वन है, एक moderate है और एक नॉर्मल वन है, ये हमारी श्रेणी के अंतर्गत आते हैं।

11.00 P.M.

हमारे देश का जो ट्री कवर है - 30 प्रतिशत बढ़ाने का, हमारा दुनिया के सामने भी लक्ष्य है 33 प्रतिशत करने का, उसका एक सबसे बड़ा समाधान यह है कि हमारे यहाँ पर वृक्षारोपण और ट्री कवर की संख्या को और स्थिति को बढ़ाया जाए। जहाँ तक भारत में फॉरेस्ट की स्थिति की बात है, भारत में जो सघन वन है, उसमें हमारे फॉरेस्ट के अलग-अलग तरह के प्रकार हैं। कहीं पर जो अलग-अलग पर्यावरणीय और भौगोलिक विशेषताएं हैं, उनके अंतर्गत भी विभिन्न प्रकार के फॉरेस्ट हमारे देश के अंतर्गत हैं। सरकार के द्वारा इन सभी क्षेत्रों को पूरे तरीके से संरक्षित करने का और बढ़ाने का कार्य किया जा रहा है। मैंने अपने पूर्व उत्तर में भी कहा है कि हम ग्रीन इंडिया मिशन के माध्यम से विभिन्न स्कीमों के अंतर्गत कार्य कर रहे हैं, लेकिन मैं यहां कहना चाहूंगा कि हमारे देश में फॉरेस्ट के अंतर्गत 52 टाइगर रिज़र्व हैं, जिनमें से भारत सरकार के सघन प्रयासों के कारण, पिछले सात वर्षों के प्रयासों के कारण हमारे 14 टाइगर रिज़र्व को उनकी अच्छी स्थिति के कारण इंटरनेशनल एंक्रेडेशन भी प्राप्त हुआ है और अभी हमारे दक्षिण के एक टाइगर रिज़र्व को TX2 का भी दर्जा मिला है। इन फॉरेस्ट्स को बढ़ाने के साथ ही साथ हमारे यहाँ पर फॉरेस्ट को बढ़ाने के लिए, फॉरेस्ट के कवर एरिया को बढ़ाने के लिए हमारे जल के जो क्षेत्र हैं, उनके आस-पास भी सघन वृक्षारोपण की विशेष रूप से नर्मदा और उसके क्षेत्रों में बहुत आवश्यकता है। सरकार इस बात पर पूरा ध्यान दे रही है और इसका संज्ञान लेकर फॉरेस्ट कवर को बढ़ाने के लिए पूरी प्रतिबद्धता के साथ लगी हुई है।

DR. VIKAS MAHATME: Sir, my point is that we should generate revenue from the sale of forest produce. How can this revenue be increased without decreasing the forest cover so that the forest cover remains and we also get revenue from the forest?

श्री भूपेन्द्र यादव : महोदय, जो minor timber forest produce है, उसके कारण हमारे जो जनजातीय समाज के बंधु हैं, उनकी आय होती है। हम इसके लिए विभिन्न स्कीम्स और योजनाएं भी चलाते हैं और मैं यहाँ पर, सदन के सामने स्पष्ट करना चाहता हूँ कि हमारी सरकार की पूरी तरह से प्रतिबद्धता है कि हमारे जो वहाँ के जनजातीय बंधु हैं, उनके जीवन में उत्थान किए बिना हम फॉरेस्ट कवर को नहीं बचा सकते हैं। सरकार Minor Forest Timber Produce Scheme को जनजातीय समाज का हमारा जो जनजातीय मंत्रालय है और जिनके Forest Rights Act हैं, उनके साथ मिलकर हमारा पर्यावरण मंत्रालय काम कर रहा है। उनके जीवन, सम्मान और सुरक्षा के लिए सरकार पूरे तरीके से प्रतिबद्ध है।

श्री उपसभापति : प्रश्न संख्या 20.

Impact of air pollution on health

*20. SHRI TIRUCHI SIVA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has assessed the impact of air pollution on health of individuals;

(b) if so, the details thereof including different sources identified and the impact of each, State-wise;

(c) whether steps have been taken to reduce the adverse impact on health; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Air pollution is one of the triggering factors for respiratory ailments and associated diseases. There is no conclusive data available in the country to establish direct correlation of death/ disease exclusively due to air pollution. Health effects of air pollution are synergistic manifestation of factors, which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc., of the individuals.

Indian Council of Medical Research (ICMR) under the Ministry of Health & Family Welfare along with Public Health Foundation of India (PHFI) and Institute of Health Metrics and Evaluation (IHME) has conducted the study titled 'India: Health of the Nation's States - The India State-Level Disease Burden Initiative' which was published in 2017. The study report provided the distribution in diseases and risk factors across all states of the country from 1990 to 2016. The five leading risk factors identified for Disability-Adjusted Life Years (DALYs) in 2016 include child and

maternal malnutrition, air pollution, dietary risks, high systolic blood pressure, and high fasting plasma glucose.

(c) and (d) The Ministry of Health and Family Welfare is taking measures under the National Programme on Climate Change and Human Health, which was approved under the National Health Mission in February, 2019. Under this programme awareness campaigns are organised by the State and District Programme Units. Sentinel surveillance on air pollution related illness has also been initiated. At national level, a Health Adaptation Plan document has also been developed. Further, the Ministry of Environment, Forest and Climate Change has taken several initiatives for mitigation of air pollution across the country, which *inter alia* include measures for reducing vehicular and industrial emissions, air pollution due to dust and burning of waste, crop residue, etc. The details are enclosed at **Annexure-I**.

In addition, the Ministry of Environment, Forest and Climate Change has launched National Clean Air Programme (NCAP) in January 2019 to tackle the problem of air pollution in a comprehensive manner with targets to achieve 20 to 30 per cent reduction in PM₁₀ and PM_{2.5} concentrations by 2024. A total of 132 non-attainment and million plus cities have been identified.

City Specific Action Plans have been prepared and rolled out for implementation in 132 non-attainment and million plus cities. The City Specific Action Plans, *inter-alia*, include measures for reducing vehicular/industrial emissions, reducing stubble/bio-mass burning, solid waste management, construction and demolition waste management, strengthening the monitoring network and increasing public awareness. The details of action plans are available at <https://cpcb.nic.in/approved-city-action-plans>.

High Level Committees have been set up at the Central, State/ UT and District/ City levels to steer activities under NCAP and also for their monitoring and implementation.

All these initiatives help reduce the impact of air pollution on health.

Annexure-I

Measures taken by the Government for Air Quality Management

Vehicular emissions

- Leapfrogging from BS-IV to BS-VI norms for fuel and vehicles since April, 2020.
- Network of metro rails for public transport are enhanced and more cities are covered.

- Development of Expressway and Highways are also reducing the fuel consumption and pollution.
- Eastern Peripheral Expressway and Western Peripheral Expressway have been operationalised to divert non destined traffic from Delhi.
- Ban on 10-year-old diesel vehicles and 15-year-old petrol vehicles in Delhi NCR.
- Environment protection charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000cc and above in Delhi NCR.
- Introduction of cleaner/alternate fuels like CNG, LPG, ethanol blending in petrol.
- Faster Adoption and Manufacturing of Electric Vehicles (FAME) -2 scheme has been rolled out.
- Permit requirement for electric vehicles has been exempted.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.

Industrial emissions

- Stringent emission norms for Coal based Thermal Power Plants (TPPs).
- Ban on use of pet coke and furnace oil in NCR with restricted use of pet coke in cement plants, lime kilns and calcium carbide manufacturing units.
- Shifting of industrial units to PNG.
- Installation of online continuous emission monitoring devices in highly polluting industries.
- Shifting of brick kilns to zig-zag technology for reduction of pollution

Air pollution due to dust and burning of waste

- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, bio-medical waste, C&D waste and hazardous waste.
- Setting up infrastructure such as waste processing plants.
- Extended Producer Responsibility (EPR) for plastic and e-waste management.
- Ban on burning of biomass/garbage.

Crop residue/Parali management

- Under Central Sector Scheme on 'Promotion of Agricultural Mechanization for in-situ management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi', agricultural machines and equipment for in-situ crop residue management are promoted with 50% subsidy to the individual farmers and 80% subsidy for establishment of Custom Hiring Centres.

- Sustainable Alternative Towards Affordable Transportation (SATAT) has been launched as an initiative to set up Compressed Bio-Gas (CBG) production plants and make CBG available in the market for use in automotive fuels.

Monitoring of ambient air quality

- Expansion of air quality monitoring network of manual as well as continuous monitoring stations under programmes such as National Air Monitoring Programme (NAMP).
- Initiation of pilot projects to assess alternate ambient monitoring technologies such as low-cost sensors and satellite-based monitoring.
- Implementation of Air Quality Early Warning System for Delhi, Kanpur and Lucknow. The system provides alerts for taking timely actions.
- Public Complaints regarding air pollution issues in Delhi NCR are taken through 'Sameer App', 'Emails' (Aircomplaints.cpcb@gov.in) and 'Social Media Networks' (Facebook and Twitter).

Monitoring implementation of NCAP

- Government has launched National Clean Air Programme (NCAP) as a national level strategy to reduce air pollution levels across the country. City Specific Clean Air Action Plans have been prepared and rolled out for implementation in 132 non-attainment and million plus cities.
- ₹ 406.7 crores have been sanctioned to non-attainment cities under NCAP for initiating actions such as expansion of monitoring network, construction and demolition waste management facilities, non-motorised transport infrastructure, green buffers, mechanical street sweepers, composting units etc.
- As per the Fifteenth Finance commission recommendations ₹4400 crores have been released in the Budget of FY 2020-21 to tackle the burgeoning problem of air pollution for 42 urban centres with a million-plus population. Further, an amount of ₹12,139 crores has been allocated for improvement of air quality for the award period FY 2021-26.
- City Specific Action Plans for improvement of air quality has been prepared and approved for implementation.
- Implementation of the city specific action plans are regularly monitored by Committees at Central and State level namely Steering Committee, Monitoring Committee and Implementation Committee.
- PRANA a portal for monitoring implementation of NCAP has been launched.

Steps taken to improve air quality in NCR and adjoining areas

- **A Commission on Air Quality Management in NCR and Adjoining Areas (CAQM)** has been constituted by enactment of an Act by Parliament for better co-ordination, research, identification and resolution of problems surrounding the air quality index and for matters connected therewith or incidental thereto.
- The Commission for Air Quality Management in NCR and Adjoining Areas (CAQM) constituted a **sub-committee for operationalization of GRAP and issuing necessary orders to the effect**, under which regular meetings are held.

SHRI TIRUCHI SIVA: Sir, I appreciate the well-informed and learned Minister for the initiatives that he has taken to reduce the impact of air pollution on health and the measures taken for air quality management. The Ministry has introduced a new star rating system for the State Environment Impact Assessment Authorities for granting speedy environmental clearances, and has placed high points for fast acceptance of proposals and penalties for State Environment Impact Assessment Authorities which ask for additional documents. If a State Environment Impact Assessment Authority asks for additional documents, penalty is imposed. I would like to know: Is the Ministry aware of the negative impact this can have on issuing of inadequately assessed environmental clearances?

श्री भूपेन्द्र यादव : उपसभापति जी, मेरे विद्वान साथी बहुत ही अनुभवी पार्लियामेंटेरियन हैं। उन्होंने जो प्रश्न पूछा है, वह इस प्रश्न के संबंध में नहीं है। उन्होंने जो प्रश्न मुझ से पूछा है वह एयर पॉल्यूशन कंट्रोल, हेल्थ सिस्टम के बारे में पूछा है, लेकिन माननीय सदस्य जो प्रश्न मुझ से कर रहे हैं, वह Environment Impact Assessment के बारे में है, जो कि मंत्रालय की एक प्रक्रिया है। परंतु मैं फिर भी उत्तर के माध्यम से उनसे यह कहना चाहूंगा कि, हाँ, मंत्रालय के द्वारा एक सर्कुलर निकाला गया है कि विभिन्न राज्यों के बीच में जो environment clearance दी जाती है, उसकी star rating किस प्रकार से की जाए। यह हमारी तरफ से बाध्यकारी नहीं है, लेकिन हम जानते हैं कि हमारे देश में green investment के लिए इस बात की आवश्यकता है कि प्रक्रियाओं का सरलीकरण किया जाए। जो भी application आती है, उसका एक निष्पक्ष तरीके से मूल्यांकन किया जाए, ताकि निवेश के लिए जो भी लोग आते हैं, उनका कार्य सुविधाजनक तरीके से हो जाए। इस सर्कुलर में किसी भी प्रकार से नहीं कहा गया है कि कोई relaxation किया जाए, लेकिन त्वरित application का निस्तारण करना, application को अनावश्यक न हटाना ease of doing business के लिए आवश्यक है। इन दोनों ही बातों की आवश्यकता है। Ease of Doing Business के मानक का पालन करते हुए forest क्षेत्र में clearance देते समय जो पूरे नियम हैं, उनको पूरे तरीके से लागू किया जाए, इसलिए इसको star rating का दर्जा दिया गया है, ताकि विभिन्न राज्य अपने यहाँ पर प्रशासनिक व्यवस्थाओं को सुधार कर निवेश को भी बढ़ा सकें और forest को भी बचा सकें। इस निष्पक्षता के लिए इसको लागू किया गया है। यह प्रश्न मूल प्रश्न से हट कर है,

लेकिन मैं माननीय सदस्य का बहुत सम्मान करता हूँ, इसलिए आपकी अनुमति से मैं इसका उत्तर दे रहा हूँ।

SHRI TIRUCHI SIVA: Sir, my question is about the impact of air pollution. Because of inadequate clearances, it may cause air pollution. That was the intention of my first supplementary.

The second is about the amendment in the Agreement to replace the word 'phase out' with 'phase down.' In the U.N. Climate Change Conference in Glasgow, the Ministry pushed for the amendment replacing the word 'phase out' with 'phase down' of unabated coal power. What are the reasons for moving the amendments?

श्री भूपेन्द्र यादव : सर, यह प्रश्न फिर मूल प्रश्न से हट कर है, अगर आप कहेंगे, तो मैं इसका उत्तर देता हूँ।

श्री उपसभापति : जरूर। अगर आप उत्तर देना चाहें, तो जरूर दें।

श्री भूपेन्द्र यादव : सर, जलवायु परिवर्तन के ऊपर ग्लासगो में जो COP-26 की वार्ता हुई थी, उसमें भारत ने पूरी दुनिया के विकासशील देशों का प्रतिनिधित्व किया था।

DR. K. KESHAVA RAO: He is asking you to answer in English.

SHRI BHUPENDER YADAV: The translation is available. सर, जलवायु परिवर्तन के ऊपर जो COP-26 हुआ था, उसमें माननीय प्रधान मंत्री जी के नेतृत्व में भारत ने दुनिया के विकासशील देशों का प्रतिनिधित्व किया था। 2015 में जब दुनिया में जलवायु परिवर्तन के लिए Paris Agreement हुआ था, तो एक principle लागू किया गया था - CBDR - Common But Differentiated Responsibilities. दुनिया के सारे देशों ने यह तय किया था कि पृथ्वी का तापमान 1.5 डिग्री से ज्यादा नहीं बढ़ना चाहिए, लेकिन विभिन्न देश अपने national circumstances के अनुसार अपने लक्ष्यों को तय करेंगे। दुनिया में अभी तक जो विकास हुआ है, दुनिया का सबसे ज्यादा carbon space विकसित देशों के द्वारा घेरा गया है, इसलिए जिम्मेदारी उनकी है। भविष्य में ऊर्जा उत्पादन के लिए renewable energy में जाने के लिए भारत ने वहाँ पर अपने 50 प्रतिशत लक्ष्यों को भी घोषित किया है और भारत ने renewable energy में 40 परसेंट के लक्ष्यों को प्राप्त भी किया है, लेकिन जब दुनिया में जलवायु परिवर्तन की यह वार्ता चल रही है, तो उस वार्ता के अंतर्गत भारत ने कहा है कि Paris Agreement के CBDR - Common But Differentiated Responsibilities का पालन होना चाहिए। इसलिए अपनी राष्ट्रीय आवश्यकताओं के अनुरूप हम phase out नहीं कर सकते, भारत में phase down करके हम renewable energy की ओर जाएँगे। यह principle दुनिया के सभी विकासशील देशों ने स्वीकार किया है और भारत के द्वारा रखे गए सारे विषयों को स्वीकार किया है। माननीय प्रधान मंत्री जी ने पूरी दुनिया

के सामने environment-friendly lifestyle का जो मंत्र दिया है, जिस पर दुनिया को आगे बढ़ा कर हम दुनिया को जलवायु परिवर्तन के संकट से बचा सकते हैं, उसी का पालन करते हुए सब लोगों ने स्वीकार किया कि phase out उचित नहीं है, phase down के माध्यम से ही विकासशील देश अपने राष्ट्रीय लक्ष्यों को प्राप्त कर सकते हैं।

श्री उपसभापति: धन्यवाद। डा. सांतनु सेन।

DR. SANTANU SEN: Sir, I would like to know from our learned Minister that how much concerned our Government is regarding the following facts:

As per the data provided by Yale University Environmental Performance Index, out of 180 countries, India ranks 168th. So far as the mostly polluted countries are concerned, India ranks 5th in the world. Amongst Asian countries, India ranks 3rd and, unfortunately, out of the most polluted 10 metropolitan cities in the world, India has 3 and Delhi happens to be the most. I want to know the concern of our Government. Thank you.

श्री भूपेन्द्र यादव: सर, मैं आपके माध्यम से यह कहना चाहता हूँ कि दुनिया भर में जो Environmental Performance Index रहता है, उसका क्या मानक विकासशील देशों के अनुरूप है, इस पर हमें विचार करना चाहिए, क्योंकि जिन्होंने already pollution करके carbon space को घेर रखा है, उनकी historical responsibility को इसके अंतर्गत क्यों नहीं जोड़ा जाता है, यह पहला विषय है।

दूसरा विषय यह है, मैं आपसे यह भी कहना चाहता हूँ कि भारत की जनसंख्या दुनिया की जनसंख्या का 17 प्रतिशत है, लेकिन दुनिया में हमारा जो carbon emission है, वह केवल 4 प्रतिशत है। हमारे यहां per capita carbon emission दुनिया में न्यूनतम है और यह हमारी जीवन पद्धति और विकास के मानकों के कारण है। जहां तक air pollution का सवाल है, तो हमारी सरकार इसके समाधान के लिए पूरे तरीके से कार्य कर रही है। अभी वित्त आयोग के द्वारा लगभग 4,400 करोड़ रुपया इस कार्य के लिए दिया गया है, जिसके अंतर्गत भारत सरकार के द्वारा National Clean Air Mission Programme भी चलाया जाता है। इस वर्ष National Clean Air Mission Programme की पश्चिमी क्षेत्र की क्षेत्रीय बैठक मुंबई में की गई। हालांकि Omicron के कारण बाकी बैठकें होने से रह गई, लेकिन उन बैठकों को भी आगे बढ़ाने की योजना है।

महोदय, जहां तक बड़े शहरों में हो रहे पॉल्यूशन की बात है, तो उसके लिए सरकार के द्वारा mitigation के अनेक उपायों को किया जा रहा है। इसके अंतर्गत ईंधन की जो खपत होती है, उसको भी बदलने का कार्य किया जा रहा है। इसके साथ-साथ इंडस्ट्रीज़ में भी पॉल्यूशन के नये मानक तय किए जा रहे हैं। जो पराली जैसी घटनाएं हो रही हैं, तो उसको भी जैव ईंधन के रूप में उपयोग में लाए जाने के लिए सरकार के द्वारा प्रयोग किए जा रहे हैं। वर्तमान बजट में भी सरकार ने green technology के आधार पर देश का विकास करने की दिशा में कदम बढ़ाया है। देश के 132 शहरों में हम लोगों ने environment pollution के यंत्र लगाए हैं। हवा के अंतर्गत 12 मानक

पाए जाते हैं, जिनमें PM2, PM10, nitrogen, lead से लेकर 12 मानक होते हैं, उनकी मात्रा को इन यंत्रों के माध्यम से कंट्रोल किया जाता है। 132 शहरों का जो मानक तय होता है, उसके आधार पर ही मंत्रालय के द्वारा उन नगरों को सहायता दी जाती है और mitigation के उपायों के लिए कार्य करने के लिए प्रेरित किया जाता है।

भारत सरकार के अन्य मंत्रालयों के द्वारा भी 'स्वच्छ भारत मिशन' से लेकर बहुत सारे अन्य कार्यक्रम चल रहे हैं, जिनमें air pollution के लिए भी काम किया जा रहा है। आने वाले समय में National Clean Air Programme को आगे बढ़ाने के लिए हम लोग चारों क्षेत्रों में regional conference करने जा रहे हैं। अब मंत्रालय ने यह भी तय किया है जब हम regional conference करेंगे, तो सांसदों को भी उसमें आमंत्रित करेंगे, ताकि वे भी अपने-अपने municipality areas और नगरीय क्षेत्रों में air pollution के जो विषय हैं, उनके समाधान के लिए रचनात्मक कार्य कर सकें।

DR. AMEE YAJNIK: Sir, I would like to tell the hon. Minister that I have seen the detailed reply and what is happening in the cities on the front of mitigation of air pollution. But is there any plan by the Government to ask the cities to collect data on their own for air pollution that is happening in individual cities so that a Central database can be created to see that the mitigation takes effectively?

श्री भूपेन्द्र यादव : माननीय सदस्या जी का यह एक बहुत अच्छा सुझाव है, लेकिन चूंकि हमें मानक तय करने होते हैं, तो उसके लिए एक समान रूप से उनका अध्ययन होना चाहिए। अगर हम अलग-अलग शहर को स्वायत्त तरीके से अनुमति देंगे, तो उन सबके मानक तय करने और डेटा क्रिएट करने के अपने अलग-अलग तरीके हो जाएंगे, इसीलिए हमने 132 शहरों में समान मानक के आधार पर यंत्र स्थापित किए हैं। National Clean Air Mission Programme के अंतर्गत मंत्रालय के द्वारा विभिन्न municipalities के साथ MoU करके कार्य किया जाता है। Finance Commission ने जो राशि उपलब्ध करवाई है, अभी जब पश्चिमी क्षेत्र में इसकी बैठक हुई, उस समय महाराष्ट्र की अनेक municipalities के साथ MoU किया गया। हमारा यह मानना है कि air pollution की समस्या को स्थानीय स्वशासन स्तर की हमारी जो संस्थाएं हैं, वे बेहतर तरीके से हल कर सकती हैं। चूंकि air pollution का कारण केवल धुआं नहीं है, कचरे का निष्पादन भी air pollution के कारणों में आता है, औद्योगिक उत्पादन भी आता है, dust भी आती है और vehicles भी आते हैं। इनमें स्थानीय संस्थाओं का ज्यादा उपयोग हो सकता है, इसलिए क्षेत्रीय स्तर पर हम लोग अपनी workshop आयोजित कर रहे हैं, जिनमें महानगर पालिकाओं से ही लोगों को बुला रहे हैं। आगे हम उनमें सांसदों को भी बुलाने की योजना बना रहे हैं।

श्री दीपक प्रकाश: उपसभापति महोदय, झारखंड के पूर्व में, सिंहभूम की जादूगोड़ा यूरेनियम माइन्स में लगातार हो रहे रेडिएशन के कारण वहां जलीय प्रदूषण हो गया है, जिसके कारण कई गांवों में महिलाओं के गर्भपात हो रहे हैं। जो बच्चे पैदा हो भी रहे हैं, उनमें कई बच्चे लगभग अपंग और मानसिक रूप से विकृत पैदा हो रहे हैं। इसके साथ-साथ कई लोगों को वहां कैंसर की समस्या का भी सामना करना पड़ रहा है।

श्री उपसभापति: दीपक जी, आप सवाल कीजिए।

श्री दीपक प्रकाश : यूरेनियम की खान के कारण जो जलीय प्रदूषण हुआ है, उसके कारण ही ये सब समस्याएं पैदा हो रही हैं। मेरा प्रश्न यह है कि उस जलीय प्रदूषण से निपटने के लिए सरकार क्या उपाय कर रही है?

श्री भूपेन्द्र यादव : माननीय सदस्य महोदय ने झारखंड के एक विशेष क्षेत्र के सम्बन्ध में और खास तौर से water pollution के बारे में प्रश्न पूछा है। माननीय उपसभापति जी, मैं इससे सम्बन्धित तथ्यों का पता लगवा कर माननीय सदस्य को लिखित में उत्तर भेज दूंगा।

श्री उपसभापति : प्रश्न संख्या 21.

Aqua Tourism in Andhra Pradesh

*21. SHRI VENKATARAMANA RAO MOPIDEVI: Will the Minister of TOURISM be pleased to state:

(a) whether Government has taken any measures to introduce Aqua-tourism in the State of Andhra Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI PRAHALAD SINGH PATEL): (a) and (b) A statement is laid on the table of the House.

Statement

(a) and (b) Promotion and Development of tourism, including Aqua-tourism, is the primary responsibility of the State Governments/UT Administrations. Ministry of Tourism has sanctioned the following projects under the Coastal Circuit theme of Swadesh Darshan Scheme in Andhra Pradesh:-

Sr. No.	Name of the Project	Amount Sanctioned (Rupees in crores)
1	Development of Coastal Circuit in Kakinada - Hope Island - Coringa Wildlife Sanctuary - Passarlapudi - Aduru - S Yanam - Kotipally (2014-15)	67.84
2	Development of Coastal Circuit in SPS Nellore-Pulikot Lake - Ubbilamadugu Water Falls - Nelapattu - Kothakoduru- Mypadu - Ramateertham - Iskapalli (2015-16)	49.55

SHRI VENKATARAMANA RAO MOPIDEVI: Sir, I thank you very much for the opportunity given. I would like to bring to the notice of the Government of India and request that since the Andhra Pradesh is blessed with the second largest coastline of 974 kms, inland water bodies of 8 lakh hectares and 350 sq. Kms. of Mangrove area, there is an enormous scope for establishment of Integrated Aqua Parks, aquarium complexes, oceanaria, sports fishing, tourism boats, water sports for promoting the eco-tourism for employment and income generation to the State as well as....

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI VENKATARAMANA RAO MOPIDEVI: Our hon. Chief Minister, Shri Y.S. Jagan Mohan Reddy *garu* under his immaculate leadership is striving hard for..

MR. DEPUTY CHAIRMAN: Please be brief in your question. ..(*Interruptions*)..

SHRI VENKATARAMANA RAO MOPIDEVI: ...generation of employment to a large extent in the State and the Government of India's support in this...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Venkataramana *ji*, this is not Zero Hour. Please put your question. What is your question?

SHRI VENKATARAMANA RAO MOPIDEVI: I would like to know as to whether the Government has taken any measures for introducing aqua tourism in the State of Andhra Pradesh.

श्री प्रहलाद सिंह पटेल: उपसभापति महोदय, माननीय सदस्य को लिखित उत्तर में भी जो जवाब दिया गया है, उसमें स्पष्ट किया गया है कि तटवर्ती परिपथ काकीनाडा और नेल्लूर, ये दोनों लगभग पूर्णता की तरफ हैं और लगभग पूरे हो गये हैं।

दूसरा Shalihundam and Bavikonda बौध परिपथ है, यह भी आंध्र प्रदेश में दिया गया है, यह भी पूरा हुआ है। 'प्रसाद योजना' के तहत अमरावती शहर और श्रीसेलम दो बड़ी परियोजनाएं हैं, जिन्हें पूरा किया गया है। मूलतः पर्यटन के प्रचार और प्रसार का काम राज्य सरकार का है। यदि माननीय सदस्य चाहें तो मैं उन्हें और भी बता सकता हूँ कि आंध्र प्रदेश की आवश्यकताओं और उपयोगिता को देखते हुए पर्यटन के महत्व का जो प्रदेश है, उसमें भारत सरकार ने पर्याप्त मात्रा में वहां सहयोग किया है और आगे भी सहयोग करने का विचार है।

MR. DEPUTY CHAIRMAN: The second supplementary.

SHRI VENKATARAMANA RAO MOPIDEVI: Aqua tourism could also be a good source of income for the coastal communities, especially the fishing community. Fisherfolks should be heavily engaged in aqua tourism projects...

MR. DEPUTY CHAIRMAN: Are you reading something or putting your question?

SHRI VENKATARAMANA RAO MOPIDEVI: Finished, Sir.

MR. DEPUTY CHAIRMAN: He has no other question. Now, Shri V. Vijayasai Reddy.

SHRI V. VIJAYASAI REDDY: Sir, I would like to know this from the Minister. Aqua tourism could be a good source of income for the coastal communities, especially, fishing community. Fisherfolks should be heavily engaged in aqua tourism projects. Has the Minister had any discussions with the Department of Fisheries and also the respective State Governments where there is a coastal line to collaborate on promoting the aqua tourism?

श्री प्रहलाद सिंह पटेल : महोदय, जो 'प्रसाद' और 'स्वदेश दर्शन' की योजना है, वह तटवर्ती परिपथ के तहत ही वहां हैं, लेकिन जो पर्यटन और सौंदर्य की बात माननीय सदस्य ने की है, उनकी जानकारी के लिए मैं बताना चाहता हूं कि राज्य सरकारें ही प्रस्ताव भेजती हैं और उनके तहत पुट्टपथी में भी लाइट एंड साउंड शो हुआ है, वह प्रस्ताव भी पूरा होने की स्थिति में है। विशाखापत्तनम पत्तन के बाहरी बंदरगाह में भी, जिसकी आप अपेक्षा कर रहे हैं, उसके लिए भी लगभग 38 करोड़ रुपये भारत सरकार ने दिये हैं। सिंहाचलम और अन्नावरम एक विचाराधीन परियोजना है। मुझे लगता है कि जो बात मैंने पहले भी कही है कि राज्य सरकारों की सहमति से ही ये प्रस्ताव हमारे पास आते हैं और मैं मानता हूं कि बाकी राज्यों की तुलना में आंध्र प्रदेश में पर्याप्त मात्रा में प्रस्ताव दिये गये हैं। जो अन्य कार्यक्रम जिलों में होते हैं, उन चार जिलों में भी आंध्र प्रदेश में पैसे दिये गये हैं।

MR. DEPUTY CHAIRMAN: Q. No. 22. The questioner is not present.

**22. [The Questioner was absent.]*

Classical Language status to Marathi

*22. SHRI SANJAY RAUT: Will the Minister of CULTURE be pleased to state:

(a) whether the State Government of Maharashtra and many scholars have

demanded several times for giving the classical language status to Marathi, which is under active consideration;

(b) if so, the current status of the proposal and the reasons for the delay; and

(c) by when will Marathi be accorded the classical language status?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): (a) to (c) A statement is laid on the table of the house.

Statement

(a) Yes Sir.

(b) and (c) The proposal for according the classical status to Marathi is under active consideration of the Ministry of Culture.

SHRIMATI PRIYANKA CHATURVEDI: Sir, this is with regard to classical language status to Marathi. Many scholars, many historians, the State Government of Maharashtra, many MPs across the board coming from Maharashtra have made this request repeatedly. I had also put it on the Table as a special mention in the 253rd Session. Every time, the response is, 'it is under active consideration'. My only question on this particular topic is: How long will this active consideration last?

MR. DEPUTY CHAIRMAN: Any supplementaries?

श्री अर्जुन राम मेघवाल : डिप्टी चेयरमैन सर, जैसा कि माननीया सांसद ने आपके माध्यम से प्रश्न पूछा, मैं आपके माध्यम से उनको बताना चाहता हूँ कि यह ठीक है कि matter under active consideration है, लेकिन वर्तमान सरकार भारतीय भाषाओं और संस्कृति को सर्वोच्च प्राथमिकता देती है। आपने देखा होगा कि हमने अब तक 6 भाषाओं को classical language का दर्जा दिया है। यह गृह मंत्रालय का 2004 का एक नोटिफिकेशन था। उसके तहत एक नोटिफिकेशन 25.11.2005 को निकला, जिसमें गृह मंत्रालय ने संस्कृति मंत्रालय को classical language का दर्जा देने का काम करने के लिए authorize किया। इसमें फिर हमने एक languages expert committee बनायी। इस कमेटी के माध्यम से साहित्य अकादमी में matter गया। यह matter बहुत सकारात्मक दृष्टि से आगे बढ़ रहा है। जल्द ही निर्णय होगा, शीघ्र होगा, सकारात्मक होगा, लेकिन inter-ministerial discussion चल रहा है, consultation चल रहा है। जैसे ही निर्णय आयेगा, मैं आपके माध्यम से माननीय सदन को और माननीया सांसद को अवगत करा दूँगा।

डा. विनय पी. सहस्रबुद्धे: उपसभापति जी, मुझे यह पूछना है कि महाराष्ट्र सरकार के अन्दर के समन्वय के अभाव में इस प्रस्ताव में कुछ खामियाँ रही हैं, क्या यह जानकारी सही है? ...**(व्यवधान)**...

श्री अर्जुन राम मेघवाल: डिप्टी चेयरमैन सर, माननीय सांसद ने जो प्रश्न किया है, जैसा मैंने कहा कि linguistic expert committee इस काम को जाँच रही है। निश्चित रूप से ऐसा होता है कि जब राज्य सरकार प्रस्ताव भेजती है, तो यह matter साहित्य अकादमी में जाता है। कुछ छोटी-मोटी कमियाँ रहती भी हैं, तो वे दूर कर ली गयी हैं। जैसे मराठी भाषा कितनी पुरानी language है, क्या-क्या साहित्य है, तीसरी शताब्दी में क्या लिखा गया, बारहवीं शताब्दी तक क्या लिखा गया और बारहवीं शताब्दी के बाद क्या लिखा गया। मैं माननीय सांसद को बताना चाहता हूँ कि मराठी भाषा और मराठा साहित्य पर यह देश गर्व करता है। ...**(व्यवधान)**... उस पर देश गर्व करता है। इसलिए मैं आपके माध्यम से कहना चाहता हूँ कि active consideration का प्रकरण - पहले जो माननीय सांसद ने उठाया - सकारात्मक दृष्टिकोण से आगे बढ़ रहा है और बहुत ही जल्दी, शीघ्र ही इस पर निर्णय होने वाला है।

श्रीमती रजनी अशोकराव पाटिल : सर, मैं मंत्री महोदय से सिर्फ यह पूछना चाहती हूँ कि जो मराठी भाषा है, उसकी संस्कृति और उसके इतिहास की परम्परा बहुत ही प्राचीन है। आदिकवि मुकुंद राज से इस मराठी भाषा का उद्गम हुआ था और ज्ञानेश्वर महाराज ने उसे आगे बढ़ाया था। हमारे संत नामदेव इस मराठी भाषा को पंजाब तक लेकर गये।

श्री उपसभापति : रजनी जी, आप सवाल पूछिए।

श्रीमती रजनी अशोकराव पाटिल : सर, मैं वही पूछ रही हूँ। उन्होंने कहा कि आप बहस कर रहे हैं।

श्री उपसभापति : आपको सवाल पूछना है।

श्रीमती रजनी अशोकराव पाटिल : सर, मंत्री महोदय ने बताया। मैं उनको बताना चाहती हूँ। मैं उनको मराठी भाषा का ज्ञान देना चाहती हूँ।

श्री उपसभापति: आप ज्ञान देना चाहती हैं, तो अलग बात है। अगर आप सवाल पूछना चाहती हैं, तो मैं मौका दे सकता हूँ। आप ज्ञान अलग से बाहर दे सकती हैं। आप सवाल पूछिए।

श्रीमती रजनी अशोकराव पाटिल: सर, मैं उनसे पूछना चाहती हूँ - अभी हमारे भाई विनय सहस्रबुद्धे जी बोल रहे थे। वे हर जगह पर राजनीति करना चाहते हैं। महाराष्ट्र सरकार ने बहुत अच्छे प्रयास किये हैं कि मराठी भाषा को सांस्कृतिक लेवल पर लिया जाए। क्या Government of

India अपने प्रयास से इसको जल्दी सांस्कृतिक दर्जा देना चाहती है? वह उसके लिए क्या करना चाहती है, मैं यह पूछना चाहती हूँ।

श्री अर्जुन राम मेघवाल : डिप्टी चेयरमैन सर, मैंने जो पहले जिक्र किया कि हमें मराठी भाषा, मराठा साहित्य और मराठा इतिहास पर गर्व है। हम जल्द ही इस पर निर्णय करने वाले हैं। आप इस पर शंका मत कीजिए। ...**(व्यवधान)**... आप जो ज्ञान दे रहे हैं, उससे ज्यादा ज्ञान हम भी रखते हैं। हमने इसके बारे में खूब पढ़ा है। ऐसी बात नहीं है। ...**(व्यवधान)**... लेकिन डिप्टी चेयरमैन सर, जब inter-ministerial consultation होता है, तो उसमें समय लगता है। MHRD का भी - संस्कृति मंत्रालय, उसके बाद गृह मंत्रालय, शिक्षा मंत्रालय, यानी कई मंत्रालयों के बीच inter-ministerial consultation चल रहा है। लेकिन मैं फिर कह रहा हूँ कि बहुत जल्दी सकारात्मक निर्णय से हम आपको अवगत करायेंगे।

MR. DEPUTY CHAIRMAN: Q. No. 23. The questioner is not present.

*23. [*The Questioner was absent.*]

News channels promoting anti-national thinking

†*23. SHRI RAM CHANDER JANGRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is taking any action against the news channels and journalists who are promoting anti-national thinking;

(b) if so, the details thereof; and

(c) whether any legal provision is under consideration to put curbs on such channels and journalists in future, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) All programmes telecast on private satellite TV channels are required to adhere to the Programme Code laid down in Cable Television Networks Rules, 1994 which inter-alia provides that no programme should be carried in the cable service which is likely to encourage or incite violence or contains anything against

† Original notice of the question was received in Hindi.

maintenance of law and order or which promote anti-national attitudes. The Government takes action against private satellite TV channels in cases where Programme Code is found to be violated, by way of issuing Advisories, Warnings, Apology Scroll Orders, Off-air Orders, etc. The Ministry also issues Advisories from time to time to private satellite TV channels for adhering to the Programme Code. Besides, the Cable Television Network (Amendment) Rules, 2021, notified on 17.6.2021 inter-alia provides for a three level mechanism for redressal of grievances relating to violation of Programme Code by the broadcasters.

For Print Media, Press Council of India, set up under the Press Council Act, 1978, functions with twin objectives to preserve the freedom of the Press and to maintain and improve the standards of newspapers and news agencies in India. The Council has framed 'Norms of Journalistic Conduct' for adherence by the media, which inter-cover principles and ethics of journalism and guidelines for news reporting. These inter-alia contain norms relating to 'paramount national interest' including those which are likely to jeopardize, endanger or harm the interest of the State and Society. The Council looks into complaints against print media / a violation of Norms of Journalistic Conduct under Section 14 of the Press Council Act, 1978.

MR. DEPUTY CHAIRMAN: Any supplementaries?

SHRI K.C. VENUGOPAL: Nowadays, the Government is taking action against some particular media channels citing the reason of anti-national activities. We are also very much keen to know about anti-national activities which are happening on some channels. We are also very much concerned about it. But, the complaint in the public domain is that this Government is misusing this penal code to suppress the freedom of expression in the country, freedom of press in the country. Recently, one media channel has been given the direction to stop their telecast by the Ministry of Information and Broadcasting by citing the same security issue. Sir, we would like to know whether they have done anything wrong or not. We would like to know from the Government as to what crime they have committed.

DR. L. MURUGAN: Sir, our Government is concerned about the freedom of speech and freedom of expression. I want to convey to the hon. Member that we are not in 1975, we are not in Emergency; we are in a brightened period under the Modi Government. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: That is why we are asking this question. ...*(Interruptions)*...Sir, this is not the way to answer. ...*(Interruptions)*...

DR. L. MURUGAN: I am coming to my answer. ...*(Interruptions)*... माननीय वेणुगोपाल जी, आपको मेरा answer सुनना तो चाहिए। You have to listen my answer. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please take your seats. ...*(Interruptions)*...

DR. L. MURUGAN: Sir, Shri Venugopal's question is on media one. Sir, on media one, we are not doing anything. Sir, whatever channel permissions we are giving, all the media channels have to get security clearance from the Home Ministry. ...*(Interruptions)*...Sir, apart from this, this matter is subjudice also. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir, as a Member of Parliament, we have right to know. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Venugopalji, he is answering, please listen. ...*(Interruptions)*...

DR. L. MURUGAN: Also, Sir, within two months, our Government initiated action against sixty channels. ...*(Interruptions)*...

DR. AMEE YAJNIK: Sir, he should read everything without the phobia.

DR. L. MURUGAN: I am not reading. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Nothing is going on record, let him answer. ...*(Interruptions)*...

DR. L. MURUGAN: Their content was against the integrity of the nation and the content was against the safety of the country, so we cannot tolerate it. For example, 60 channels, it is youtube channels, twitter and facebook accounts from Pakistan were blocked because they disturbed the nation's security. That is the thing.

श्री उपसभापति : ले. जनरल (डा.) डी.पी.वत्स (रिटा.) from Lok Sabha chamber, आप अपना सवाल पूछें।

LT. GEN. (DR.) D.P. VATS (RETD.): Sir, through you, I would like to ask the hon. Minister about the action against the people who come on media and use the filthy language. The channels which give fake news, I would like to know whether only the action was initiated or it culminated into punishment also.

DR. L. MURUGAN: Sir, I want to convey, through this august House, to the Member again that we are concerned about the freedom of speech and freedom of expression. Sir, the Press Council of India is there. A three-tier mechanism is there.

श्री उपसभापति : प्लीज़, सीट पर बैठकर बात न करें, यह रिकॉर्ड में नहीं जा रहा है।

DR. L. MURUGAN: Sir, a three-tier mechanism is there, one is self-regulatory. Then, self regulating bodies can take. Then, if the grievances are not sorted out, then, only inter-Departmental Committee is going to take the grievances, and sort it out. I want to tell that we initiated 160 cases against the TV Channels.

MR. DEPUTY CHAIRMAN: Now, the Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS[‡]

MR. DEPUTY CHAIRMAN: Now we shall take up discussion on Motion of Thanks on the President's Address. ...*(Interruptions)*...ऑनरेबल एम. थंबीदुरई जी। ...*(व्यवधान)*... कृपया आप बोलें, आपकी ही बात रिकॉर्ड पर जाएगी।

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) *in the Chair.*]

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I thank you for giving me an opportunity to speak on this subject. ...*(Interruptions)*...On behalf of AIADMK Party, I rise to thank the hon. President for his Address to the Parliament, which listed the achievements of Prime Minister, Shri Narendra Modiji and the Government led by him, including the achievements in healthcare, infrastructure,

[‡] Further discussion continued from the 2nd February, 2022.

defence, farming, and start-ups among others. At the outset, I congratulate the Modiji's Government for its successful fight against the COVID-19 pandemic and thank the Central Government for extending a meaningful support to the efforts of all the State Governments in India. Sir, I want to once again thank our hon. Prime Minister that when AIADMK Government was in power and when the first phase of pandemic took place, at that time, the Government extended assistance to our former Chief Minister, Edappadi Palaniswami, who did marvelous work to tackle the pandemic situation at that time. Sir, at the beginning of the COVID-19 pandemic, we were all caught unaware about what is going to happen. Even most of the developed countries were worried how to tackle this issue. ...*(Interruptions)*... At that time, our hon. Prime Minister, Shri Narendra Modiji, took quick decisions and firm measures in containing the spread of virus. As the hon. President mentioned in his Address, the proof of India's capability to fight against COVID-19 epidemic has been witnessed in the vaccination drive. Sir, with Rs. 64,000 crores, Prime Minister Ayushman Bharat Mission is preparing the country for future healthcare crisis. I should like to make a special mention of the wonderful action taken by the AIADMK Government in Tamil Nadu under the leadership of Thiru Edappadi Palaniswamy and Thiru O. Panneerselvam to protect the lives and livelihood of our almost eight crore population of Tamil Nadu at that time. Sir, the AIADMK Government during the period of pandemic situation provided cash assistance of Rs. 5,500, made provision of foodgrains for more than 1.2 crore families for eight months. A separate payment of Rs. 2,000 was made to Labour Welfare Board members, weavers and several lakh migrant workers. For several months, nutritious food, cooked and prepared well was given free of cost to hundreds of people through Amma Canteens in the major towns and cities of Tamil Nadu. Medical help was made readily available to millions of COVID affected people in Tamil Nadu. An excellent treatment was provided to all in need. Indeed, an exemplary work was in force during the time of AIADMK Government, headed by Thiru Edappadi Palaniswami. I take this opportunity to thank the Central Government for the support it provided to us at that time. Sir, we have administered 150 crore vaccines in less than a year. More than 90 per cent of adults have received at least one dose of vaccine while more than 70 per cent have been fully vaccinated and the third dose of vaccine is being administered effectively. I must congratulate Prime Minister, Narendra Modi's Government for this monumental work executed effectively.

Sir, India has emerged as a role model for the world in providing health care and affordable medicines to the people through the Pradhan Mantri Bhartiya

Janaushadhi Pariyojana, as it has set up 8,000 kendras to provide the poor with affordable medicines. It is very important to note that our country has exported AYUSH products worth Rs. 11,000 crores to foreign countries. Also, you know very well, even though we faced a lot of epidemic problems during Narendra Modiji's period, in eight months between April and November, 2021, Foreign Direct Investment of 48 billion dollars was made in India. Our foreign exchange reserves exceed 630 billion US dollars. Because of the Jan Dhan accounts, Aadhaar and mobile connectivity, people have benefited from direct cash transfer during the pandemic. More than 44 crore people have joined the banking system. These are all not small achievements. In the area of agriculture and food distribution, our country has set new records. Under the Pradhan Mantri Kisan Samman Nidhi Scheme, Rs. 1.8 lakh crores have been transferred to more than 11 crore farmer families. More than one lakh crore rupees has been paid as compensation to around eight crore farmers. Sixty four lakh hectares of land has been developed with irrigation facilities under various schemes of the Central Government and I register my appreciation on this historic achievement as I am also the son of a rural small farmer from a remote village of Tamil Nadu. The collateral-free loan given to 13.5 lakh medium, small and micro industries have helped to keep the economy and core sector's production moving. A huge emphasis of this Government for the development of infrastructure and transport will accelerate the overall growth of the country and generate new job opportunities for several workers. I must specially appreciate this Government that Rs. 65,000 crores, financed through our banks, have been given to 25 lakh women's Self Help Groups. In line with the policies mentioned by our hon. President, our Finance Minister, Shrimati Nirmala Sitharaman has announced that the Godavari-Krishna, Krishna-Pennar and Pennar-Cauvery river-linking has been finalised. This proposal of interlinking of rivers to transfer surplus waters from Godavari-Krishna-Cauvery is a right decision. Our AIADMK Government has worked hard for it. I thank the Central Government for accepting our proposal and I hope the project will be successfully completed in the next few years. At this juncture, I draw the attention of the Government of India to the plight of the Indian fishermen from my State who are continuously harassed, attacked, looted and brutalized by the Gulf of Mannar. I plead that our Government should take a firm policy decision to safeguard the interests of our fishermen and protect the livelihood of lakhs of poor fisher folks. Sir, you know very well that recently the Sri Lankan Government seized the boats of the Tamil Nadu fishermen. They are going to announce that they will auction it. This is very unfair because our poor fishermen have gone and without their knowledge, something would have happened. I request the Central Government to take

necessary steps to get back the fishing boats of Tamil fishermen. Also, Sir, this is the only way to settle this issue. You know very well. One way of stopping this menace could be retrieving the Katchatheevu. You know very well, Sir, that in West Bengal also, a certain island was given to Bangladesh. At that time, this was brought before the Parliament, but Katchatheevu is not done like that. It was arbitrarily given, at that time, when Madam Indira Gandhi was the Prime Minister, but not ratified by the Parliament. But still, Katchatheevu is a part of the Indian territory. Therefore, it is high-time that we fight and get back Katchatheevu to solve the fishermen issue. Otherwise, you know, Sri Lanka is moving towards China. Relations are developing between the two countries. It is a threat to India's security. And, Sir, what Chinese Government doing in Arunachal and in other places, is doing the same thing in Sri Lanka and it is a threat to India's security. Therefore, it is high-time that we take action on this Island.

Sir, hon. President mentioned in his Address about 150th birth anniversary of V.O. Chidambaram Pillai, 125th birth anniversary of Netaji Subhas Chandra Bose and said that the country is celebrating these sacred occasions. I am very thankful to the Central Government for coming forward to honour Shri V.O. Chidambaram Pillai, a freedom fighter, who navigated ships during the British period and lost his wealth and finally his life. So, I appreciate for that.

I, now, come to NEET examination. Sir, you know about this issue very well. We, especially parties from Tamil Nadu, are all raising to get exemption for NEET examination, because it is affecting aspiring medical students, particularly from rural areas. As long as 'Education' is under the Concurrent List, this problem will remain. You know very well when 'Education' was brought under the Concurrent List. Sir, in 1976-77 i.e., during Emergency, former Prime Minister, Smt. Indira Gandhi, brought 'Education' from the State List to the Concurrent List. After that, Shri Morarji Desai's Government came to power. His Government changed many things, but allowed 'Education' to continue under the Concurrent List. Since the subject is under the Concurrent List, our hands are tied. The Central Government has been enacting many laws under Concurrent List resulting in supersession of laws made by the State Legislatures. Therefore, it is high time that I request the Government of India to revisit the issue. I am requesting this because the hon. President announced in his Address that the Government is going to start 200 TV channels to give education to the people and also they are going to conduct professional programmes, for example on engineering, in regional languages. When this is the case, when you are going to promote other languages under the Eighth Schedule, including Tamil, Bengali, etc., I appeal that all must be made as a national language and official language of this

country. This is our demand. We will continue to raise this demand. This has to be done. It is only then we will get equal opportunity. Also, when you are conducting examination at all India level, States must be given more powers to see that admission in professional courses, such as medical, are taken up by the State Governments. That is why our AIADMK party go on requesting this. We met the Central Ministers and the hon. Prime Minister many times requesting to help rural people, especially students. Otherwise, what is going to happen now is private coaching centres will mushroom, special coaching centres start and people pay lakhs and lakhs of rupees to get the kind of education and get admission in medical courses. But, Sir, poor people cannot do that. That is why we are asking for exemption. Therefore, I think, the Central Government will consider all these demands.

Hon. President has mentioned hon. Prime Minister's vision that the Government is moving fast on building a strong foundation for the next 25 years following the mantra of *Sabka Saath, Sabka Vikas, Sabka Vishwas aur Sabka Prayas*. We have to create India where all benefits are given to people and the country becomes self-sufficient. I am very happy to note that our hon. Prime Minister, Shri Narendra Modiji, has come forward with this kind of a vision which is going to help our country. Therefore, I am very thankful for this opportunity to express my views. I once again thank NDA Government, Modiji and others who have taken various steps to see that India is going to develop further. I thank the hon. President once again for his Address. Thank you.

SHRI A.D. SINGH (Bihar): Thank you, Vice-Chairman Sir for having given me this opportunity to speak here. I rise to thank the respected *Rashtrapati ji* for his very comprehensive listing of the achievements of the present Government, and the way forward. Indeed, the catalogue of success and achievements are impressive. I congratulate the hon. Prime Minister and his team for these successes, and also for the work in progress. This success will even be better if it was accompanied by social cohesion and unity.

Unfortunately, the nation's progress is slowed down by divisions that we see emerging in the society. This needs immediate course correction. This reminds of an anecdote from Gandhiji's visit to St. Stephens College, as reported in the college magazine of 1915. According to this story, a *sadhu* came to another iconic leader of our freedom struggle, Shri Gopalkrishna Gokhale to make some suggestions that would suppress a minority community. Gokhale rejected this specious religious

reasoning by saying that if to be a Hindu he has to do what was being suggested, then, he better be known as a non-Hindu.

Rashtrapati ji said that the Government is committed to counter the forces challenging the sovereignty and unity of the country, at every level, and that strict action will be taken against the forces initiating violence. I urge the Government to inform the House about the actions that have been taken so far against those who publicly called for genocide and targeting of specific communities. The House will support strictest of action against all such individuals, irrespective of their political affiliations. A strong Government cannot be seen as cowing down to a handful of fringe elements who are sowing discord in our society on a daily basis.

We pay tribute to the 20 bravehearts who made the ultimate sacrifice to defend every inch of our land in June 2020. But the threats have not diminished. More conflict points have arisen and, despite regular talks, there are no signs of illegal occupation of our land ending any time soon. The famous 'salami slicing policy' is in action, and our response has been muted. I need not remind the Government that such silence only encourages the aggressor who sees this as a sign of weakness. In addition, our half-hearted economic counter measures have been ineffective. Our trade deficit with our main challenger has reached a new high last year.

Protection of unity and sovereignty of the nation is not the work of one individual. It is also not about seeking personal glory. It is a national duty.

I would like to pay tribute to late Gen. Rawat, our first CDS, but I am disappointed that such a sensitive post has been lying vacant since his tragic accident. I would urge the Government to find out his successor quickly. It appears that the Government has no succession plan or proper personnel planning if one sees the number of high-level posts lying vacant in the Executive and the Judiciary.

In the speech dealing with Foreign Policy, I noticed a significant omission: Momentous changes took place in our neighbourhood when a Government in Afghanistan was toppled and its friendly people had been brought under an extremist regime that denies all human and basic rights and has dragged the country into an unprecedented humanitarian crisis.

Historically, and also under this Government, India has always stood with the people of Afghanistan and has helped them in all possible manner, rather generously. Our humanitarian assistance is still reaching Kabul. Given our traditionally-close relations and the brotherhood that Afghans feel for India, we would urge the Government of India to stand firmly with the people of Afghanistan and facilitate travel and trade, and continue education of Afghans in India. The policy has so far been left much to be desired. In fact, even today, scores of Afghan students are stranded in

Kabul without a visa, denying them the possibility of coming back to their colleges. Their future has been put on hold.

Our policies will need to focus on the people and we should be using our influence to ensure that the regime in Kabul works towards forming an inclusive national Government. Otherwise, it is feared that Afghanistan will become a playground for radical and anti-India groups. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please conclude. ...*(Interruptions)*...

SHRI A.D. SINGH: Sir, India will have to learn to stand with its friends, if not, we will be repeating the historic mistake of once letting down the friendly people of Tibet. It is well documented that the Tibetans never accepted the sovereignty and suzerainty of China. Even Nehru, who is much loved by the current Government, advised them to approach the UN and had sent a young military officer, Zorawar Bakshi, to undertake strategic military reconnaissance in Tibet in 1949. Things did not turn out as planned and the rest is history.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please conclude.

SHRI A.D. SINGH: However, the nation faces long-term consequences of both action and inaction. In this increasingly multi-polar world, India will have to align itself firmly with its own national interests in its own neighbourhood and beyond. Thank you very much.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Thank you, Mr. Vice-Chairman, Sir, for allowing me to speak on this subject. I rise here to thank His Excellency, the President of India, for his Address. In his presentation, the President very rightly mentioned about our development during this period in the health sector, infrastructure, agriculture sector, sports arena, etc. The hon. President has described about everything in his Address. I must compliment the Prime Minister, Narendra Modi, and his Government because within a year our Government successfully vaccinated 70 per cent of adult population. India is a big country and within a short span of time, 150 crore vaccinations have been given to the Indian citizens. When the vaccination started, every part of world was discussing how it will be possible for India to implement this project because India has a huge population. But this Government, under the leadership of the Prime Minister, Narendra Modi,

clearly justified that India is doing everything, India can do anything and it is a great success for the Indian Government that more than 70 per cent adult citizens of the country have been vaccinated. In the health sector, within this year, our country has made developments in a marvellous way. As you remember, in the first wave of Covid, India was crying for sanitizers. There was a shortage of masks and medicines. But, Sir, within a year, India started manufacturing everything. We produced sufficient masks and now, we can even export them. We have manufactured vaccines and now we are even exporting them. We are producing medicines also. This is the success of this Government. I must compliment the health sector and I must salute all the health workers for their great success.

Sir, another great achievement of this Government is in the agriculture sector. The Government has given priority to the agriculture sector. During this year, in the Covid period, an unprecedented situation was faced by our people in the urban areas, rural areas, by farmers, workers, etc. Everybody faced the problem. Even though it was Covid period, agricultural produce has increased by 30 per cent. Not only this, horticulture production also increased by 33 per cent. I must compliment the Government on this. The Government procured more than 433 lakh metric tonnes of wheat during the Rabi season, which has benefitted about 50 lakh farmers. Record quantity of about 90 lakh metric tonnes of paddy was procured during Kharif season, which benefitted about one crore thirty lakh people. This is the achievement of the Government, not only production has increased but farmers are also getting benefitted. Farmers are getting the right price for their crops. Instead of farmers going to other places with their crops, the Government has procured them and paid enough money to them. The Government has also procured many products. I must compliment Narendra Modi *ji* for this achievement. Not only that, Sir, the country should remember one thing. During the Covid period, the Indian agricultural products increased like anything. This is one of the greatest achievements.

Sir, one more thing. I come from Assam. During this period, Assam also exported agricultural products to the neighbouring foreign countries. This is the achievement of our Government. The other thing that I would like to mention is the infrastructure development. We are always speaking about the infrastructural development. Through the Bharatmala Pariyojana, the infrastructure development is achieved in every part of the country.

Sir, if I do not speak about the Tokyo Olympics, it will be incomplete. I am happy to say that I led the Indian Contingent in the Tokya Olympic Games. I was the Chef de Mission for Indian Contingent, and, for the first time, India made the history.

India got all-time record medals in Tokyo Olympic Games. Earlier, our Bindra got the medal in shooting. In Athletics, for the first time, an Indian Athlete got the Gold Medal. I must congratulate him.

Sir, North-Eastern Region is a very integral part of our country. It is long way from Delhi. From Delhi to Guwahati, it is more than 2,000 kilometres; and from other North-Eastern Regions, it is more than 2,700 kilometres. But, Sir, this Narendra Modi Government has given a well developed transportation system, railway system to the North Eastern Region and today, I am proudly saying, Sir, that in all the Capitals of North-Eastern Region, today, the railway connectivity is there. All parts of the North-Eastern Region have a railway connectivity. A better air connectivity is there and, recently, the Shipping Minister has announced that waterways connectivity will be started there very soon.

Sir, Assam is famous for tea production. India is getting a huge foreign currency from tea, and small tea-growers of Assam play a very important role in the tea production. These small tea growers not only produce tea, but they successfully protect certain sections from unemployment problem in Assam. So, to encourage tea industry, to encourage more tea growers is the call of the hour. Although the Government took some initiatives to develop the tea industry of Assam, through this President's Address, and, through you, Sir, I request the Government to look into this issue and it should give topmost priority to the small tea growers of our country in the interest of the Indian economy, in the interest of the North-Eastern Region's economy, in the interest of the Assam's economy and, especially, in the interest of curbing the unemployment in our country.

Sir, I would like to say one more thing. Assam is an oil-producing State, and Assam has a huge quantity of oil and natural gas. I would like to request the Government, through you, Sir, to please take some special initiatives. This Government is taking a lot of initiatives. This Government has given more than Rs. 3,000 crores for the expansion of Numaligarh Refinery. This Government has taken the initiative to produce bio fuel gas in Numaligarh Refinery to export oil products from Numaligarh Refinery to the other parts of the world. But I would like to request you that more social activity through the Petroleum Ministry should be started in Assam because we are an oil-producing State. This oil sector has a huge amount of money and they have a Corporate Social Responsibility fund. Though you, Sir, I would like to request the Government to take some initiatives, give some more money under the social responsibility scheme to the North-Eastern Region to build some more hospitals, infrastructure projects, etc. According to a report of the World Health Organization, the maximum number of cancer patients in our country are from Assam

and the North-eastern Region. I would request the Government, through you, Sir, to set up a modern super-specialty hospital, especially in upper Assam. If that is done, it would benefit not just Assam but the entire North-eastern Region. With these words, I support the Motion of Thanks on the President's Address. Thank you for giving me this opportunity, Sir.

अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नक़वी): उपसभाध्यक्ष महोदय, आपने मुझे राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोलने का मौका दिया, इसके लिए आपका धन्यवाद। देश ने इन सात दशकों के अपने सफल सफर में बहुत से ऐसे लम्हे भी देखे हैं, बहुत से ऐसे मौके भी देखे हैं, जो कि इस देश के गौरवशाली इतिहास के साक्षी रहे हैं। मैं इन सात दशकों के इस इतिहास, भूगोल में नहीं जाता हूँ, इन आठ वर्षों के अंदर क्या बदलाव हुए, क्या परिवर्तन आए, इस पर मैं आपके माध्यम से ध्यान आकर्षित करने की कोशिश कर रहा हूँ।

उपसभाध्यक्ष महोदय, कहा जाता है कि आज हिंदुस्तान दो हो गए हैं, आज इस देश में दो भारत चल रहे हैं। मेरी समझ में हमारा हिंदुस्तान, हमारा भारत एक भारत है, श्रेष्ठ भारत है। दो भारत तो मैंने न कभी सुना है और न देखा है, लेकिन हिंदुस्तान को समझने के लिए, हिंदुस्तान की संस्कृति को समझने के लिए, संस्कार को समझने के लिए, संकल्प को समझने के लिए और समावेशी सोच को समझने के लिए हमें 'India is Indira और Indira is India', 'Congress is the country and the country is Congress' के सुरूर और सोच से बाहर निकलना होगा। जब तक हम India is Indira और Indira is India, Congress is the country और country is Congress के सुरूर के hangover में रहेंगे, तब तक मुझे लगता है कि हम अपने हिंदुस्तान के उस गौरवशाली संस्कार को, उस सनातनी संस्कृति को, उस संकल्प को समझ नहीं पाएंगे। आज हमें इस बात का गर्व है, हम सबको गर्व है, चाहे कोई किसी पोलिटिकल पार्टी का है, किसी राजनैतिक विचारधारा का है, लेकिन अपने हिंदुस्तान और अपने हिंदुस्तान की इस मिट्टी पर हम सभी गौरवान्वित हैं। हम गर्व करते हैं कि हमारा यह जो संकटों का, कंटकों का सफर रहा है, वह सफल भी रहा है और आज दुनिया में हिंदुस्तान ने अपनी एक धाक भी जमाई है। इन आठ सालों में जो बदलाव हुए, उनमें 28 ऐसे बदलाव हैं, जो मुझे ध्यान में आ रहे हैं। बहुत से और भी बदलाव हैं, जो बाकी साथियों को भी ध्यान में होंगे। 2014 के बाद जो सबसे बड़ा बदलाव इस देश ने महसूस किया - वह इस लोकतंत्र में, इस दुनिया के सबसे बड़े जनतंत्र में प्रधान मंत्री पद के institution की गरिमा, credibility और सम्मान का बहाल होना है। एक शेर है, जिसे आप बहुत अच्छी तरह से समझते हैं-

*"लिहाज़ आंख का रिश्तों का डर नहीं होता
जब एक शख्स के हाथों में घर नहीं होता।"*

आज से आठ साल पहले क्या स्थिति थी - प्रधान मंत्री कार्यालय कहीं और से चलता था, प्रधान मंत्री जी को निर्देश कहीं और से मिलता था और यही नहीं, कैबिनेट जो decision लेती थी, उसे nonsense और nuisance कहकर फाड़ दिया जाता था। आज जो बदलाव हुआ है, उसमें इस देश में कोई मजबूर प्रधान मंत्री नहीं है, बल्कि मजबूत प्रधान मंत्री है। वे ऐसे प्रधान मंत्री हैं,

जिनके हाथों में देश की सुरक्षा, देश का सम्मान, देश की समृद्धि पूरी तरह से महफूज भी है और मजबूत भी है।...(व्यवधान)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप बैठ जाइए.... आप बैठ जाइए।

श्री मुख्तार अब्बास नकवी: सर, मैं दूसरा बदलाव बताना चाहता हूँ, जो बदलाव आया है। हम आठ साल पहले जो किस्से, कहानियाँ सुनते थे, इस हाउस में हम सब ने उस माहौल को भी देखा है, उन हालात को भी महसूस किया है कि हर दिन तरह-तरह की चर्चाएं होती थीं - करप्शन से लेकर, ये जी, वो जी, फलां जी, ढिमकाना जी, यह सब कुछ सुनाई पड़ता था। आज जब हम सकारात्मक दृष्टि से बात कर रहे हैं, तो आप कह रहे हैं कि हिन्दुस्तान में दो हिन्दुस्तान हो गए हैं। एक हिन्दुस्तान सनातनी सोच का है और एक हिन्दुस्तान सामन्ती सोच का है, यह तो नज़र और नज़रिये में फर्क है।

सर, तीसरा परिवर्तन बहुत महत्वपूर्ण है, जिसे हमने महसूस किया है। आदरणीय नेता विरोधी दल भी आ गए हैं। मैंने उनका पूरा भाषण सुना था। कट, करप्शन और कमीशन की विरासत पर और तुष्टिकरण की सियासत पर रोक लगी है। राजनीतिक तुष्टिकरण के छल को राष्ट्रीय सशक्तिकरण के बल से ध्वस्त किया गया है, यह पांचवां परिवर्तन हुआ है।

सर, जो छठा परिवर्तन है, यह बहुत महत्वपूर्ण है। हम सब दिल्ली में बहुत वर्षों से रह रहे हैं। हम सुनते रहते थे कि साहब, दिल्ली में यह नेशनल लाइज़निंग ऑफिस है, यह इंटरनेशनल लाइज़निंग ऑफिस है, किसी भी सरकार का कोई काम आपको कराना हो, तो उस इंटरनेशनल लाइज़निंग ऑफिस से आप करा सकते हैं। आज दिल्ली के सत्ता के गलियारे से, सत्ता के दलालों की नाकेबंदी और लूटबाजी पर तालेबंदी की गई है - यह फर्क है मोदी जी के आने के बाद से।

सर, जो सातवां फर्क है, वह बहुत महत्वपूर्ण फर्क है। आज इस देश की राजनीति और इस देश की सियासी संस्कृति में बहुत बड़ा परिवर्तन आया है। आज परिवार की सियासी परिक्रमा नहीं करनी पड़ती है, बल्कि परिश्रम और पराक्रम की संस्कृति ने जन्म लिया है। आज परिवारों की पोलिटिकल परिक्रमा के आधार पर देश की सरकारें और देश की सियासत तय नहीं हो रही है, बल्कि परिश्रम और performance, परिश्रम और परिणाम के आधार पर इस देश की सियासी संस्कृति और संस्कार को आदरणीय नरेन्द्र मोदी जी ने बदल दिया है, यह नौवां फर्क आया है।

सर, दसवां फर्क क्या है - जो लाल-बत्ती कल्चर हुआ करता था, जो रोग लगा हुआ था, उसकी धमक, उसका खौफ आम आदमी को चिढ़ाने लगा था। आम आदमी को लगता था कि यह तो लाल-बत्ती से टीं-टीं करता हुआ आया, यह तो हमारे ऊपर रौब जमा रहा है, यह हमसे कोई सुपरमैन है, उस लाल-बत्ती कल्चर को नरेन्द्र मोदी जी ने खत्म किया और जो इस रोग की राजनीति थी, जो धोंस की राजनीति थी, उस पर विराम लगाया है, यह दसवां फर्क है।

सर, कभी कहा जाता था कि इस देश के संसाधनों पर किसी एक सम्प्रदाय विशेष का अधिकार है। मैं यह इसलिए कह रहा हूँ कि वे जानते थे कि वे अधिकार देने वाले नहीं हैं, लेकिन वे कहते जरूर थे। इसीलिए मैंने कहा कि जो राजनीतिक तुष्टिकरण का छल था, उसको हमने समावेशी और सर्वस्पर्शी सशक्तिकरण के बल से ध्वस्त किया है। इस देश के संसाधनों पर एक

सम्प्रदाय का अधिकार है - इसमें मोदी जी ने यह परिवर्तन किया है, "सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास" यानी देश के संसाधनों पर सबसे पहला अधिकार आखिरी पायदान पर खड़े हुए व्यक्ति का है। उसके जीवन में खुशी, उसकी जिंदगी में खुशहाली आनी चाहिए, सर, यह 11वां परिवर्तन है।

महोदय, एक और परिवर्तन है। जो कोटा, परमिट, कंट्रोल पता नहीं क्या-क्या राज चलते थे, इस पूरे देश के गरीबों तक जो पैसा पहुंचना चाहिए, गरीबों के विकास के लिए जो पैसा पहुंचना चाहिए, गाँव, गरीब और किसान, झुग्गी-झोंपड़ी के इंसान की तरक्की के लिए जो पैसा पहुंचना चाहिए - कभी आदरणीय स्वर्गीय राजीव गाँधी जी ने कहा था कि दिल्ली से पैसा चलते-चलते घिसकर और कितना रह जाता है, तो आज घिसने की वह रफ्तार खत्म हो गई है। डीबीटी के जरिये डायरेक्ट बेनिफिट हो रहा है। वह चाहे किसानों को हो, मजदूरों को हो, महिलाओं को हो, बुजुर्गों को हो या समाज के किसी भी वर्ग को हो, लेकिन एक फ़र्क यह आया है कि रुपये घिसने का जो गड़बड़झाला था, उसमें रोक लगी है। सर, आपने हमारे देश में एक बहुत बड़ा परिवर्तन देखा होगा। महोदय, मैं यह आपको 12वां बता रहा हूँ।

महोदय, हम अपने देश में कानून बनाते रहते थे, बहुत झगड़े भी करते थे कि इस बिल पर discussion नहीं होना चाहिए, इस बिल पर दो घंटे होगा, पाँच घंटे होगा, दस घंटे होगा और बिल बन गया। इससे बिल्स का ढेर लग जाता था, कानून बन जाते थे। एक ही चीज़ पर दस-दस क्रिमिनल कानून बन गए। सर, जब मैं पार्लियामेंटरी अफेयर्स मिनिस्ट्री का काम देख रहा था, तो मैंने यह तथ्य निकलवाया कि पार्लियामेंट ने यह बिल पास किया, इतना समय लिया, हमारे ऑनरेबल मेम्बर्स ने उस पर अपने-अपने सुझाव दिए हैं, उस पर स्टैंडिंग कमेटी ने या सेलेक्ट कमेटी ने भी अपनी बात कही होगी, लेकिन उसका हुआ क्या? फिर पता चला कि जो बिल है, वह 12 या 13 साल पहले बन गया था, लेकिन उस पर रूल ही फ़्रेम नहीं हुए हैं, वह पड़ा हुआ है। यानी पार्लियामेंट में discuss हो गया, पार्लियामेंट के दोनों सदनों ने उसे पास कर दिया, लेकिन वह प्रभावी नहीं हो पाया। ऐसे 1,500 से ज्यादा बिल्स, जो कि प्रभावी नहीं थे, लेकिन बिल की शक्ल में किताबों का हिस्सा बने हुए थे, उनको रिपील किया गया। मोदी जी ने आकर जहाँ कानून की जरूरत थी, उसको बनाया भी और जिस कानून की जरूरत नहीं थी, उसको खत्म भी किया। सर, यह 14वां बदलाव आया।

महोदय, एक और बदलाव, जो कि मैं बहुत बड़ा बदलाव मानता हूँ और जो हरेक देशवासी को गौरवान्वित करने वाला है, वह यह है कि जो दंगों का हफ्ता और आतंकवादी धमाकों का महीना होता था, उस पर रोक लगी है। उपसभाध्यक्ष महोदय, मैं दंगों का हफ्ता और आतंकवादी धमाकों का महीना इसलिए कह रहा हूँ कि देश का कोई हिस्सा - आप भागलपुर से भिवंडी तक देख लीजिए, गुवाहाटी से लेकर वाराणसी तक चले जाइए, देश के किसी न किसी हिस्से में दंगा, फसाद, बेगुनाह लोगों का कत्लेआम होता रहता था और देश इन दंगों की आग से बेचैन रहता था। इसके साथ-साथ आतंकवाद भी था। महीने में देश का ऐसा कोई हिस्सा नहीं होता था, जहाँ वे आतंकवादी धमाके न करते हों। कभी दिल्ली के लाजपत नगर में धमाका करते थे, कभी मुंबई में धमाका होता था, कभी गुवाहाटी में धमाका हो जाता था, तो कभी हैदराबाद में धमाका हो जाता था। देश का कोई ऐसा हिस्सा नहीं था, जहाँ आतंकवादी महीने-दो महीने में बेखौफ़ होकर अपनी

हरकतें न करते हों। नरेन्द्र मोदी जी के आने के बाद जो एक बड़ा बदलाव आया, उन्होंने जो संकल्प लिया कि :

*'सुरक्षा पर जो आ जाए, तो टकराना जरूरी है,
जो जिंदा हो, तो जिंदा भी नज़र आना जरूरी है।'*

उन्होंने पूरी दुनिया को यह दिखा दिया कि हिंदुस्तान अपने देश की, अपने देश के लोगों की, अपने देश की सीमाओं की सुरक्षा के संकल्प से लबरेज है, भरा हुआ है। इसी बीच में हमारे पड़ोस के एक देश ने हिमाकत करने की कोशिश की थी। हमारे सुरक्षा बलों ने घुस-घुसकर सर्जिकल स्ट्राइक की, घुस-घुसकर चूहे के बिल से निकालकर आतंकवादियों को तबाह किया। अफसोस कि उस समय भी यह हुआ था कि जिस देश ने उसे प्रायोजित किया था, वह हमसे सबूत मांग रहा था। यहाँ के हमारे कुछ साथी सवाल पूछ रहे थे। उस समय भी राष्ट्रीय सुरक्षा जैसे मुद्दे पर सबूत और सवाल की जुगलबंदी शुरू हो गई थी। सर, यह बदलाव हुआ।

सर, 18वाँ बदलाव यह हुआ कि हमारे देश के तमाम महापुरुष, महानायक, जिन्होंने हमारे देश, हिन्दुस्तान के निर्माण के लिए, हिन्दुस्तान की आजादी के लिए कुरबानी दी, उनको सम्मान दिया गया। आज अगर हम सुकून के साथ इस खुली हवा में साँस ले रहे हैं, तो यह देश उन तमाम महापुरुषों का ऋणी है, जिन्होंने कुरबानियाँ दीं। उन्होंने अपने परिवार के परिवार कुरबान कर दिए। हम लोग गाना गाते हैं कि "ज़रा आँख में भर लो पानी, ज़रा याद करो कुरबानी।" लेकिन दिक्कत आई कि हमारे इस देश की कुरबानी को भी परिवार के पालने में समेट कर रख दिया गया। देश के महानायकों ने जो कुरबानी दी थी, वह सीमित कर दी गई। मोदी जी के आने के बाद फर्क हुआ कि हमारे जो लाखों महानायक थे, नायक थे, जो इतिहास के पन्नों में कहीं पर ignore कर दिए गए थे, उन्होंने उनको सम्मान दिया और आने वाली पीढ़ी को बताया कि जो पहले थे, वे हैं, लेकिन ये भी हैं, जिन्होंने देश के लिए खून बहाया है, देश के लिए कुरबानी दी है। आज तुम इस देश में गौरवान्वित होकर अपने आप को हिन्दुस्तानी कह रहे हो, तो तुम इनके ऋणी हो। आप इंडिया गेट पर नेताजी सुभाष चन्द्र बोस की प्रतिमा देख लीजिए। सरदार वल्लभभाई पटेल की प्रतिमा, दुनिया की सबसे बड़ी आदमकद प्रतिमा गुजरात में है। महू में बाबा साहेब भीमराव अम्बेडकर का राष्ट्रीय स्मारक है। एक लंबी श्रृंखला है। हमने इस देश के नायकों और महानायकों को परिवार के घेरे से बाहर निकाल कर हिन्दुस्तान के घेरे में रखा और आने वाली पीढ़ी को बताया कि वे तो थे ही, ये भी हैं, जिन्होंने देश के लिए कुरबानी दी है। सर, यह परिवर्तन आया है।

सर, एक और महत्वपूर्ण परिवर्तन है। मैं कल सुन रहा था कि जो constitutional institutions हैं, judiciary है, Election Commission है, फ़्लॉ-फ़्लॉ, वे बिल्कुल नाकारा हो गए हैं, बंधक हो गए हैं, एक तरह से उनका यह कहना था। सर, आपका बड़ा अनुभव है, आदरणीय नेता विरोधी दल का इस देश की पार्लियामेंट की history का, इतिहास का बहुत अनुभव है। एक वक्त वह था, जब सुप्रीम कोर्ट के फैसले होते थे और सुप्रीम कोर्ट के फैसलों को निष्प्रभावी करने के लिए संख्या बल का इस्तेमाल होता था। कई ऐसे फैसले हैं। मैं आपको एक latest फैसले, तीन तलाक के बारे में बताता हूँ। सुप्रीम कोर्ट ने कहा कि यह तीन तलाक एक criminal कुरीति है, कुप्रथा है, इस पर कानून बनना चाहिए, इसको खत्म होना चाहिए। उस वक्त कुछ लोगों के दबाव

में सुप्रीम कोर्ट के फैसले को निष्प्रभावी करने के लिए इसी पार्लियामेंट में उस समय की सरकार, यानी कांग्रेस पार्टी की सरकार ने कानून बनाया और कहा कि नहीं, हम सुप्रीम कोर्ट की बात को नहीं मानेंगे, जो कि संविधान में समानता का अवसर देने वाली बात थी, महिलाओं की सुरक्षा और सम्मान से जुड़ी हुई बात थी। उसने नहीं माना। सर, मोदी जी ने क्या किया, जो परिवर्तन आया! सुप्रीम कोर्ट ने तीन तलाक को कानूनी तौर से crime माना, कुरीति माना, कुप्रथा माना और सुप्रीम कोर्ट के फैसले को प्रभावी बनाने के लिए हम इस पार्लियामेंट में कानून लाए। पार्लियामेंट का सम्मान कौन करता है? वैसे तो बहुत सी घटनाएँ हैं, इलाहाबाद हाई कोर्ट का उस समय की प्रधान मंत्री जी के खिलाफ जो फैसला था, उसके बाद क्या हुआ था, किसी को बताने की जरूरत नहीं। मेरे पास लिस्ट है, कम से कम 312 ऐसे ...**(व्यवधान)**... 312 ऐसे सुप्रीम कोर्ट और हाई कोर्ट के फैसले हुए, जिनको निष्प्रभावी बनाने के लिए संख्या बल का इस्तेमाल हुआ। सर, हम तो प्रभावी बनाने के लिए इस्तेमाल करते रहे। सर, इसके साथ एक और बहुत महत्वपूर्ण बदलाव देश ने देखा और वह बदलाव ...**(व्यवधान)**...

SHRI RIPUN BORA (Assam): Sir, this Allahabad High Court judgement was quashed by the Supreme Court. ..*(Interruptions)*..

श्री मुख्तार अब्बास नकवी : जम्मू-कश्मीर हमारे देश का ताज है। पहले हम लोग सोचते थे, आपस में बात करते थे कि आर्टिकल 370 तो कभी खत्म हो ही नहीं सकता है। सेंटर से जितने भी बिल हम पास करते थे या कानून बनाते थे, उनमें लिखा जाता था - 'except Jammu and Kashmir'. अगर पार्लियामेंट कोई कानून बनाएगी, देश भर में बिजली जाएगी, लेकिन जम्मू-कश्मीर में नहीं जाएगी, पानी के लिए कानून बनेगा, वह जम्मू-कश्मीर के लोगों के लिए नहीं होगा, रोजगार के लिए कानून बनेगा, वह जम्मू-कश्मीर के लोगों के लिए नहीं होगा, पिछड़े या कमजोर तबके के जो लोग हैं, उनके रिजर्वेशन का कोई फैसला पार्लियामेंट में होगा, तो उस पर 'except Jammu and Kashmir' लिखा रहेगा, शिक्षा से जुड़ा हुआ कोई फैसला होगा, तो उस पर 'except Jammu and Kashmir' लिखा जाएगा। जम्मू-कश्मीर को देश की प्रगति की धारा से काटने वाले इस आर्टिकल 370 को जो खत्म किया जा सका, यह परिवर्तन मोदी जी के शासन काल में लाया गया। आज पार्लियामेंट को किसी बिल या किसी कानून पर यह लिखने की जरूरत नहीं पड़ती कि यह जो शिक्षा का कानून है, यह जो रोजगार का कानून है, यह जो बिजली, पानी या सड़क का कानून है, यह 'except Jammu and Kashmir' है, यह एक बहुत बड़ा परिवर्तन आया है।

महोदय, इसके अलावा आपने CAA को देखा। CAA को लेकर काफी भ्रम और भय का माहौल पैदा किया गया। श्रीमती इन्दिरा गांधी जी और भुट्टो साहब के समय में एक फैसला हुआ था कि बंगलादेश, अफगानिस्तान या पाकिस्तान के जो अल्पसंख्यक लोग हैं, उनकी सुरक्षा की जिम्मेदारी हिन्दुस्तान की है, हिन्दुस्तान उनके सम्मान, उनकी संस्कृति और उनकी धार्मिक स्वतंत्रता की रक्षा करेगा। उस एग्रीमेंट को Pant-Mirza Agreement के तौर पर जाना जाता है।

महोदय, यह एक संकट का समय है, जब तालिबानी मानसिकता ने इन देशों को अपनी चपेट में ले लिया है। वहां के जो अल्पसंख्यक लोग हैं, जब मैं अल्पसंख्यक लोगों की बात कह रहा

हूँ, तो उसमें वहाँ के जो हिन्दू हैं, जो सिख भाई-बहन हैं, जो क्रिश्चियन हैं, जो जैन हैं या और जो भी अल्पसंख्यक समाज के लोग वहाँ रहते हैं, उन सबका सम्मान, उनकी संस्कृति और उनके धार्मिक अधिकार पूरी तरह से खतरे में आ गए थे। उस समय यह देश की ज़रूरत थी, पार्लियामेंट की ज़रूरत थी, कांग्रेस पार्टी ने जो फैसला उस वक्त किया था, उस फैसले को प्रभावी करने की ज़रूरत थी, इसलिए उस समय CAA में amendment लाया गया, जिसे आप सबने पास किया, हालांकि कुछ लोगों ने विरोध भी किया। जिस वक्त अफगानिस्तान में तालिबानियों का जुल्म चल रहा था, उस वक्त इसी CAA की वजह से, CAA में जो संशोधन किया गया, उसी की वजह से वहाँ के तमाम हिन्दू, सिख और यहाँ तक कि जो मुस्लिम भाई-बहन थे, उन सबको हिन्दुस्तान में सुरक्षित लाने और उनकी सुरक्षा करने का काम हुआ। यह परिवर्तन मोदी जी के आने के बाद और उनसे पहले जो 10 साल थे, उसके बाद आया।

सर, एक परिवर्तन और आया, चूंकि देश एक बहुत बड़े संकट और कंटक के काल से गुज़र रहा है, कोरोना का संकट हम सब पर आया है। किसी भविष्यवक्ता ने यह नहीं कहा था कि कोरोना कब आएगा, कैसे आएगा और कितने लोगों को मारेगा, कितने लोगों को नहीं मारेगा। किसी वैज्ञानिक को यह नहीं पता था और यह बहुत बड़ी आपदा हमारे देश पर आई।

उपसभाध्यक्ष महोदय, 100 साल पहले जब इसी तरह की एक आपदा आई थी, उसे स्पैनिश फ्लू के नाम से जाना गया था। उस वक्त हमारे देश की आबादी सिर्फ 30 करोड़ थी, बंगलादेश और पाकिस्तान सबको मिला कर भारत की आबादी 30 करोड़ थी, लेकिन 100 साल पहले उस स्पैनिश फ्लू में 2 करोड़ से ज्यादा लोगों की मौतें हुई थीं, यह documents में लिखा हुआ है। आज हमारी आबादी 140-150 करोड़ के इर्द-गिर्द है। जनवरी-फरवरी, 2020 में जिस वक्त यह संकट आया, उस वक्त हमारे पास ही नहीं, पूरे विश्व के जो सुविधा-सम्पन्न देश थे, उनके पास भी लोगों की सेहत-सलामती के लिए कोई सुविधा-साधन नहीं थे। हमारे देश के तमाम लोग, जो लाखों की संख्या में विदेशों में रह रहे थे, उनको उनके देश के लोग कह रहे थे कि हमारा देश खाली करो, चूंकि हर देश उस समय अपने-अपने देश के लोगों की सेहत और सलामती की चिंता कर रहा था।

मोदी जी ने आने के फौरन बाद पहला काम यह किया कि जो लोग यूएई में थे, ब्रिटेन में थे, अमेरिका में थे, ईरान में थे, इराक में थे, सऊदी अरब में थे या दुनिया के अलग-अलग हिस्सों में थे, उनके लिए विशेष व्यवस्था करके उन्हें हिन्दुस्तान में लाना, उसके बाद उनके यहाँ रुकने की व्यवस्था करना, उसमें कुछ हमारे फौज के लोगों के संस्थानों का उपयोग किया गया, कुछ और संस्थान बनाये गये। यह सब बहुत जल्दबाजी में हो रहा था, लाखों लोगों को भारत में सुरक्षित लाना उनकी सेहत सलामती के लिए ज़रूरी था और करोड़ों हिन्दुस्तानियों की सुरक्षा और सलामती ज़रूरी थी।

सर, जो दो करोड़ लोगों की अनफॉर्च्युनेट डैथ्स हुई थीं, डॉक्यूमेन्ट्स के अनुसार उन दो करोड़ लोगों में लगभग 80 प्रतिशत लोग भुखमरी से मर गये, दवा न मिलने की वजह से मर गये। मोदी जी ने आने के बाद क्या किया - मोदी जी ने सबसे पहले जो गरीब था, जो कमजोर तबका था, ऐसे संकटकाल में 80 करोड़ से ज्यादा लोगों के लिए खाने-पीने, अनाज और भोजन आदि की व्यवस्था की, जो आज तक चल रही है।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : अब आप समाप्त कीजिए, आपका समय खत्म हो गया है।

श्री मुख्तार अब्बास नक़वी : यह बहुत बड़ा परिवर्तन और बहुत बड़ा बदलाव है। मैं पिछले सालों की बात कर रहा हूँ कि आज से आठ साल पहले क्या था और आज क्या है। इसके अलावा एक और महत्वपूर्ण बदलाव है, मैं बहुत जल्दी अपनी बात खत्म कर रहा हूँ।

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आपके दल के बहुत सारे स्पीकर्स हैं और आपका टाइम खत्म हो गया है।

श्री मुख्तार अब्बास नक़वी : सर, जब यह सरकार बनी, 2014 में जनता ने जनादेश दिया, तो उस वक्त पूरे देश में शोर मचा - किसी ने असहिष्णुता का शोर मचाया, किसी ने कहा कि हमारे देश की तमाम देशों से कुट्टी हो जाएगी, खास तौर से इस्लामिक देश तो अब इधर झाँकेंगे भी नहीं। ये सारी चुनौतियाँ हमारे सामने थीं और यही नहीं, इस देश के संस्कार, इस देश की संस्कृति, इस देश का संविधान और इस देश के राष्ट्रवाद की जो सियासी lynching हुई है, उसकी जो पराकाष्ठा हुई है और एक के बाद एक इस तरह की घटनाओं से पूरी दुनिया में भारत को बदनाम करने की साजिश और षड्यंत्र हुआ।

[उपसभाध्यक्ष (श्रीमती वंदना चव्हाण) पीठासीन हुईं]

जो मोदी bashing की सनक थी, वह भारत bashing की साजिश का रूप लेने लगी। लेकिन उसके बावजूद भी इस देश की ताकत, हिन्दुस्तान की शक्ति, हिन्दुस्तान और हिन्दुस्तानियों के सम्मान पर नरेन्द्र मोदी जी की मजबूत राष्ट्रवादी इच्छाशक्ति ने असर नहीं पड़ने दिया, आंच नहीं आने दी, यह 28वां बदलाव है। पिछले दस सालों और इन आठ सालों के बीच में यह हुआ है।

सर, मैं एक बात कहकर अपना वक्तव्य खत्म करूँगा कि इस संकट और कंटक के समय में जब कोरोना का कहर था, हमने तूफानों का झोंका देखा, टिड्डियों का हमला देखा, फिसड्डियों का भी हमला देखा, उसके बावजूद भी नरेन्द्र मोदी जी ने जो इस देश के लोगों के लिए कमिटमेन्ट किया था, इस देश के लोगों के सम्मान, इस देश के लोगों की सुरक्षा, इस देश के लोगों की समृद्धि का जो संकल्प लिया था, उसे कमजोर नहीं पड़ने दिया।

*'जब हौसला बना लिया ऊंची उड़ान का,
तब देखना फिजूल है कद आसमान का!'*

इस संकल्प के साथ इस सरकार ने काम किया और इन आठ सालों में 28 बदलाव जो मुझे याद आ रहे हैं, वे मैंने आपको बता दिये, इसके अलावा भी मेरे पास बहुत लम्बी लिस्ट है। सर, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण): श्री संजय राउत-- अनुपस्थित। श्री कनकमेदला रवींद्र कुमार -- अनुपस्थित। श्री अब्दुल वहाब, आप बोलिए।

SHRI ABDUL WAHAB (Kerala): Madam Vice-Chairman, thank you very much for giving me a chance. First of all, I rise to oppose this Motion. I listened to the Minister, Naqvi Saheb, where he has given 28 reasons to support this Government. Out of these, I have seen two which you have not mentioned. I am supporting only on two. Maybe, you can make it 30. Except skilling and some work on waqf, everything that he mentioned was done by the previous Government also. Any Government will do that. He is only repeating and praising Modiji. He did not mention about the increasing hate speeches and communal attacks against minority communities, particularly Muslims and Christians. Young Muslim women professionals are auctioned online. Statues of Jesus Christ were smashed and churches were attacked during Christmas. This House should unanimously condemn such incidents happening in our great country. About unemployment, nobody mentioned anything; not even the President. It is observed that there are more than eight lakh vacancies in the Central Government. Why is the Central Government not filling up these vacancies? I urge the Government to immediately fill, at least, the vacancies in the Central Government institutions.

Hon. Chairperson, I take this opportunity to appreciate the Government and Prime Minister, Mr. Narendra Modi, for Pradhan Mantri Kaushal Vikas Yojana. It is the Skill Development Programme and the way it is promoting startups. I sincerely appreciate the Department and the Minister for the same. However, I am concerned about the decline of India's global stature. It was a dream of our former President, Abdul Kalamji, to convert our country into a super power by 2020. He was very hopeful of the youth and the power of education. Today, a large section of our youth is unemployed and uneducated. The Government under Dr. Manmohan Singh was taking the country into the right direction. All of a sudden, our growth and development have taken a U-turn. Our economic growth index, sensex index, etc. must be moving upwards. But, surely, a significant section of our society is being left out of our growth. There is an increasing inequality in our society both in social and economic terms.

Hon. Chairperson, India's image as a champion of democracy and human rights is diminishing due to its increasing intolerance to minorities and intellectuals. The world respects Mahatma Gandhi and Jawaharlal Nehru for their values. But today a section of our society is disrespecting our Mahatma Gandhiji. This disrespectful

attitude towards Gandhiji should stop. This House needs to take a lead in fixing these issues which I have raised.

Now, I come to the last point which I want to mention. MPLADS fund was stopped because of corona. I agree with that. When I came here as a Member of Parliament in 2004, the amount was Rs.5 crore. At that point of time, I could make a minimum of 1,000 classrooms with that amount of Rs.5 crore. Now, I can make only 200 classrooms. I was not only making classrooms. At that point of time, I could buy a computer for Rs.50,000; now, it is okay with Rs.20,000. But, the Government should increase the MPLADS funds from Rs.5 crore to a minimum of Rs.20 crore. Actually, it is the inflation rate. So, I urge the Government to raise the MPLADS fund. That money is going to the public. I am raising this issue for BJP members also. It is common. It is not only for me or that I am the only one. So, I urge the Government to do that. I oppose this Motion of Thanks to the President's Address. He was just reading an Address given by the Prime Minister. Thank you very much.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you Wahabji. Now, Dr. Fauzia Khan, not present. We may go to the next speaker. Shri Ramdas Athawale, not present. Now, Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर (बिहार): माननीय उपसभाध्यक्ष महोदया, मैं लोक सभा चैम्बर से बोल रहा हूँ।

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण) : श्री राम नाथ ठाकुर जी, आप चाहें तो बैठकर भी बोल सकते हैं।

श्री राम नाथ ठाकुर: माननीय उपसभाध्यक्ष महोदया, आपने मुझे महामहिम राष्ट्रपति जी के अभिभाषण पर बोलने के लिए समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। सबसे पहले, तीसरी महामारी में कोरोना के दरमियान हम सब के बीच जो लोग नहीं रहे, हम उनके और उनके परिवार के प्रति हार्दिक संवेदना व्यक्त करते हैं और आपसे यह निवेदन करते हैं कि आप हमारी संवेदना उनके परिवारों तक पहुंचा दें।

उपसभाध्यक्ष महोदया, मैं सबसे पहले सरकार को इस बात के लिए बधाई देना चाहता हूँ कि भारत पहली बार कोरोना महामारी की दवा बनाने में अग्रणी रहा और अपने देश में ही नहीं, बल्कि विदेशों में भी दवा की सप्लाई की और लाखों लोगों की जान बचाने में कामयाबी हासिल की। मैं इसके लिए वैज्ञानिकों और भारत सरकार के मंत्रियों को भी बधाई देता हूँ कि उन्होंने इस दवा को बनाने में और लाखों लोगों की रक्षा में कामयाबी हासिल की। मैं माननीय राष्ट्रपति जी के अभिभाषण के संदर्भ में कुछ निवेदन करना चाहता हूँ। मैं बधाई देना चाहता हूँ कि पहली बार रक्षा मंत्रालय ने भारत में उपकरणों को बनाने का काम किया। जो सामान पहले विदेशों से आते थे, उन्हें विदेशों से न लाकर अपने ही देश में बनाने का काम किया और भारत को समृद्ध बनाने का काम

किया तथा दलालों से बचाने का काम किया, इसलिए राष्ट्रपति जी के अभिभाषण की मैं सराहना करता हूँ। दूसरी बात मैं यह कहना चाहता हूँ कि भारत सरकार ने कृषि के मामले में गंगा नदी, जो कि 9 राज्यों से होती हुई बिहार में सम्मिलित होती है, के किनारों में हरे पेड़-पौधे लगाने, मक्के की खेती करने, हरी सब्जियां उगाने और पर्यटन स्थलों को समृद्ध बनाने का अनोखा काम किया है, इसके लिए भी हम उन्हें बधाई देना चाहते हैं। तीसरी बात मैं यह कहना चाहता हूँ कि जन-धन खाता खोलने का कार्य किया गया। अभी ग्रामीण महिलाओं को किसी बैंक में जाने में दिन भर लग जाता है और दलालों के हाथों उन्हें परेशानी उठानी पड़ती है, इसलिए हम भारत सरकार से निवेदन करना चाहते हैं कि ग्रामीण पंचायतों में, गांवों में बैंक का सृजन करें, बैंक खोलने का काम करें और 6 लाख, 66 हजार गांवों को बैंक से समृद्ध करें। इसके साथ-साथ हम भारत सरकार से यह भी निवेदन करना चाहते हैं कि ग्रामीण महिलाओं को सुख-सुविधा मिले, दिन भर बैंक में रहने की जरूरत न पड़े, इसलिए हरेक पंचायत में हम बैंक खोलने का निवेदन करना चाहते हैं।

मैं भारत सरकार से निवेदन करना चाहता हूँ कि चूँकि हम लोग बिहार में बाढ़ की समस्या से ग्रसित रहते हैं, इसलिए बाढ़ की समस्या को दूर करने के लिए भारत सरकार नेपाल सरकार से वार्ता करे और हाई डैम बनाने की कोशिश करे। हम भारत सरकार से यह निवेदन करना चाहते हैं कि भारत सरकार बिहार को बाढ़ की समस्या से निजात दिलाने का काम करे। बिहार कई मामलों में पिछड़ा हुआ है, इसलिए हम बिहार के लिए विशेष पैकेज की माँग करते हैं और हम यह निवेदन करते हैं कि भारत सरकार बिहार सरकार को मदद करने का काम करे और बिहार की जो समस्या है, उसे दूर करने का काम करे।

मैं चौथी बात यह बताना चाहता हूँ कि 'प्रधान मंत्री गरीब कल्याण अन्न योजना' के माध्यम से यह प्रयत्न किया गया कि कोई भी गरीब और बेसहारा व्यक्ति भूख से न मरे। इसके लिए भारत सरकार ने जो काम किया है, वह सरहानीय है और इसे और आगे बढ़ाने का काम करना चाहिए।

'किसान सम्मान निधि योजना' के माध्यम से 11 करोड़ से अधिक किसान परिवारों को 1,80,000 करोड़ रुपए से अधिक की राशि प्रदान की गई है और इसका सकारात्मक प्रभाव भी दिखाई पड़ रहा है। 'फसल बीमा योजना' में भी बदलाव किया गया है, ताकि तकनीक के आधार पर उनके दावों को खारिज न किया जा सके। इसका परिणाम यह हुआ है कि 8 करोड़ से अधिक किसानों को मुआवजे के तौर पर एक लाख करोड़ रुपए से अधिक की राशि दी गई है, ताकि उनकी कठिनाइयों को कम किया जा सके। अब सरकार की योजना यह है कि DBT के तहत किसानों की उपज की सीधे खरीद की जाए और पैसा उनके खातों में सीधे डाला जाए। मैं अधिकांश गाँवों में बैंक खोलने के लिए निवेदन कर चुका हूँ।

महोदया यह संतोष की बात है कि सरकार ने देश में इन्फ्रास्ट्रक्चर के विकास के लिए 'प्रधान मंत्री गति शक्ति योजना' की शुरुआत की है। भविष्य में रेल, राजमार्ग और हवाई यातायात अलग-अलग विकसित नहीं होंगे, बल्कि इनका एक मास्टर प्लान बना कर इन्हें तैयार किया जाएगा। यह भी सुखद है कि वर्ष 2020-21 में ग्रामीण क्षेत्रों में प्रति दिन 100 मीटर से अधिक की रफ्तार से 36 हजार किलोमीटर से भी ज्यादा सड़कों का निर्माण हुआ है। मेरा यह अनुरोध होगा कि जब सरकार इस प्रकार की योजनाओं को लागू करे, तो ऐसा करते समय उन राज्यों पर विशेष फोकस करे, जो इस मामले में पिछड़े हैं। मैं यह अनुरोध करना चाहता हूँ कि बिहार में जो राजमार्ग परियोजनाएँ एवं पुल-पुलियों का निर्माण किया जा रहा है, उन्हें तेजी से पूरा किया जाए। अभी तक

ये कार्य वर्षों तक चलते रहे हैं। मैं यह भी अनुरोध करता हूँ कि सरकार किसानों, नौजवानों की आकांक्षाओं को पूरा करने के लिए विशेष यत्न से काम करे तथा रोटी, रोजगार के साधन उपलब्ध कराए, ताकि देश में खुशहाली आए। तभी हम सही मायने में संविधान में व्यक्त भावनाओं के अनुरूप तथा साथ ही महामहिम राष्ट्रपति द्वारा गौरवशाली भारत के निर्माण के आह्वान को साकार कर सकेंगे।

मैं कल नेता विरोधी दल की बात को सुन रहा था। मैं याद करता हूँ, 1963-64 में डा. राम मनोहर लोहिया जब लोक सभा में फर्रुखाबाद से जीत कर आए थे, तब उन्होंने भारत सरकार के विरुद्ध, काँग्रेस के विरुद्ध अविश्वास प्रस्ताव लाने का काम किया था। उसमें उन्होंने बताया था कि आप इसलिए हटे, क्योंकि आपने किसानों, दलितों, वंचितों और पिछड़ों का जो हक मारा है, उस हक को दिलाने में कामयाबी मिले। डा. लोहिया ने अपने अविश्वास प्रस्ताव में यह बताने का काम किया था। जब नेता विरोधी दल बोल रहे थे, तब उन्होंने शिकायतों की झड़ी लगा दी, लेकिन उन्होंने एक भी उपाय नहीं बताया कि यह काम करने से नौजवानों, किसानों, मजदूरों, पिछड़ों और दलितों को यह फायदा होगा, इसलिए हम निवेदन करना चाहते हैं कि पुलिंदा तो आप बांध देते हैं कि यह-यह काम नहीं हुआ, लेकिन जो काम हुआ, उसे आप धारण कीजिए और जो काम नहीं हुए, उनके लिए आप सकारात्मक रूप से भारत सरकार से निवेदन करें कि यह काम करें। जब आपके मन में विश्वास पैदा होगा, तब सरकार के प्रति भी और आम जनता के मन में भी आपके बारे में अच्छी सोच बनेगी।

मैं आपके माध्यम से निवेदन करना चाहता हूँ कि जो न्यायालयों में आरक्षण के आधार पर न्यायाधीशों की बहाली करनी है, उसे भारत सरकार निश्चित रूप से करे। जो पद खाली हैं, भारत सरकार में आठ लाख से अधिक भर्तियाँ होनी हैं, उन्हें आप भरने का काम करें। इन शब्दों के साथ, मैं आपसे निवेदन करना चाहता हूँ -

*"सिर्फ हंगामा खड़ा करना मेरा मकसद नहीं,
सारी कोशिश है कि ये सूरत बदलनी चाहिए,
मेरे सीने में नहीं तो तेरे सीने में सही,
है कहीं भी आग, लेकिन आग जलनी चाहिए।"*

इन शब्दों के साथ, मैं अपनी बात खत्म करता हूँ और राष्ट्रपति के प्रति संवेदना व्यक्त करता हूँ, जय हिन्द, जय भारत!

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, Shri Ajit Kumar Bhuyan.

SHRI AJIT KUMAR BHUYAN (Assam): Hon. Vice-Chairman Madam, I thank you very much for giving me this opportunity. As I stand up to speak against the motion, I would like to know as to what happened to doubling the farm income. When I was going through, I did not find any indications of how Government is planning for the

welfare of farmers. I would like to know what happened to disinvestment targets, 10 crore jobs and \$5 trillion economy. The normal salaried class got Mahabharat quotes, whereas corporate taxes got reduced. The pandemic has exhausted the nations but what is the relief to come out from such agonies. But as usual, Government chooses to ignore the shrinking middle and lower income class. Eighty lakh affordable houses will be completed at Rs.44,000 crore under PM Awas Yojana in 2022-23. This means Rs.55,000 for each House. I don't understand what kind of house will be of Rs.55,000, especially, in the hilly areas of the North-East region. Agriculture and allied activities which still employ the largest bulk of the population have been left without any mention in the speech. Madam, in 2021, the income of 84 per cent of households has gone down, whereas the Government's income increases 64.9 per cent more in comparison to 2020. The nation is facing terrible inflation and there is no mention of how to give relief to the middle and lower-middle classes. There is a reflection in the speech that the mirage of '*Achche Din*' has been conceived but the truth is even farther away. I feel the nation must wait for 25 more years for '*Achche Din*' to arrive. It will not be an exaggeration if I say that I sense it is anti-federalist policy and approach of the Government of the day. The subsidies on several schemes which directly benefit the common people, roughly 80 per cent of it has been reduced. The core of the core schemes, including Mahatma Gandhi National Rural Employment Guarantee Scheme, faces a cut. I had a high expectation that the President's speech would refer to rural jobs and their avenues but the funds had been cut by 25 per cent.

Madam Vice-Chairman, I would like to say, in 2014, the 'promise of *achche din*', in 2017, the promise of 'New India, 2022', and now the promise of '*Amrit Kaal* in 25 years', the goal posts keep changing; the timeline keeps changing, as the promises keep changing. Promises are good but delivery is better. 4.6 crores people have been pushed into poverty and 84 per cent of households have suffered a loss of income and India ranks 104 out of 116 countries in the Global Hunger Index. I didn't find any capsules on how to recover from these agonies in the Speech. Sixty-six lakhs MSMEs were closed and this has strained the people to go back to their native places but there has been no scope and incentives to employ those people at their respective places. Madam, I represent Assam in the Upper House and the Government has claimed that peace and tranquillity prevail in the North-Eastern States. The Government has not spelt out on the Naga Peace Solution as the hon. Members of the House know that the Naga conflict is the mother of all other conflicts of the region. The framework agreement was signed in August, 2015 in the presence of the Prime Minister of India and the Prime Minister had subsequently claimed that

the long-pending Naga conflict would be resolved in no time. More than six years had gone but what is the latest update of the Naga conflict is still a mystery. I am of the strong view that unless the Naga conflict gets resolved, the peace process in the region will be just an eyewash and a piecemeal approach will continue to disturb the region. Manipur and Assam's peace-loving people are still longing for a resolution of the conflict and the Government of India is yet to start a dialogue with several outfits. I am confident that peace and development should move simultaneously and the Government of India should take bold initiative in this direction as the region has been strategically very important and have 98 per cent of international border. Thank you very much for giving me the opportunity to speak a few words.

SHRI RIPUN BORA (Assam): Madam, first of all, I would like to say that the entire country was looking at the President's Address with high expectations. We have already passed three pandemics. The entire economy of our country has been badly devastated by the pandemic. The people of this country wanted that since the President's Address is the roadmap of the Government for the coming years, so, definitely, there should be some ways and means as to how to recover, how to develop, how to rebuild our economy, but, nothing has been mentioned. Madam, we have a population of 130 crores in our country and out of that, the income of about 84 crore people has come down drastically during this pandemic period. But, in the President's Address, not a single word has been mentioned about it. Madam, during our UPA Government, when Dr. Manmohan Singh was the Prime Minister, 27 crore people had been upgraded from below poverty line to above poverty line. This is not my report; this is the NITI Aayog's report. You are saying that we are leading our country to five trillion dollar economy, but, during these seven years, nearly five crore people have again gone below the poverty line. Madam, we are saying that we are "*vishwaguru*", but it is very shame that in the global poverty, India's poverty is the half of the global poverty. Madam, the present burning problem of our country is the problem of unemployment and sky-rocketing prices, but, not a single word has been mentioned in the President's Address as to how to tackle the problem of unemployment and the price rise. Apart from that, the purchasing power of the people of our country has been hugely declined. The individual consumption has been hugely declined. But, in the roadmap, as BJP say that it is a roadmap of the Government, but, in the roadmap, nowhere the road is mentioned as to how to tackle this situation. In the para 15 of President's Address, the Government has very proudly said that during pandemic period, we have done a great thing-- what great thing-- that not a single citizen was left hungry. It is said, but, what is the reality? They say

that 80 crore people have been given free rice under Pradhan Mantri Garib Kalyan Yojana, but, what is the reality? The reality is that in the world global hunger index, India's number has come to 101 from 94. In 2020, it was 94 and now it has come to 101. Madam, we are far behind the countries like Bangladesh, Pakistan and Nepal. The Government claims that this is the largest food distribution programme in the world, but, this is the position. Not only that Madam, yesterday our LoP had also said that all the time we are hearing one complaint that 70 वर्ष में आपने क्या किया, 70 वर्ष में आपने क्या किया! हां, हमने 70 वर्ष में कुछ नहीं किया, लेकिन बीजेपी ने क्या किया? मैडम, हमारे गाँव में एक कहावत है। वह कहावत यह है कि एक बाप का जो निकम्मा बेटा होता है, वह कुछ आमदनी नहीं कर पाता है, तो वह बाप की सब प्रॉपर्टी एक के बाद एक करके बेच देता है और जब बाप की सब प्रॉपर्टी बिकने के बाद खत्म हो जाती है, तो फिर वह अपने बाप पर आरोप लगाता है कि मेरे बाप ने मुझे क्या दिया - यही हाल है।

1.00 P.M.

तो यही हाल है। मैडम, आप देखिये, यह नीति आयोग का आंकड़ा है, मेरा नहीं है, जब फर्स्ट प्राइम मिनिस्टर ऑफ इंडिया पंडित जवाहर लाल नेहरू थे, तो he created 33 number of PSUs, no privatization; Lal Bahadur Shastri, he created 5 number of PSUs, no privatization; Indira Gandhi created 66 number of PSUs, no privatization; Morarji Desai created 9 number of PSUs, no privatization; Rajiv Gandhi created 16 number of PSUs, no privatization; V.P. Singh created 2 number of PSUs, no privatization; P.V. Narasimaha Rao created 14 number of PSUs, no privatization; I.K. Gujral and H.D. Deve Gowda created 3 number of PSUs, no privatization; then Atal Bihari Vajpayee, he created 17 number of PSUs, there were seven privatization; Dr. Manmohan Singh created 23 number of PSUs, only 3 privatization, and our Vishwaguru, Prime Minister, Narendra Modi, during eight years, he created not a single PSU and he privatized 23 number of PSUs. ...*(Interruptions)*... So, this is what we have done in 70 years and what you have done in eight years. Not only that, Madam, one more important thing in para 31 of the Address is about women empowerment. It says that 85 per cent of the household women have been given Ujjawala gas. Yes, it is the data. But simply giving Ujjawala gas, there is no women empowerment. There cannot be empowerment but the Government is not taking the feedback. There is no monitoring. The Ujjawala gas you have given. The first cylinder the women have taken but the Government has no knowledge and they are not taking this information that after taking the first cylinder, the women have not been able to afford to take the second cylinder at the cost of Rs.1,000/-*(Interruptions)*... The cylinder is lying in the kitchen of poor women. Is this women empowerment? Not only that, Madam,

our Congress Government was for women empowerment. We had made 33 per cent reservation in Panchayati Raj, 50 per cent reservation in Urban Local Bodies. We had passed Bill for reservation of women in Parliament. But what have you done? What about that? It is lying there. Not only that, in NCRB Report of 2020, what happened is that there is crime against women; 3,87,997 cases in 2019, and in 2020, there are 3,57,360 cases of crime against women. If our women are not protected, how can we say 'women empowerment'? What is the meaning of women empowerment if we cannot protect our women? Not only that, so far the 'बेटी बचाओ, बेटी पढ़ाओ' is a very popular slogan. But what is बेटी बचाओ, बेटी पढ़ाओ? ...*(Interruptions)*...Prime Minister has said it, but we are not saying. ...*(Interruptions)*...So, here you see, Madam, large number of children from 14 to 18 years committed suicide. In 2019, 9,613 children committed suicide and in 2020, the number is 11,326, that is, in one year, there is 18 per cent increase of suicide of girl children in the age from 14 to 18. Is this 'बेटी बचाओ, बेटी पढ़ाओ'? This is not my data. This is your data. It is NCRB data. Madam, we are now coming to another point. I am from Assam. I am from North-East and my friend Ajit Bhuyan has already spoken about North-East also. I am also going to speak. In para 74 of the President's Address there is a mention that we are giving top priority for the development of North-Eastern Region. My friend, Rijiju is also here. In Assam, two private sector undertakings, two paper mills have been closed down. Not only that, from 2014 till today, not a single mega project was sanctioned for the North-Eastern Region. Simply having one airport in Hollongi is not enough. Rijijuji, only one airport for Hollongi! That was the decision of the UPA Government. Except that, the other airport, in the name of Bharat Ratna Gopinath Bordolai, has been sold to the Adani Group. This is happening. The Armed Forces Special Power Act has been grossly misused. In the North-Eastern Region, recently in Nagaland, on December 4th the military had killed 14 civilians which is a very shameful thing. Normally our military is used against foreign aggression, but our military has killed our own people and nothing has been done. So, the Naga people are going for long agitation. The ULFA problem in Assam, the other extremist problem in Assam, the Naga peace talk has not been done and no mention has been there. Then how can you improve the North-Eastern Region? Madam, I now want to come to para 14. In para 14, it is said that Government is giving top priority to Scheduled Castes, Scheduled Tribes and OBCs, but what is the reality? If we again come to the NCRB Report, we have seen that the crime against Scheduled Castes is 50,221 in 2020 and there is an increase of 9.4 per cent of crime against the Scheduled Castes in comparison to 2019 and there is crime

against the Scheduled Tribes which is about 8,272. That is 9.3 per cent increase against them, comparing to 2019.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Kindly conclude.

SHRI RIPUN BORA: One minute, Madam. If we cannot protect the Scheduled castes and Scheduled tribes, then, where is empowerment? Where is development? You have cut their Budget. You have not given scholarships to the Scheduled Caste and Scheduled Tribes students for the last several years. Now you are giving priority to the Scheduled Castes. Finally, Madam, I would have been very glad to extend our thanks, to extend our gratefulness to the President of India and to the President's Address had there been a mention of this thing. What is that? Your slogan is *Sabka Saath-Sabka Vishwas*, but आपका विश्वास नहीं है। आपको अपने मंत्रियों पर विश्वास नहीं है, आपको जजेज़ पर विश्वास नहीं है, आपको आर्मी ऑफिसर्स के ऊपर विश्वास नहीं है और आपको अपोज़िशन के लीडर्स के ऊपर भी विश्वास नहीं है।...(व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Shri Ripun Bora, please conclude.

श्री रिपुन बोरा : आपको अपने मंत्रियों के ऊपर विश्वास नहीं है, इसलिए आपने यह किया कि फॉरेन से tool मंगाए, spyware मंगाए और Pegasus भी लगा दिया। यह जो world में हमारा इंडिया defame हो रहा है ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, please wind up. Otherwise, I will have to call the next speaker. ...(*Interruptions*)...

SHRI RIPUN BORA: You claim that India is the largest democratic country. But, what you have done here is disgrace to democracy. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, I am calling the next speaker.

SHRI RIPUN BORA: You have violated our rights by applying Pegasus. ...(*Interruptions*)...The Prime Minister has to pay the price. ...(*Interruptions*)...The Prime Minister misled the country. ...(*Interruptions*)...He said, 'We have not taken Pegasus.' ...(*Interruptions*)...But, Madam, this is the report from the New York Times. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you, Boraji. ...*(Interruptions)*...Now, Shri Jawhar Sircar. ...*(Interruptions)*...

SHRI RIPUN BORA: Madam, the recent New York Times report says that the Government has purchased Pegasus. ...*(Interruptions)*...Thank you.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Thank you, Boraji.

SHRI JAWHAR SIRCAR (West Bengal): Thank you Madam Vice-Chairperson. This is my maiden speech. This is the first speech I am going to make in Parliament after a patient wait for six months.

AN HON. MEMBER: Madam, I want to make a point.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): I have already called Jawhar Sircarji. You can reply to it when you speak. ...*(Interruptions)*...You can react then. ...*(Interruptions)*...Now, Shri Jawhar Sircarji.

SHRI JAWHAR SIRCAR: Madam Chairperson, thank you for the opportunity given to speak before this august House. I celebrate the sixth month of my oath taking. I have not spoken a single word in 6 months. So, I thank you very much for this first opportunity to speak in six months. I hope you would be gracious enough to give me the time allotted to maiden speeches. We have heard a lot of *Modinama* for the last couple of days in a manner that puts anyone with certain amount of self-respect to disgrace.

India, today, is at the crossroads as it has never been through before. Indian history is going to be judged on what we do today and what we do for tomorrow. Our polity is shattered. Our political framework has never been so threatened. This political framework was created by those who fought for India's freedom, not by those who ran away from India's freedom struggle. Our society is fractured; brother is against brother, and it is now a credit to discredit someone else. Our economy has never gone through such a bad patch. I have worked for forty-one years in Government and I know that we have never, never gone through such a bad patch, not even in 1991. And, Madam, much of the destruction of the economy is thanks to deliberate policies, the meaning of which has not been understood by government.

The first two problems that I would highlight are inequality or inequity and joblessness. For God's sake, as representatives of the people of India, we need to understand that printed words and flowery phrases do not mean much to those who go hungry, and to those who are without jobs. As we stand and talk today, the labour force in the age group between 15 and 64 years is 100 crore. The Government has said that there are 100 crore people between the age group of 15 and 64 years. It is the Government, CMIE and others have admitted that only 40 per cent is the labour participation ratio. This means, in effect, 60 crore Indians have no job security. We need not quibble over the exact number of unemployed. Those who are without jobs, whatsoever, will require security. Unemployed could be around 6 crores. The rate of unemployment has never reached such a devastating portion as it reached today. On the other hand, we see, in this inequitable system, in this open capitalist system that has been ushered in by a person in 2014, never before in the history of India have we seen such naked capitalism. We see that somebody who flew him in a plane has shot up his wealth from US \$ 14 billion to US \$ 41 billion! The bottom half of India have lost what they had and they are now holding on to 13 per cent of the national wealth. Madam, just 13 per cent of the national wealth is held by the bottom of India, while the top 10 per cent alone, the number I suggest is only a handful, have arrogated 22 per cent!

We can go on with figures of poverty because poverty itself is open to definition. One reliable statistic says that about 15 crore Indians were lifted out of poverty in ten years, from 2006 onwards. If you go by that figure, 15 crore people were lifted out of poverty. But, along with that, we will also have to see that 14 crores have now been pushed into poverty in the last two years. Whose credit is it that they have again been pushed back into poverty? I have already touched on joblessness. So, without an equitable economy, what does it matter whether the Indian economy reaches 3 trillion or 30 trillion? All of this will be going in the pockets of a few, while the others will go hungry. 'Hunger' has already been mentioned. To give effect to this, what I would say a misconstrued game plan, the private sector has been given much more emphasis than ever before in Indian history. The disinvestment budget for 2021-22 is Rs. 1.75 lakh crores. I wonder how much they have been able to get. But, over and above this, disinvestment is getting even deeper. The Government has come up with a new ploy, called, the National Monetization Pipeline (NMP). This NMP targets rupees six lakh crores over a period of five to six years. And, this year itself, I think, the target is Rs. 88,000 crores. Twenty categories of national assets -- roads, freight corridors, railway lines, six lakh crore watts of power, eight thousand kilometers of gas, twenty-five airports, and I can go on with a list -- would be handed

over for a lease period to those who will return them after extracting whatever was there in them. What guarantee do we have that after the so-called lease period we shall be getting back those assets that we gave them, if at all we have to get them? There are a large number of coal projects. And, we know who the largest coal-handler in India is. Again, we come to the same question for whose benefit we are going for massive privatization? You have not put up any public asset. Who has authorized you to sell our family silver? You have not earned it. All these assets were developed by visionary leaders, with the earnings of the taxpayers. And, you have now tasked yourself with selling them over to people who are friendly with you. When I use a term like that, let me give you an example. Six airports were privatized. They were privatized and given to a friend. That is all I need to say. The procedures were tuned accordingly, as bureaucrats would say. All those six airports went to a person who has never handled an airport in his life; may have only travelled in an airport as a passenger. What happens if he puts on captive rates now?

The LIC is the crown jewel of India. Its worth is around rupees forty lakh crores. It has six lakh agents and employees. And, do you know what rupees forty lakh crores mean? Our Budget is normally around the range of rupees thirty-five lakh crores. The LIC, which had been built such a solid institution, is now being diluted in favour of American insurance companies. I am putting it bluntly. Banks have, over the last twelve years, given us Rs. 16,55,000 crores of operating profit. What you show as actuals depends on what you have forced them to deduct for NPAs. While the inflation rate is at six per cent, the fixed-deposit rate of interest is below six per cent -- at 5.5 per cent, or 5 per cent. So, we, as a Government, are actually stealing one per cent from the depositors' money, by eroding his value every year. Never before has this happened.

I look upon just two sectors which ensure that the next generation of Indians are better than what we are, and what we were.

Coming to education, the figure given by the Education Minister yesterday in reply to a question, said that five years ago, the contribution of the Central Government to education was 1.07 per cent of the GDP. The Education Minister's reply is that Mr. Modi's Government has now brought it down this year to 0.9 per cent. It has come down below even that shameful one per cent, to 0.9 per cent. I understand that you don't understand education. It is all right; you don't need to understand. But you can flaunt degrees. But the poor States, the cash-strapped States, have contributed 3.31 per cent of their money. What they have contributed to education amounts to 3.31 per cent of the GDP. Therefore, India's total contribution to education to GDP comes to 4.30 per cent, thanks only to States.

But, then, I find that in this Government, the left hand does not know what the right hand is doing. The Economic Survey gives, at page 352, that education as percentage of GDP was 2.8 per cent. Just now, the Education Minister has said that it is 4.3 per cent. On page 352 of the Economic Survey, you say, it is 2.8 per cent has gone upto 3.1 per cent. Bhai sahib, there is a lot of difference between 3.1 per cent of the GDP and 4.30 per cent of the GDP. हज़ारों, लाखों करोड़ का फ़र्क है। Education as a percentage of the GDP is, as I said, been going down year after year, and you are doing nothing about it. I was checking the major schemes in higher education and they have replied that the allocation in the major scheme for higher education known as Rashtriya Uchchar Shiksha Abhiyan (RUSA) has come down from Rs.1,400 crores five years ago to Rs.165 crores this year. This is just an example.

I move on to health. When we talk about health, India will not forget those devastating scenes of corpses being burnt on pavements and in parks, corpses being thrown into rivers, to hide figures. The figures that the Government of India has given, and is repeatedly giving, of deaths is challenged by every country in the world, including Burkina Faso. Our statistics have no value whatsoever. We are beating China where credibility is concerned. So, we will not forget the massive number of deaths that happened, despite all the drum beating that you undertake now. Why did you not order for vaccines, when they were being made in India? Why were you going around the world as a *vishwa guru*, as somebody, who is a pharmacy of the world, when your own vaccine companies were moving from pillar to post in Delhi asking for a purchase policy. When they booked these vaccines for a foreign market, you clamped down upon them, and, thankfully, you did not declare them anti-nationals, but you got very late. Your late entry into the vaccine market caused immense number of deaths, for which India will never forgive you. On health, our total expenditure is just 1.2 per cent. It is one of the most shameful things, for which we bow our heads in shame when we talk in international forums. It may have gone up from 1.2 to 1.8 but even 1.8 is no percentage. Brazil spends 9.2, Bhutan spends 2.5, Russia spends 5.3, and the advanced countries spend at least five plus. Do not look only at 'India Shining'. You will get the same fate that the person who spoke of 'India Shining' got. Look back, look into ourselves, look into these factors like health and education. You talk of Ayushman Bharat, you talk of insurance covered. As somebody said, all the money has gone to insurance companies. To look at it differently, come to West Bengal and see the scheme that we have initiated called Swasthya Sathi. You will see that everyone has got a card and can walk into a private hospital free of cost. He or she doesn't pay for it, because the Bengal Government pays for them. Look at where things are working more positively, instead of spending

hours and hours in devising alphabets and putting fancy names on your schemes, with acronyms.

Look at the state of institutions, the public institutions that uphold democracy, TRAI, Telecom Regulatory Authority of India. That's where the game started. Within a week of his coming, *That is where the rot begins. Subsequent Chairmen of TRAI have facilitated the growth of one telecom empire, and have devastated all other telecom companies, to the extent that Government of India is forced to buy up the major shares in one limping company.

Look at the Election Commission of India. I will not comment about the present Commission, because we have not had sufficient interaction with them. But the previous Commission, consisted of a Chief Election Commissioner, was an * His partisanship is a matter that is listed in stone in Nirvachan Sadan. He tampered with everything in favour of the Ruling Party. To give another example of how elections were run, the Central Armed Police Forces sent to Bengal outnumbered the Bengal Police. Can you imagine if in Kerala or any other State, that the number of Central persons, Central Armed Forces, sent to you are double that, or 150 per cent of your own forces? Are you trying to run a colonial state? So then, the people gave their verdict. The people's verdict must be remembered.

VVPAT is the paper trail of EVM votes. VVPAT was introduced and forced by the Supreme Court to be operationalized. That VVPAT use is today undergoing a feet-dragging, with the consent of one particular Chief Justice, who has now switched on to the other side. Anyway, our humble submission is that when the 2024 Election comes, please be bold enough to utilize the hundreds of crores that you have spent on VVPATs and let two results emanate, one from EVMs and the other from VVPATs. Why do we have to force you? What do you have to hide? Use the VVPAT, use the paper trail; and I challenge the * affidavit before the Supreme Court. It was said in Supreme Court that it takes five to six days to count paper trails. I have counted I don't know how many election results, on paper. It never takes that long. Why do you mislead * and why do you connive *?

Election bonds are another institutionalized lacuna*. Look at the institutions that we talk about, Prasar Bharati that I happened to serve in a very difficult period. The last two years that I served there under this regime is something that I leave for

* Expunged as ordered by the Chair.

my biography. It was one of the worst. Look at what they have done to CBI and ED, as just instruments of political vendetta. The CBI and ED were excellent professional services. Let me tell for even those who are angry with them. Their professionalism is being destroyed by putting henchmen at the top, and giving them extension after extension, in collusion with legislation. The Judiciary, I will not mention.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, you will have to start winding up.

SHRI JAWHAR SIRCAR: Okay. As a maiden speech, please give me a few more minutes.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): You have already consumed your time. Because it is your maiden speech, we continue to give you another two-three minutes.

SHRI JAWHAR SIRCAR: Thirty-two minutes is what I am entitled. But anyway, I will wind it up. In honour of the Chair, I will wind it up.

Look at the CAG. Look at the conduct of the CAGs. The last two under this regime compromised to such an extent, that the nation never came to know the cost of demonetization. The nation never came to know the cost of the Rafale deal and what was proper and improper about it. And, one of them has got a *Padma Bhushan* for it. Maybe, the other should also be given one. The original mastermind, who actually felled the Government in 2014, has procured more rewards than a gentleman would ever do. In any case, we move on. We come to the last major critical point of federal relations. Remember that, the Indian federation and the Indian civilization came together in an act of unison voluntarily, through their own consensus. We have been ruled by a Central authority for less than 500 years. The Mauryas ruled for about 200 years, the Mughals' effective rule was 120 years, the effective rule of the British was 150 years. So, 70 to 80 per cent of India was ruled for just 500 years by Central powers. Our civilization has, at least, 5,500 years of recorded history, the historical period, and 500 years or less of this period was when Central authorities have ruled. This means that for the remaining 5,000 years Indians have still coalesced together, come together as a civilization, because they volunteered, because they felt it was conducive. Do not turn that volition into an instrument of hegemony.

Look at how the BSF's jurisdiction has been extended without consulting the State. Look at how economic grants to the States are being dealt with. Look at the

last blow, to the Indian Administrative Service. The Indian Administrative Service shuttle officers between the Centre and the States. It is not the fault of Officers that they don't want to serve the Centre now. Ten years ago, some 309 IAS officers served the Centre; today, it should have been 409 against 309. But the number has come down to 223. Can't you get the message that they don't want to come and serve under you? You can't use force now to draw them out from the States and work under you. Force does not work everywhere. Out of the 6,500 IAS posts, 1,500 posts are lying vacant. For God's sake, you have had seven-eight years to fill them up! Fill them up. Don't hegemonise. Don't bully the States. Don't bully the States.

I come now to the last lap of my presentation on the President's Address. The entire system is being run on controls and arrogance. Even the linking of Aadhaar to Voter ID is another indication of this control freak mentality. The Central Vista is an arrogant display of hubris. There was no need. Members, please go and see Rajpath. This Rajpath as it was, was perfectly fine. It has cost Rs. 606 crore to redo the Rajpath and put a few lampshades, lamp-posts and visitors' seats. What sort of nonsense is this! It is just hubris. It would have been much better if they had renamed Rajpath in somebody's name. Six buildings will come up on two sides; six unimaginative buildings, six unaesthetic buildings will be coming up on the two sides of Rajpath as a grand plan of the Central Vista, by breaking down the National Museum, Vigyan Bhawan, National Archives of India and the National Cultural Centre. Everything would be shattered so that six buildings can come up. I have served in the Central bureaucracy, Mr. Modi; you have not served. I know that there was no need for it. Because, even if you bring them down to your *Modi Nagar*, there would still be people who would be working outside.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Kindly wind up, hon. Member.

SHRI JAWHAR SIRCAR: This Draconian rule extends now to low snooping and Pegasus is the greatest example of how this State has become a surveillance State. All evidence points out to this surveillance, but the Government does not have the guts to come out and say, 'no'. They also send Governors with the sole intention of disturbing the constitutional mechanism of the States, and the one that we have got, the less said the better.

As we celebrate 75 years of India's Independence, all Indians remember with pride the Quit India Movement that was led by Mahatma Gandhi. That was opposed by those who are now monopolizing its celebration. We remember those went to jail.

Those who had been jailed for 15 years are abused on a daily basis, by those who never saw the insides of a jail. We are proud of our flag, but this was opposed in writing in the *Organizer*, the mouthpiece of the RSS. Their allegiance to the Flag was brought in at gunpoint by Sardar Patel, who jailed these people for one-and-a-half years. For one-and-a-half years, he put the RSS people in jail.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Member, I am sorry, but you will have to wind up.

SHRI JAWHAR SIRCAR: We are now told that they are the monopolists of patriotism. This Government is not worthy of further discussions, because every act that it has undertaken is an act that spells out some deep hubris, and a tendency to homogenise our country that is necessarily heterogeneous. Indian civilization will thrive on its heterogeneity, not on any enforced homogeneity. Thank you.

SHRI R.S. BHARATHI (Tamil Nadu): Madam Vice-Chairman, on behalf of DMK Party, my floor leader, Shri Tiruchi Siva, sitting in the chair once occupied by our founder leader, Anna, spoke very-well. He described vividly about the non-performance of this Government. He also pointed out the failures of this Government.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

He also suggested so many measures to be taken up by this Government. Otherwise, the people of this country will teach you a lesson in 2024. So, I would like to endorse the statement made by my floor leader who has occupied the auspicious and historical chair of my founder leader, Anna. He pointed out so many failures of this Government. The Covid-19 pandemic situation was mismanaged and mishandled by this Government. The President has said that we have to learn lessons from the past. When the first Covid wave was there, this Government should have learnt lessons from that and should have implemented safeguard measures during the second wave. Did they do it? One fine morning, without notice, this Government imposed a complete lockdown. What happened? Migrant workers had to walk for kilometres from Delhi. They were jobless, without shelter and they didn't even get drinking water from the capital city. When we saw it on TV, it was a sorry sight. We saw women carrying their children on their shoulders and carrying baggage in their hands. We saw them walking on foot without slippers for kilometres together. Many of them died on their way. Who is responsible for all this? It was because of the

failure of this Government because you did not take lessons from the first Covid wave. So many failures have been pointed out by previous speakers.

The President has said about the empowerment of women. I would like to remind this House that this House, Rajya Sabha, has passed the Bill for 33 per cent reservation for women. What has happened to it? Where is it? You have got a road-roller majority in the Lok Sabha. What prevents this Government from passing that Bill? You are cheating the public. You are misleading the public. You are making a false propaganda that women are being empowered. Rajya Sabha has passed the Bill, but it is still pending in the Lok Sabha. Why are you agitating when we say that you have got scant respect for the women of this country? In Tamil Nadu, we are giving 50 per cent reservation in the local bodies, both in the Panchayats and the Municipal corporations, and due reservations have also been given to the Scheduled Castes.

Now, Sir, I would like to talk about my own State. Tamil Nadu is a land of social justice. We were the pioneers of social justice. Previously, in our State, there used to be a fight between the upper classes and the backward classes. Because of efforts of our Dravidian leaders like Periyar Anna, today, Tamil Nadu happens to be the medical hub because of reservation. Who is responsible for that? It is because of the Dravidian movement. In 1920, Communal G.O. was passed in the Provincial State of Tamil Nadu. What was the reason? Out of 100 seats in the medical college, 95 seats used to be occupied by the upper caste people. No representation was given to the backward classes and the Scheduled Caste people in the Government offices. I would like to remind this House about a historical event. When the Justice Party was in power, the then Chief Minister, who belonged to the Dravidian Movement, visited a Tehsildar office in Nellore, which was a part of Tamil Nadu at that time. He visited and inspected the office. From Tehsildar downwards, there were about 47 people occupying different positions in that office. All the 47 people belonged to one particular community and one particular family. Only the *dawali* belonged to the backward community. This came into the mind of the then Chief Minister of the Justice Party and then they formed the Madras Public Service Commission, which gave representation to the people of backward classes also. This is the history of our State.

Now, the NEET exam has been introduced. Why have I narrated all these instances? I want to say that because of this reservation, our people, after 70 years, they have been able to come into the medical field and we have Judges, advocates and engineers. In 1950, when the Constitution was framed, the first victims were the

people of Tamil Nadu. The Communal G.O. was challenged on the basis of equality. One of the framers of the Constitution, Alladi Krishnaswamy Iyer, appeared for the petitioner and the Madras High Court struck down the Communal G.O. The State Government went in appeal. The Supreme Court also struck that down. I would like to remind this House about Periyar Anna and our great Kamaraj and the Congress Party. All of them revolted against the judgment passed by the Supreme Court. Our former Prime Minister, Pandit Jawaharlal Nehru, was magnanimous. He accepted the will of the people of Tamil Nadu and Tamil Nadu was the State which was responsible for giving the first Amendment to the Constitution of India. In 1951, we, the people of Tamil Nadu, because of the revolt and the voice raised by the leaders of our Dravidian movement, led the first Constitution Amendment. Today, Sir, regarding NEET exam, I would like to say that earlier, we were fighting with the upper classes. After 70 years of struggle, a lot of doctors from all classes of society have come up and Tamil Nadu has become a medical hub. But, to stop this, now the NEET exam has been introduced. Now, the fight is between the haves and the have-nots. Previously, it was between the upper classes and the backward classes. Today, in Tamil Nadu, it is the fight between the haves and the have-nots. Who are successful in NEET exam? What has this Government achieved by imposing this NEET exam? It has resulted in scandal after scandal, impersonation, question papers being leaked, corruption in question papers, and collusion between the paper setters and the coaching institutions. So, in Tamil Nadu, 13 students of the backward communities and poor people, who are below poverty line, have committed suicide. One student, who scored 1,059 out of 1,200 marks, did not get a seat in the medical college. She committed suicide because of this NEET examination. Children are going to the coaching centres. Those who go to the coaching centres get the opportunity to pass the NEET examination. Therefore, our Chief Minister, Shri M.K. Stalin, during the elections of 2021, gave an assurance to the people of Tamil Nadu that once we come to power, we will scrap the NEET examination. To scrap this NEET or to exempt Tamil Nadu from NEET examination...

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI R.S. BHARATHI: I am concluding in a minute, Sir. It was passed by the State Legislature. It was unanimously passed and was sent to the Governor but the Governor is sitting over it for the last four months. Is it fair, Sir? Since education is in the Concurrent List, it has to be necessarily sent to the President. But the Governor has neither sent it to the President nor has he passed any comments on it. He is just

sitting over it. So, this sort of injustice should not happen. We are in a federal set up. Our great leader, Anna, once said in Tamil -- with these words, I am concluding -- "why does a goat need a beard, why does a State need a Governor." It means there is no necessity for the goat to have a beard; likewise, there is no necessity for the State to have a Governor. I think, it is going to be true in the days to come. Thank you.

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Sasmit Patra.

डा. सस्मित पात्रा (ओडिशा): माननीय उपसभापति जी, आपने मुझे माननीय राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर अपना वक्तव्य रखने का मौका दिया, इसके लिए मैं आपका शुक्रगुजार हूँ। मेरे नेता माननीय मुख्य मंत्री श्री नवीन पटनायक जी, बीजू जनता दल और मेरी पार्टी की ओर से हम लोग इस धन्यवाद प्रस्ताव का समर्थन करते हैं। मान्यवर, धन्यवाद प्रस्ताव का समर्थन करते हुए आज मुझे बड़े भारी मन से यह कहना पड़ रहा है कि समानता का जो विषय है, समानता की जो सोच है, जो आदर्श है, federalism का जो structure है, जिस संघीय व्यवस्था की हम चर्चा करते हैं, उस संघीय व्यवस्था की चर्चा आज कहीं न कहीं घटती हुई दिख रही है। यह मैं क्यों कह रहा हूँ, उसको शुरू करने से पहले मैं माननीय राष्ट्रपति जी के अभिभाषण के पैराग्राफ नंबर-14 पर आपका ध्यान आकर्षित करना चाहूँगा, जिसमें उन्होंने बाबा साहेब डा. भीमराव अम्बेडकर जी का वह वक्तव्य जाहिर किया था, जिसमें अम्बेडकर जी ने कहा है - "My ideal would be a society based on liberty, equality and fraternity." Equality यानी समानता- सारे राज्य एक समान, कोई ज्यादा नहीं, कोई कम नहीं, किसी को ज्यादा प्यार नहीं, किसी को कम प्यार नहीं और सबको equality. बाबा साहेब डा. भीमराव की इस सोच का जो वर्णन राष्ट्रपति जी ने किया है, यह अति सुंदर है, परंतु क्या आज यह वास्तविकता में हो रहा है? यह वास्तविकता में नहीं हो रहा है। यह वास्तविकता में क्यों नहीं हो रहा है, इसके बारे में मैं जिक्र करना चाहता हूँ।

माननीय उपसभापति जी, हमारे माननीय मुख्यमंत्री श्री नवीन पटनायक जी 2019, 2020 और 2021 में केन्द्र सरकार को तीन चिट्ठियां लिखते हैं और उनसे मांग करते हैं कि 6 लाख परिवारों के लिए 6 लाख घर, जो कि ज्यादातर आदिवासी भाई-बहनों के हैं, उनको प्रधान मंत्री आवास योजना ग्रामीण में सम्मिलित किया जाए। उसके लिए क्या करना पड़ेगा? मान्यवर, केन्द्र सरकार का एक आवास पोर्टल है, उस आवास पोर्टल को खोलना पड़ेगा, लेकिन तीन साल से यह आवास पोर्टल खुल नहीं रहा है। यह खिड़की बंद है और यह खुलने का नाम नहीं ले रही है। मगर यह खिड़की किसके लिए खुलती है - यह खिड़की खुलती है, उन राज्यों के लिए, जिनको केन्द्र सरकार शायद ज्यादा प्यार करती है। इस साल जनवरी, 2022 की 13 तारीख को जब यह खिड़की खुली, तो यह खिड़की किसके लिए खुली? ओडिशा राज्य तीन साल से मांग कर रहा है, हमारे माननीय मुख्य मंत्री श्री नवीन पटनायक जी तीन साल से यह मांग कर रहे हैं, लेकिन उनके लिए नहीं खुली, बल्कि खुली किसके लिए - कर्णाटक के लिए। कर्णाटक के लोगों के लिए, उनके 25 लाख परिवारों के लिए यह खिड़की खुली - यह अच्छी बात है। मगर ओडिशा के 6 लाख

आदिवासी भाई-बहनों ने ऐसा क्या गुनाह किया है, जिसकी वजह से तीन साल से उनके लिए खिड़की नहीं खुल रही है, यह वास्तविकता मेरी समझ में नहीं आ रही है।

मान्यवर, पैराग्राफ-19 में माननीय राष्ट्रपति जी ने कहा है, 'प्रधानमंत्री आवास योजना - ग्रामीण' के तहत गत तीन वर्षों में करीब डेढ़ लाख करोड़ रुपए की लागत से एक करोड़ सत्रह लाख घर स्वीकृत किए गए हैं। अगर आप एक करोड़ सत्रह लाख घरों को इसके तहत सम्मिलित कर सके, तो तीन साल से 6 लाख आदिवासी भाई-बहनों का घर इसमें सम्मिलित क्यों नहीं कर पा रहे हैं? इसमें क्या दुविधा है? उन्होंने क्या गलत किया है? अगर जनवरी में कर्णाटक के 25 लाख घर जुड़ सकते हैं, तो आज ये 6 लाख घर क्यों नहीं जुड़ पा रहे हैं? यह एक विषय है। मैंने आज जीरो ऑवर में भी यह माँग की है कि 'प्रधानमंत्री आवास योजना' का यह आवास पोर्टल खोला जाए ताकि ओडिशा के जो 6 लाख आदिवासी परिवार हैं, वे इससे लाभान्वित हो सकें। मैं आशा करता हूँ कि अगर सरकार सुन रही है, तो सरकार इस पर गौर करेगी।

मान्यवर, मैं पैराग्राफ 5 पर आपका ध्यान आकर्षित करना चाहता हूँ। पैराग्राफ 5 में यह कहा गया है, 'सबका साथ, सबका विकास, सबका विश्वास, और सबका प्रयास'। मुझे लगता है कि आज इस संघीय व्यवस्था में कहीं न कहीं 'सबका साथ' नहीं सोचा जा रहा है, कुछ राज्यों का साथ सोचा जा रहा है। 'सबका विकास' नहीं सोचा जा रहा है - आप कर्णाटक का विकास सोचिए, अच्छी बात है, लेकिन ओडिशा का भी विकास सोच लीजिए, इसमें कुछ गलत नहीं है। 'सबका विश्वास' भी लीजिए, लेकिन आप कुछ ही राज्यों का विश्वास क्यों ले रहे हैं? साथ में हमारा भी विश्वास लीजिए। मैं 'सबका प्रयास' के संदर्भ में यह कहना चाहता हूँ कि आज सारे राज्य प्रयास कर रहे हैं, सारे राज्य आगे बढ़ने की कोशिश कर रहे हैं। ओडिशा राज्य माननीय मुख्य मंत्री, श्री नवीन पटनायक जी के नेतृत्व में दृढ़ता के साथ आगे बढ़ रहा है। हॉकी वर्ल्ड कप कहीं होता है, तो वह आज ओडिशा में होता है। जीएसटी में सबसे ज्यादा कोई देता है, तो वह ओडिशा देता है। अगर रेलवे में 20 हजार करोड़ रुपए कोई देता है, तो वह ओडिशा देता है। अगर आज देश को कोई खनिज देता है, तो वह ओडिशा देता है। मगर जब ओडिशा की बात आती है, तो आप उसको नकार क्यों देते हैं? ओडिशा से आपको जीएसटी चाहिए, माइन्स-मिनरल्स चाहिए, लेकिन ओडिशा का जो हक है, वह उसको क्यों नहीं मिल रहा है? पैराग्राफ 22 में जो लिखा गया है, अब मैं उस पर आना चाहता हूँ। पैराग्राफ 22 में कहा गया, 'empowerment of farmers and rural economy.' जो किसान हैं, उनको सशक्त किया गया है - यह अच्छी बात है। सरकार ने record procurement किया to match record production - यह भी अच्छी बात है। देश में रिकॉर्ड प्रोडक्शन हुआ। यह किसानों ने किया और केन्द्र सरकार ने record procurement किया, यह अच्छी बात है। आपने 900 लाख मीट्रिक टन procure किया और एक करोड़ किसानों को फायदा दिया, यह अच्छी बात है। अगर आप 900 लाख मीट्रिक टन procure कर रहे हैं, तो आप ओडिशा का 22 लाख मीट्रिक टन parboiled rice procure करने से क्यों मना कर रहे हैं? आप 900 लाख मीट्रिक टन ले सकते हैं, तो ओडिशा का 22 लाख मीट्रिक टन parboiled rice क्यों नहीं ले सकते हैं? Food procurement फूड कॉरपोरेशन ऑफ इंडिया का दायित्व है, केन्द्र सरकार का दायित्व है। Food procurement राज्य सरकार का दायित्व नहीं है। यह constitutionally है कि केन्द्र सरकार को food procurement करना पड़ेगा, राज्य सरकार सिर्फ मदद करती है। मगर केन्द्र सरकार अपना हाथ पीछे खींच रही है। Food Corporation of India कहता है कि हम आपके

parboiled rice, जिसको हम ओड़िया में "उसना चावल" बोलते हैं, उसका procurement नहीं करेंगे। इस बार 52 लाख मीट्रिक टन procure करने का टारगेट है। 30 लाख मीट्रिक टन हमारा consumption है और अभी और 22 लाख मीट्रिक टन चावल का procurement होना बाकी है। पिछले साल इस वक्त तक चार लाख मीट्रिक टन का procurement हो चुका था। अभी केवल 12 हजार मीट्रिक टन का procurement हुआ है। यह सोच क्यों है? अगर सारे राज्य एक समान हैं, सारे विषय एक समान हैं, सारे लोग एक समान हैं, तो कर्णाटक के लिए एक सोच और ओड़िशा के लिए अलग सोच क्यों है? एक करोड़ किसानों के लिए एक सोच और ओड़िशा के किसानों के लिए अलग सोच क्यों है? यह पात्रांतर नीति क्यों है?

मान्यवर, मैं आखिर में एक ही चीज कहूँगा। मैं फिर बाबा साहेब की उसी बात को दोहराऊँगा और फिर अपना वक्तव्य बंद करूँगा। 'My ideal would be a society based on liberty, equality and fraternity.' अगर हम सचमुच अभिभाषण की इस सोच पर विश्वास करते हैं, तो यह सोच हमें बताती है कि equality रहनी चाहिए, समानता रहनी चाहिए। इस पर केन्द्र सरकार को सोचना पड़ेगा। सर, मैं इसमें federalism शब्द ढूँढ़ रहा था, मगर मुझे इसमें यह शब्द कहीं नहीं दिखा। हो सकता है कि यह मेरी अज्ञानता हो कि मुझे यह दिखा नहीं।

प्रो. मनोज कुमार झा (बिहार) : जी, नहीं है। उन्हें जरूरत ही नहीं है।

डा. सस्मित पात्रा : सर, इसमें federalism शब्द ही नहीं है, संघीय व्यवस्था शब्द ही नहीं है। क्या संघीय व्यवस्था की आवश्यकता नहीं है या संघीय व्यवस्था आज out of context हो गया है, out of syllabus हो गया है, out of date हो गया है? मैं आखिर में आपको यही कहना चाहूँगा कि यह विषय बहुत इम्पोर्टेंट है। यह सिर्फ ओड़िशा का विषय नहीं है, यह आने वाले दिनों में संघीय व्यवस्था पर एक सवालिया चिह्न पैदा करेगा। मैं आशा करता हूँ कि अगर सरकार सजग है, सरकार सोच रही है, सुन रही है, तो इन माँगों पर काम करे, बहुत-बहुत धन्यवाद।

DR. K. KESHAVA RAO (Telangana): Sir, I hope you will empathise with my discordant note. Because I speak with a discordant note for some reasons, not without reasons. One, we are disappointed with the Address. This is what is expected. After having seen you for seven years, nobody expected that you would do better. What you say could be seen on Google or anywhere else. There is nothing new. Yesterday, I was hearing a leader saying it in the Lok Sabha that what we expect in the President's Address is some kind of a strategic vision of the ruling party, because what has been done has been done which has both plus points and minus points. But what is to be done is something on which you throw the discussion open.

Today, I rise to speak, as I earlier said, with a heavy heart. Even Patra ji while welcoming the Address said that he was speaking with a heavy heart. Everyone today who is speaking on it, even if they are supporting it, they are speaking with a heavy heart because something pains them. Today, our very polity, the idea of India,

is under threat. Today, you are all talking about unity. He has quoted Ambedkar. But I will quote Ambedkar in separate context. Economically we are divided, as yesterday one leader said. But what about our basic secular and cultural values? It is eating into our very body politic. It is not only dividing the persons. But it is corrupting their minds, so much so that tomorrow you will find two differently-thinking people on the "idea of India". This is not a new thing. But ever since the ruling party had come to power, this division of secular Indians and radical Hindu nationalists has sharpened. The conflict between these two identities forms the core of polarization in India. And the greatest threat today to this country is the politics of polarization. This is very important. I am a little older than a lot of people in this House. So as an elder brother I can tell you this that today it might pay us, it might pay us in some project, but tomorrow when it reaches the hearts and starts corrupting the very body, then you would find two nations, not persons. Persons can be divided and they can be brought together. But the minds will be so divided that they can never be brought together. This I am not speaking because of politics. I am speaking to you out of my concern and that is why I said I am speaking with a discordant note. The majoritarian-backed politics of polarization is at its highest level during the NDA. You must excuse me. This is NDTV's hate speech analysis. There is an increase of 1,013 per cent in hate speeches of which 80 per cent are from Sangh Parivar Members. This is what they found in the report. I am saying it with a heavy heart, as Patra ji said it with a heavy heart, what exactly is going to happen. We need to correct our own people. I do not want to go into the specifics. But it clearly shows the path of hate towards which the BJP Government is heading. Hate politics and communal disharmony is against the very idea of India advocated by Mahatma Gandhi and all other great leaders. There is an urgent need to bring a special law to tackle the problem of hate speech as recommended by the hon. Supreme Court and the Viswanathan Committee.

2.00 P.M.

Sir, the partisan attacks on India's independent political institutions have intensified. Opposition parties have become extremely wary of defending pluralism and secularism which needs to be done but is not being done. Hatred and violence against minority communities have flared up. Although various actors have launched efforts to counter the country's majoritarian turn and improve civic dialogue, they have failed. Polarization in India is more toxic today than it has ever been in the past, and it shows no signs of abating. We also got ignored. This does not mean that by talking

about only this, I am ignoring the caste division, the division which is possible in the name of caste and language. We must also be aware of that. The divide over Hindu nationalism is seriously endangering liberal freedoms and pluralist democracy in India. The current wave of polarization has its roots in the colonial period and the two clashing visions of the 'idea of India' that emerged then. One strain of thinking envisioned India as a secular nation, in which membership was defined not by one's faith but by one's place of birth. The most important proponent of this view was Mahatma Gandhi. Though a devout Hindu himself, Gandhi viewed the Indian nation as a harmonious collection of religious communities. Speaking about the Indian society, I would quote what Dr. Patra said but in different context. Ambedkarji spoke about this during the debate on federalism and the unity which was being sought. We are a multinational nation. We have never been a nation at all. The word 'nation' is not used in the Constitution. It is 'Union of States'. All right, let us go into ideology also. Even if you are talking of a nation, we are trying to build and make a nation. How do we do it? We had been 600 nations and I belong to an entirely different culture known as Dravidian culture. In Onam, we think that Bali Chakravarthi will come back. Whom do you glorify or gloat over for killing him? See, these are differences. We are trying for all these years and centuries to see how we can find some kind of unity, a set of unity in these diversities. When we are making such efforts, you are coming up with something else. For example, today morning, when I asked one of the most sober and very matured Minister, the Labour Minister, that a particular Member wants the answer in English because he is not able to get the answer, he said that he will speak in Hindi only and the Member can look forward to translation. This kind of attitude must go. This kind of thinking and mindset should go. We see it today. Today, the Southern States feel neglected; don't take them easily. I belong to one of the Southern States. Though I come from a Central State where I can speak Hindi, a lot of people here from Tamil Nadu and Kerala do not understand Hindi at all. Try to accommodate them. Their culture is different from yours'. My dress is different from you; my food is different from you; my marriage is different from you; many things are different from you. Yet, we want to be one because we have been brought in and we are trying to do it. This is exactly what is under threat today. So, if you read Ambedkar, what he says is "That my ideal would be a society based on liberty, equality and fraternity". He stressed on fraternity. Democracy is not merely a form of Government. Only because you have power, you are taking away all the powers of the State Governments and say that you are running the Government and have the figures. I not only thank but congratulate Mr. Jawhar Sircar from West Bengal, who spoke just now. He punctured every statistic of yours. Statistics are

static tricks. These static tricks of yours have been punctured by him when he quoted you one by one point and how they have gone down although you are claiming otherwise. I am not getting into that. Here, I am quoting and saying that democracy is not merely a form of Government. It is primarily more of an associated living. How you take us all together is important which we have never seen in the BJP. If a Chief Minister from Telangana writes a letter to you asking people to revolt against the Centre, it comes in banners and special issues are taken out, there is something wrong.

Why this pass? Why did we come to that kind of a pass where a Chief Minister has to put a big fight against you? He was speaking on agricultural distress, no doubt. He was speaking about federalism, no doubt, because you are trying to take away its powers; but he was also speaking about your mindset; because he has been very close to you. He has been advising, we have been voting with you. Today, we have decided that we should not be with you. We would say, never be with you. Why? Why this pass? Why this kind of a change? You must ask yourself, not to us. Whatever it is, as far as the Constitution is concerned; Article 5 of the Indian Constitution deals with the provisions related to Citizenship. The BJP Government has attempted to destroy the secular nature of the Indian Constitution by changing the Citizenship Law and communalized through the passage of CAA and NRC. This is what exactly we are trying to talk to you. You might have passed the Bill. People have protested, might have told you against it, but you are not taking advice on it.

Whatever it is, this is taking me to Centre trying to usurp all the powers. The federal structure is also under threat like the very idea of India. The Central Government, through the passage of several Bills, is trying to destroy the essence of Indian Federalism. Although word 'federalism' is not there but we think we are a federal Government and we strongly believe it is a federal Government.

I would give you an example of electricity power Bill which is coming. That proposed legislation not only takes away the power vested in the State Governments but also gives an undue advantage to those States that have the BJP Government as the ruling party. Please look into the clauses, you would find. I would have asked Mr. Patra to make a study and tell you. One-size-fits-all Central schemes with centralization in decision-making with no choice for States to implement is relevant and useful to analyze. This is what exactly is happening. As I said, the proposed amendment in electricity Bill allows the entry of private players in the power sector. The amendment seeks to improve the economic efficiency of power distributors. It is likely to have negative repercussions for consumers and State-owned power outlets alike. The private entrants would supply power through the infrastructure developed

by the State-owned PSUs while the profit-making areas would be poached by the private players, the obligation to provide the electricity to rural areas would solely fall on the State-owned distribution. This is a power electricity Bill which is coming. Since the creation of our State Telangana, the power capacity has increased multiple times. It is further expected that within the next few years, this capacity of the State would go to 10,000 Megawatts. The effective Governance shown by TRS Party in Telangana has not only electrified villages but also provided quality power. I am not trying to score a point here. What I am trying to tell you is that the States are doing their best. When they are doing best -- when we are giving free power 24x7 to our farmers -- now, this Bill would attempt to put meters at every pump set. It means that there is a threat lingering over these people, lingering over our farmers that one day or the other, the meters would be fixed and charges levied. I just want to talk about South India; but please understand the spirit of my agony, not the words. The Southern States are being ignored according to me. The Central Government's persistent efforts to sideline Southern States in the distribution of tax avenues is evident. The South Indian States have taken numerous policy measures to ensure population control yet collecting a higher portion of taxes. However, the distribution of funds to the States by the BJP-led Central Government fails to provide any incentive to States who have performed well economically. Our State of Telangana expected Rs.38,000 odd crore grant-in-aid from 2021-2022 but, however, we received only a meagre amount of Rs.5,155 crore till date. I am quoting this only as an example to you. I would like to state that Telangana is the fourth largest contributor to the exchequer and the Centre. We are the fourth largest after Calcutta and Bombay and other.

Sir, but, what is happening is non-allocation. The Telangana does not get a single institution. Although the State Re-organization Act provides for certain institutions and names certain institutions which will go to Telangana, they have not come. We have been writing letters on that. The discrimination and neglect of Telangana are blatant in the distribution of Higher Education Institutions like IITs, IIM and Navodaya Vidyalaya. I quote and tell you while all the States in the country got an institution, the Telangana Government drew a blank. Seven IIMs, Seven IITs, Four NIDs, 16 IIITs and 157 medical colleges are allocated to various States but Telangana drew a blank. Thus, the Indian federal structure is under threat. Now, this takes me to the crisis that the farmers are facing. And on it our Chief Minister writes a letter to the Prime Minister. We have had a bitter experience of eleven months of agitation by the farmers of Punjab. It is not the farmers of Punjab perhaps it has happened somewhere near Punjab and Delhi but all the farming community in the country was

with them. Their hearts were with them. What happened was you brought the Farm Bills without consulting the States. We had said during the discussion on Farm Bills also that this subject of Agriculture belonged to the States. It is not only violating the constitutional provision but your audacity is so much that you allowed it for 11 months and 700 people died and not a single word is mentioned in the Speech! It went on for 14 months, and not a single word is mentioned about it. This is what exactly bothers us. We, in Telangana, today are the second largest producers of grain, after Punjab. We have attained that because of our irrigation facilities, power and, naturally, the farmers. We go to this side of the farmers who are on agitation. The Centre passed the Farms Laws without consultation with the State Governments. These Acts were against the federal structure of the country as Agriculture falls under the State List. Furthermore, these Acts neglected the long-standing demands of the farmers that sought implementation of the legal regime of MSP. Although you had asked them to withdraw and promised for MSP; but the other day we saw that there was no mention of MSP in the law, and there is no legal backing to MSP, and even the Speech does not make any mention of this issue even after so much of agitation. Sir, that brings to me their love for agriculture. Sir, a day before the 2016 Budget, Modi*ji* announced that he would double the income of the farmers. I do not know whether he has doubled it or not, but he has certainly doubled the cost of the inputs. Today, the cost of inputs has gone up according to your own statistics. They have gone up, but you are saying that you will double the income, which is nothing but a joke. The allocation of funds from the Union Budget has substantially declined and reached less than two per cent at one stage. Understand this as to what is happening. Today, the growth rate is 3.9 per cent. If you want to reach the double figure, you must go from 12 per cent to 14 per cent growth rate. Where is 12 per cent and 14 per cent and where is this 3.9 per cent this year; otherwise, you had never reached 3.3 per cent. The highest that you reached was 3.3 per cent.

MR. DEPUTY CHAIRMAN: Keshava Rao*ji*, your time is already over.

DR. K. KESHAVA RAO: Then, I will have to mention the important ones. I will take one to two minutes. Everybody and even the world knew that unemployment is the greatest challenge that the nation is facing, but is there a single mention about unemployment in this Speech? It means that you are totally blind and you are totally oblivious of what is needed in this country and what the people are asking for. So, about the employment, I would say that there are closure of business houses, because I head one of the Standing Committees which is concerned with

employment, the MSME, which is the employment-giver. The closure of business houses and laying off of employees has led to a sharp increase in the unemployment rate. India's unemployment rate went up to 7.91 per cent in December, 2021. In urban areas, it reached up to 9.30 per cent in December, 2021, while in rural areas, it went up to 7.28 per cent.

So it is important to note that the unemployment rate was already quite high, that is, 6.3 even before the advent of Covid. So you cannot take the excuse of Covid at this point of time. The frustration of unemployment can be understood. People still say that we have 11 lakhs vacancies in jobs and what is taken out today is, 60 lakhs. Believe me, it is not 7 lakh, it is 60 lakhs. The unorganized sector also needs to be taken into consideration. Sixty lakh of people have gone out of the jobs in this area. It will be much more. As I said, there is not a single agency for statistics which has the credibility as to what exactly the position today in the country is. Sir, this takes me to one sentence that is about the failure to 'Make in India'. Is it a scheme, a slogan or a *jumla*? However, 'Make in India' is in manufacturing that you are saying. MSME is a manufacturing unit. It is a manufacturing unit, which are in lakhs. We are giving lakhs of jobs there and you should have encouraged them. And yesterday, the Minister said about the Credit Guarantee Scheme. The Credit Guarantee Scheme is there for the last two years. You only brought it, I am telling you, agreed. But still don't quote them as your new speech quote.

MR. DEPUTY CHAIRMAN: Please conclude now.

DR. K. KESHAVA RAO: Lastly, our Chief Minister and it is not out of frustration, after spending very thoughtful hours, has decided to throw open the idea of a new Constitution for this country because we know, under you, even the basic structure of secularism, basic structure of our commitment to the nation, basic structure like Governor's office, like State List and also the Directive Principles, which need to get...*(Interruptions)*... are under a threat...*(Interruptions)*... So he has thrown open.

MR. DEPUTY CHAIRMAN: Thank you, Keshava Rao *ji*. ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): With all respect to you, I respect you, and you are a senior Member, you also know me and I know you for nearly 40-50 years. If you speak of changing of the Constitution, we are the first people to oppose it. You can suggest for an Amendment, but you cannot say

that the basic Constitution is going to change...*(Interruptions)*... And they want to do it, and it is favourable to them. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please conclude. ...*(Interruptions)*...

DR. K. KESHAVA RAO: I thank him ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): The RSS people want a change to our Constitution. ...*(Interruptions)*... They demanded. ...*(Interruptions)*... If you too speak on the same tune, we are not going to agree...*(Interruptions)*...and we will fight tooth and nail. ...*(Interruptions)*...

DR. K. KESHAVA RAO: The Congress leaders, today, see no need for a new Constitution. I have never said it will be thrust on...*(Interruptions)*... This is one idea, a proposal that is brought to you, ...*(Interruptions)*...you may agree or not agree. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please conclude. ...*(Interruptions)*... Keshava Rao ji, please conclude. ...*(Interruptions)*...

DR. K. KESHAVA RAO: I am telling you. So we are giving it, we are saying it. We have tried, we have undergone 105 Amendments, Mr. Deputy Chairman, Sir. 105 Amendments and they are not satisfied. So, one idea has come, why don't you go in for a change. Like you, I also agree. What exactly...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Thank you, Keshava Rao ji.

DR. K. KESHAVA RAO: So this is the new Constitution that we are proposing to a nation for debate, for a discussion, not for forceful acceptance. We will debate it. ..*(Interruptions)*... Thank you very much.

श्री उपसभापति : माननीय सदस्यगण, दो माननीय वरिष्ठ सदस्यों के आग्रह आए हैं। वे कल और आगे उपलब्ध नहीं रहेंगे। यदि आप सब की सहमति हो, तो मैं माननीय दिग्विजय सिंह जी और उसके बाद श्री कामाख्या प्रसाद तासा जी को बोलने के लिए आमंत्रित करना चाहूंगा। श्री दिग्विजय सिंह जी।

श्री दिग्विजय सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद। मैं राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव का सशर्त समर्थन करता हूँ। यदि आप हमारे संशोधनों को स्वीकार कर लेते हैं, तो मुझे कोई आपत्ति नहीं होगी।

उपसभापति महोदय, शासन की नीतियां, नीतियों पर की गई कार्रवाई और आगे की योजना का उसमें उल्लेख होता है। लोकतंत्र में जो पार्टी शासन में होती है, उसकी विचारधारा क्या है, उसी पर शासन की नीतियां निर्भर करती हैं। वर्ष 2014 में जब मोदी जी की सरकार आई, तब बहुत-से वादे किए कि काला धन वापस आएगा, महंगाई कम करेंगे, बेरोजगारी कम होगी। 15 लाख के बारे में तो अमित शाह जी ने कहा था कि वह जुमला था, तो उसे जुमला मान लीजिए, लेकिन जिन बातों का आपने उल्लेख 2014, 2015 और 2016 के राष्ट्रपति अभिभाषण के अंदर किया है, उनकी आपने कहां पूर्ति कर दी है? माननीय उपसभापति महोदय, इनकी social-economic policies क्या थीं, मैं इसका ब्रीफली उल्लेख करना चाहता हूँ। हमारे लीडर ऑफ दि अपोज़िशन ने इसका उल्लेख बहुत विस्तार से किया है। सात साल में अमीर और गरीब की खाई बढ़ती चली गई है। अमीर अमीर होता चला गया और गरीब गरीब होता चला गया। साथ में अगर आप देखेंगे कि समाज में धर्मान्धता के कारण कटुता बढ़ती चली गई। एक तरफ जहां आपने इकोनॉमिक पॉलिसीज़ में गरीबों के हित में कोई काम नहीं किया, वहीं समाज की समरसता और हमारी Unity in Diversity को आपने डिस्टर्ब किया है, जिसका दूसरा प्रमाण मैं आपके सामने प्रस्तुत करूंगा।

माननीय उपसभापति महोदय, अगर आप किसी भी शासन के tax revenues को examine करेंगे, तो जो टैक्स दे सकने के लिए सक्षम है, उससे आप direct tax लेते हैं और indirect tax आप आम जनता से लेते हैं। मैं आपके सामने यह प्रस्तुत करना चाहता हूँ कि 2014-15 में जितना टैक्स कलेक्शन था, उसका 55.39 परसेंट direct tax हुआ करता था, यानी यूपीए सरकार में हम अमीर लोगों से ज्यादा टैक्स लेते थे और आम जनता से 44.61 प्रतिशत लेते थे, यानी 10.78 प्रतिशत अमीर लोगों से ज्यादा लेते थे और गरीब लोगों से कम लेते थे। लेकिन सूट-बूट की सरकार आई और सूट-बूट की सरकार में, मैं 2021-22 का आंकड़ा दे रहा हूँ कि direct tax 55.39 परसेंट से घट कर 46.43 परसेंट हो गया और indirect tax 44.61 परसेंट से बढ़कर 53.57 परसेंट हो गया। यानी अमीरों से कम टैक्स और गरीबों से, आम जनता से अधिक टैक्स - यह मूल रूप से मोदी सरकार की आर्थिक नीतियों की विचारधारा है। 2014 में Unemployment rate 5.6 परसेंट था और जैसा कि डा. के. केशव राव साहब ने कहा कि कोविड के पहले ही यह 6.3 परसेंट हो चुका था और आज 7.55 परसेंट है, यानी बेरोजगारी बढ़ती चली गई। इसका भी कोई उल्लेख नहीं किया गया है। केवल यही नहीं है, बल्कि अमीर और गरीब में जो गैप है, उसमें एक परसेंट top की जो population है, उनके पास जो wealth है और bottom 50 परसेंट के पास जो wealth है, आप उसके अंतर को देख लीजिए। सबसे ज्यादा अगर कहें, gini coefficient सबसे ज्यादा विश्व में जो विकसित या main five global economies हैं, उनमें सबसे ज्यादा अमीर और गरीब में कहीं फर्क है, तो भारत में है। आप देखेंगे कि सरकार ने indirect tax में कैसे बढ़ोतरी की। आप लगातार पेट्रोल और डीज़ल की कीमतें बढ़ाते रहे, सब्सिडी कम करते रहे। सब्सिडी कम करके आम आदमी पर कर बढ़ाकर बोझ डाल दिया। आप इस बजट में देखेंगे कि 27 प्रतिशत सब्सिडी मोदी सरकार ने कम की है। सब्सिडी किसके पास जाती थी - आम आदमी

के पास जाती थी। Corporate tax पर कोई फर्क नहीं पड़ा। हम तो कहते हैं कि कोविड के जमाने में भी अधिक से अधिक पैसा जिन लोगों ने कमाया है, जिनकी wealth में बढ़ोतरी हुई है, उन पर आप super rich tax क्यों नहीं लगाते हैं? आप उनसे वसूल करिए, लेकिन आप आम जनता पर बोझ डाल रहे हैं और आम जनता को हर चीज़ महंगी करके दे रहे हैं, यह आपकी नीति है।

महोदय, कल ही राहुल गांधी जी ने इस बात का उल्लेख किया है कि यूपीए सरकार ने गरीबी रेखा से नीचे रहने वाले लगभग 23 करोड़ लोगों को ऊपर उठाया। उसके बाद आपकी सरकार आने पर लगभग 20 करोड़ लोग वापस गरीबी रेखा के नीचे चले गए, यानी गरीबों के अहित में यह सरकार काम करती रही है। यह सरकार किसान विरोधी भी है - जहां पर यह गरीब विरोधी है, वहीं पर यह किसान विरोधी भी है, जैसे ही सरकार बनी, उसने सबसे पहला कदम Ordinance लाने का किया, जिसके अनुसार Land Acquisition Act को समाप्त किया गया, लेकिन मोदी जी यह भूल जाते हैं कि किसानों का संगठन मजबूत है और वे किसानों की शक्ति को अनदेखा कर देते हैं। मोदी जी किसानों की शक्ति को न समझते हुए Land Acquisition Act का Ordinance लेकर आए, लेकिन हम लोगों की तरफ से, विपक्ष की तरफ से विरोध होने के कारण उसको वापस लेना पड़ा। यही हालत किसान विरोधी तीन बिलों की हुई। किसान विरोधी तीन बिल आए, उनका भी किसानों ने विरोध किया और अंततोगत्वा उनको वे तीनों बिल वापस लेने पड़े। सरकार ने किसानों की आमदनी दोगुना करने की बात कही थी और अब 2022 आ गया है, लेकिन इसका कहीं पर उल्लेख नहीं है।

महोदय, इसी प्रकार से मजदूरों के भी 29 Labour laws समाप्त कर दिए। उन पर डिस्कशन होने नहीं दिया, उसके बदले में आप 4 Labour laws लेकर आ गए। आपने इनके बारे में ट्रेड यूनियन्स से कोई भी चर्चा नहीं की और मजदूरों का हक मार दिया। गरीब का हक मारा, किसान का हक मारा, मजदूर का हक मारा, इससे आपकी मनोवृत्ति समझ में आती है। आपने संसदीय परम्पराओं के विपरीत काम किया है। केन्द्र सरकार की पॉलिसी है कि pre-legislative consultation के अंतर्गत कोई भी कानून आता है, तो उसके पहले आपको stakeholders से चर्चा करनी चाहिए, लेकिन आपने उसको लागू नहीं होने दिया। यदि किसान विरोधी बिल पर आप pre-consultation पॉलिसी के अनुसार चर्चा कर लेते, तो अच्छा रहता। हम लोगों का प्रस्ताव क्या था, हम लोगों का amendment क्या था, हमारा amendment यही था कि आप इन बिलों को सेलेक्ट कमेटी के पास भेज दीजिए। यूपीए सरकार ने हमेशा Select Committee बनाई और इसमें कोई कोताही नहीं बरती, लेकिन उन्हें सेलेक्ट कमेटी में न भेजकर आपने जिस प्रकार से उन तीन किसान विरोधी बिलों को पास करवाया, वह लोकतांत्रिक परम्पराओं के विपरीत रहा है, इसलिए हम आपसे कहते हैं कि यह सरकार गरीब विरोधी है, अनुसूचित जाति, जनजाति विरोधी है, किसान विरोधी है और मजदूर विरोधी है।

सर, सामाजिक समरसता के संबंध में मैं कहना चाहता हूँ कि जो diversity है, यह किसी और देश में आपको नहीं मिलेगी, लेकिन आपकी सोच और विचार शुरू से ही एक वर्ग को अराष्ट्रीय, राजद्रोही करार करने के रहे हैं। इससे सामाजिक कटुता बढ़ी है और धार्मिक उन्माद फैलाने के लिए प्रोत्साहन मिला है। हमारे देश में किस प्रकार के भाषण हो रहे हैं, धर्म संसद हो रही है, हरिद्वार के अंदर धर्म संसद हुई, पिस्तौल उठा लीजिए, genocide के लिए call किया गया - जहां माननीय प्रधान मंत्री जी किसी की अंगुली में चोट लग जाती है, तो ट्वीट करते हैं, लेकिन

ऐसे उन्माद फैलाने वाले के खिलाफ एक शब्द नहीं बोलते हैं। यह इनकी मानसिकता को दर्शाता है। मोदी जी की मानसिकता वही है, मूल रूप से जिस संगठन से ये जुड़े हुए हैं, यह उसकी विचारधारा है। जिस संगठन ने 'फूट डालो, राज करो' की नीति ब्रिटिश हुकूमत से सीखी - वही आज फूट डालकर इस देश में वैमनस्यता फैला रहे हैं।

माननीय उपसभापति महोदय, मैंने आपसे कहा था कि जो भी नीतियां बनती हैं, शासन कार्रवाई करता है, वह उसकी विचारधारा पर आधारित होता है। अब यह विचारधारा कहां से उत्पन्न होती है? यह विचारधारा मूल रूप से उस संगठन की है, जो पूरे तरीके से इस देश में वैमनस्यता और धर्मान्तरता फैला रहा है।

जिसका लोकतंत्र में विश्वास नहीं है। आप जिस विचारधारा की बात कर रहे हैं, जिसके आधार पर आप नीतियाँ बना रहे हैं, वह अपंजीकृत है, रजिस्टर्ड नहीं है, उसकी कोई सदस्यता नहीं है, उसका कोई अकाउंट नहीं है। उसने संविधान का विरोध किया, उसने बाबा साहेब अम्बेडकर जी का विरोध किया। आपने यहाँ पर बाबा साहेब अम्बेडकर जी का fraternity and equality का उद्धरण दिया है, लेकिन यह संस्था, मैं उसका नाम नहीं लेना चाहता, इस संस्था के विचार पूरे तरीके से इस देश के संविधान और इस देश के जो लोकतांत्रिक मूल्य हैं, उसके विपरीत हैं। क्योंकि इस संस्था का लोकतंत्र में विश्वास ही नहीं है। इसके साथ ही इस विचारधारा ने शुरू में ही कहा था कि मनु स्मृति का पालन नहीं किया गया है, इसलिए उन्होंने संविधान जलाया, संविधान का विरोध किया, तिरंगे को जलाया। वे भ्रम फैलाना चाहते हैं। आप 'अमृत महोत्सव' की बात कर रहे हैं, लेकिन आपने 'अमृत महोत्सव' में आज़ादी की लड़ाई में भाग लेने वालों का उल्लेख तक नहीं किया।..(व्यवधान)..ठीक है, आपको नफ़रत है, आपको कांग्रेस से नफ़रत है, महात्मा गाँधी से नफ़रत है, पंडित जवाहरलाल नेहरू से, सरदार पटेल से भी नफ़रत हो सकती है, लेकिन शहीद भगत सिंह का नाम तो लेते।..(व्यवधान)..आप अशफ़ाक़ उल्ला ख़ाँ जी का नाम तो ले लेते, चंद्रशेखर आज़ाद जी का नाम तो ले लेते, लेकिन शायद आपको उनसे भी नफ़रत रही है। श्यामा प्रसाद मुखर्जी के बारे में कहते हैं कि उन्होंने कश्मीर के मामले में Article 370 पर विरोध किया था। हाँ, उन्होंने 1952 में विरोध किया था, लेकिन जब Article 370 संविधान का अंग बना, तब वे कैबिनेट के अंदर थे। कैबिनेट में उनका समर्थन था, इसलिए आप गलत कहते हैं कि Article 370 was opposed. ...*(Interruptions)*...Dr. Syama Prasad Mukherjee supported it. ...*(Interruptions)*...

श्री उपसभापति : माननीय दिग्विजय सिंह जी, आप अपनी बात समाप्त करें।

SHRI DIGVIJAYA SINGH: I will take two-three minutes, Sir. ...*(Interruptions)*..

सर, यह फासीवादी सोच है और जो फासीवादी सोच होती है, इसका पूर्ण रूप से कार्य करने का तरीका यह होता है कि फलां व्यक्ति और फलां समूह हमारा दुश्मन है और जो दुश्मन के खिलाफ होगा, वह राष्ट्रभक्त है और जो दुश्मन का समर्थक होगा, वह राष्ट्रद्रोही है। माननीय महोदय, अगर आप राष्ट्रद्रोही के मामले में ही देखेंगे, मानेंगे तो पाएंगे कि किस प्रकार से भीमा कोरेगाँव केस में हुआ। मैं आपको एक उदाहरण देता हूँ कि भीमा कोरेगाँव में किस प्रकार से यह

षड्यंत्र रचा गया कि नरेन्द्र मोदी जी की हत्या करने के लिए कुछ लोग इकट्ठे हुए और 17 सोशल एक्टिविस्ट्स के खिलाफ मुकदमे दायर किए गए। माननीय उपसभापति महोदय, साढ़े तीन साल हो गए हैं, लेकिन आज तक चार्जशीट भी पेश नहीं की गई। यह नेशनल इनवेस्टिगेटिंग एजेंसी का काम करने का तरीका है। ..(व्यवधान)..

श्री उपसभापति: कृपया समाप्त कीजिए।

SHRI DIGVIJAYA SINGH: Two-three minutes.

श्री उपसभापति : आपके ऑलरेडी चार मिनट हो चुके हैं।

SHRI DIGVIJAYA SINGH: Let me conclude. ...*(Interruptions)*.. मैं आपसे यह कहना चाहता हूँ कि माननीय राष्ट्रपति महोदय, इस सरकार के लिए आप जो पैरवी कर रहे हैं, इसने हर लोकतांत्रिक मूल्य का हनन किया है। माननीय उपसभापति महोदय, जो व्यक्ति आज प्रधान मंत्री है, उसी पर तो शासन की जिम्मेदारी होती है। * जब वे यहाँ पर चुनकर आए ..(व्यवधान).. I am not yielding. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He is not yielding. ...*(Interruptions)*...

श्री दिग्विजय सिंह : जब चुनकर आए, तो आपने सदन में आकर सीढ़ियों को दंडवत् किया, आप संविधान के प्रति नतमस्तक हुए।..(व्यवधान)..

MR. DEPUTY CHAIRMAN: Please conclude now. ...*(Interruptions)*...You have already taken five minutes. ...*(Interruptions)*..

श्री दिग्विजय सिंह : मेरा आपसे अनुरोध है कि माननीय मंत्री जी यहाँ पर विराजमान हैं, इसलिए आप हमारी तरफ से हाथ जोड़कर माननीय प्रधान मंत्री को एक सलाह दीजिएगा कि आप थोड़ी-बहुत सलाह हम लोगों की भी मान लिया करें, क्योंकि प्रजातंत्रीय व्यवस्था में जब तक आप सलाह-मशविरे से काम नहीं करेंगे, तब तक एकतंत्र राज नहीं चल सकता। इसलिए मैं आपसे कहता हूँ, आप सबसे अनुरोध करता हूँ - माननीय उपसभापति जी सुनिए, यह बड़ा जरूरी है, मैं आपसे अनुरोध करना चाहता हूँ। ..(व्यवधान)..

श्री उपसभापति: आपकी सभी बातें जरूरी हैं ..(व्यवधान).. आपका समय समाप्त हो चुका है। ..(व्यवधान)..

* Expunged as ordered by the Chair.

श्री दिग्विजय सिंह : यह पूरे तरीके से सिंगल मैन कैबिनेट है। ..(व्यवधान)..

श्री उपसभापति : थैंक यू। ..(व्यवधान)..

श्री दिग्विजय सिंह : और जैसा कि कहा गया है कि निंदक नियरे राखिए, हम लोग निंदक ही हैं - 'निंदक नियरे राखिए, आँगन कुटी छवाया'

श्री उपसभापति : थैंक यू ..(व्यवधान).. दिग्विजय सिंह जी। ..(व्यवधान)..

श्री दिग्विजय सिंह : अगर ये हम लोगों की बात और सलाह मानेंगे, तो आप गलती नहीं करेंगे। ..(व्यवधान)..

श्री उपसभापति : थैंक यू। ..(व्यवधान)..

श्री दिग्विजय सिंह : लेकिन अगर आप हमारी सलाह नहीं मानेंगे, तो जिस तरह से आप गलतियाँ करते चले आ रहे हैं ..(व्यवधान)..

श्री उपसभापति : दिग्विजय सिंह जी, थैंक यू। ..(व्यवधान)..

श्री दिग्विजय सिंह : इस देश को बरबाद कर रहे हैं, इससे आप ही का नुकसान होने वाला है। उपसभापति जी, आपका बहुत-बहुत धन्यवाद।

श्री राकेश सिन्हा (नाम निर्देशित): सर, मेरा point of order है।

श्री उपसभापति : राकेश सिन्हा जी, आप point of order पर कहिए।

श्री राकेश सिन्हा : सर, प्राइम मिनिस्टर के लिए * इस तरह के असंसदीय शब्दों का उपयोग करना, ...(व्यवधान)... आप इस तरह के अमर्यादित शब्दों का उपयोग कर रहे हैं। ...(व्यवधान)... आप संसदीय जनतंत्र को चुनौती नहीं दे सकते हैं। आपका संसदीय जनतंत्र में विश्वास नहीं है। ...(व्यवधान)... इसलिए संसदीय जनतंत्र को तोड़ना चाहते हैं। ...(व्यवधान)...

श्री दिग्विजय सिंह : यह आडवाणी जी ने कहा है कि he is a good event manager. ... (Interruptions)... यह आडवाणी जी ने कहा है, मैंने नहीं कहा है।

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Nothing is going on record except what Rakesh Sinha is speaking. ...(*Interruptions*)...

श्री राकेश सिन्हा : इस तरह के शब्दों का प्रयोग करना देश में अराजकता फैलाने की तरह है। ...(*व्यवधान*)...

श्री दिग्विजय सिंह : &

श्री राकेश सिन्हा : *

श्री उपसभापति : राकेश जी, बैठिए। It will be examined. माननीय कामाख्या प्रसाद तासा जी।

श्री कामाख्या प्रसाद तासा (असम): उपसभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया। मैं अपनी पार्टी और अपने मिनिस्टर को भी धन्यवाद देता हूँ कि मुझे यहाँ बोलने का मौका दिया।

उपसभापति जी, मैं राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव के support में खड़ा हूँ। मैं राष्ट्रपति जी को धन्यवाद देता हूँ कि उन्होंने हम लोगों की गवर्नमेंट का पूरा विवरण दिया है। यहाँ बहुत सीनियर leader लोग हैं, जो opposition में बैठे हुए हैं। यहाँ बैठ कर उन लोगों के भाषण सुनने के बाद ऐसा लग रहा है कि हम लोगों के मोदी जी ने सब गलत किया है और उन लोगों ने सब सही किया है। राष्ट्रपति जी ने जो कहा है, मैं इसके लिए उनको धन्यवाद देता हूँ, क्योंकि हम लोगों के मोदी जी opposition leaders की भी बात सुनते हैं, वे उन लोगों को बुलाते हैं। कल यहाँ प्रधान मंत्री जी ने Leader of the Opposition का पूरा भाषण भी सुना। मैं Leader of the Opposition के साथ लोक सभा में भी था। मुझे ऐसा नहीं लगा कि वे कल कोई constructive बात बोल पाए। जो भी है, criticism तो होगा ही, लेकिन Leader of the Opposition से हम लोगों ने expect किया था कि वे ज्यादा value based बात बोलेंगे, जिससे गवर्नमेंट को एक दिशा मिलेगी, लेकिन मैं new generation का आदमी हूँ, मुझे ऐसा नहीं लगा।

सर, आजादी के 75 years के उद्यापित होने के टाइम जब हम लोग अमृत महोत्सव मना रहे हैं, तो प्रधान मंत्री, नरेन्द्र मोदी जी का जो काम है, हम लोग उसका पूरा समर्थन करते हैं और पूरा world उसका समर्थन करता है। कुछ ऐसे leaders हैं, जिन्होंने 'विश्व गुरु' बोलने को लेकर insult की है। उन लोगों को पता नहीं है कि 'विश्व गुरु' बोलने का क्या मतलब है। प्रधान मंत्री जी 'विश्व गुरु' के रास्ते पर कैसे गए हैं, उनको उसको भी follow करना चाहिए।

मैं किसी की आलोचना नहीं करना चाहता हूँ, लेकिन जो 130 करोड़ जनता है, उसको नमन करते हुए प्रधान मंत्री जी ने vaccine की बात की। मैंने आज सुना, एक सांसद ने कहा कि vaccine पहले क्यों नहीं आई। Vaccine कोई ऐसी चीज नहीं है कि पानी डाल कर vaccine दी

& Not recorded.

* Expunged as ordered by the Chair.

जाए। इस पर रिसर्च करने में टाइम लगा। मैं प्रधानमंत्री जी को धन्यवाद देता हूँ कि अभी Made in India के तहत जो vaccine बनाई गई है, उसको World Health Organization ने स्वीकृति दी है। हम लोगों ने 100 करोड़ vaccine doses को पार किया। Vaccination में इतना टाइम लगा। उपसभापति महोदय, हम लोगों के कुछ सम्माननीय प्रधानमंत्री थे, जिन्होंने युद्ध काल में भी काम किया था, भारत-पाकिस्तान, भारत-बंगलादेश का युद्ध था। लेकिन कोरोना काल में देश चलाने वाला प्राइम मिनिस्टर एक ही है, जो प्रधानमंत्री, नरेन्द्र मोदी जी हैं। ऐसे silent time में जो silent killer है, इसमें प्रधानमंत्री जी ने जो हौसला दिखाया, हम सभी इसके लिए उनको धन्यवाद देते हैं। वे तो खुद बोलते हैं कि मैं प्रधानसेवक हूँ, मैं प्रधानमंत्री नहीं हूँ। इसको हम लोग मानते हैं।

उपसभापति महोदय, राष्ट्रपति जी ने जो बात कही है, मैं उसके पूरे समर्थन में इसलिए हूँ, क्योंकि योग से लेकर आयुर्वेद तक, traditional medicines से लेकर infrastructure development तक, सबके बारे में राष्ट्रपति जी ने कहा है। हम लोगों ने अभी देखा है कि 64 करोड़ रुपए खर्च करके 'आयुष्मान भारत योजना' में Health Infrastructure Mission बनाया जा रहा है, जो हम लोगों के लिए अभी के लिए ही नहीं, बल्कि future के लिए भी एक संपत्ति बन जाएगा। 'आयुष्मान भारत योजना' में treatment के बारे में बात कही गई है। अभी वैस्ट बंगाल के सांसद बोल रहे थे कि वैस्ट बंगाल को देखो। जो 'आयुष्मान भारत योजना' है, इसमें treatment के लिए State Government responsible है। अगर कोई problem होती है, तो उसको State Government का हेल्थ विभाग देखेगा। चूँकि हम लोग भी किसी-किसी मेडिकल कॉलेज से जुड़े हुए हैं, तो उसकी problem को solve करने के लिए हम लोग भी मेडिकल कॉलेज पहुँचते हैं। 'आयुष्मान भारत' का benefit कैसे मिले, वह यहाँ से मोदी जी नहीं देखेंगे या ऐसा नहीं है कि हम लोगों के हेल्थ मिनिस्टर यहाँ से देखेंगे। That is a responsibility. प्रधानमंत्री जी हमेशा बोलते हैं कि 'सबका साथ, सबका विकास' और सबका प्रयास भी होना चाहिए। हम लोगों को प्रयास करने में क्या problem है? विरोधियों को प्रयास करने में क्या problem है? आप लोग भी देखिए कि क्या problem हो रही है, क्योंकि जनता हम लोगों की है, voters हम लोगों के हैं, इसलिए प्रयास तो सबका होना चाहिए। ऐसा नहीं है कि सबका प्रयास का मतलब बीजेपी का ही प्रयास होना चाहिए, एनडीए का प्रयास ही होना चाहिए।

आप लोगों का भी इसमें प्रयास होना चाहिए। आप लोग तो खाली यह खोजते हैं कि कहां-कहां प्रॉब्लम है। किसी भी प्रॉब्लम को बोलने के लिए खाली चांस मांगते हैं, दूसरा कुछ नहीं मांगते। आप लोग हेल्प तो कीजिए। 2024 से पहले तो आप लोग आएंगे ही नहीं। 2024 तक आपके आने का कोई चांस नहीं है, उसके बाद ही आएगा। आप देखिए "प्रधानमंत्री स्वनिधि योजना" में स्ट्रीट वैंडर्स तक को भी काम मिला है। आप लोग सिर्फ बोलते हैं कि बेरोजगारी की समस्या है, यह हम भी मानते हैं। हम लोग भी politicians हैं। यहां पर जितने भी लोग बैठे हुए हैं, सब जन-साधारण के साथ जुड़े हुए लोग हैं। सब जानते हैं कि unemployment की प्रॉब्लम कहां है। हम सभी politicians को इसकी tension है। क्या सिर्फ विरोधी दल वालों की इसकी tension है? लेकिन आप बताइए कि unemployment की प्रॉब्लम क्या मोदी जी ने या NDA ने पैदा की है? मोदी जी से पहले सत्ता में कौन था? किसने इस प्रॉब्लम को पैदा किया है? हमारे यहां National Food Security Act (NFSA) आया। एलओपी साहब, आप भी यहीं हैं, आप भी इस पर बोले थे, आनन्द शर्मा जी भी यहीं पर हैं। जब NFSA आया, तो हम लोगों को यह बोला गया कि हमारे देश में 80 परसेंट से

ज्यादा जो BPL के लोग हैं, उनको इसमें include किया जाएगा। जब आप National Food Security Act लाए थे, उस टाइम 82 परसेंट से ज्यादा आदमी below poverty line थे। उसके बाद आप लोगों ने क्या किया, आपने उसमें से 27 परसेंट को APL में कर दिया। उनको APL में करने का परिणाम यह हुआ कि कितने ही लोगों का नाम NFSA में से कट गया। "आयुष्मान भारत योजना" में उनका नाम नहीं डाला गया, जिसका असर socio-economic census पर पड़ा। उसके बाद उन लोगों को जो benefit मिलने वाला था, वह benefit नहीं मिल रहा है। यह बहुत serious issue है। आप लोग इस पर बोल रहे हैं, लेकिन आपने ही इसमें 27 परसेंट बढ़ोतरी कर दी। आप लोग बाहर जाकर देखिए, मेरे असम में जाइए, आप देखिएगा कि 27 परसेंट को APL बना देने के बाद लाखों आदमी उस सुविधा से वंचित हो रहे हैं। यह बहुत serious matter है और इस पर enquiry करने की जरूरत है। आप लोग तो बहुत बड़े जानकार आदमी हैं, मुझे तो कुछ पता ही नहीं है, मैं गांव में रहता हूं, इसलिए बहुत सारी बातें मुझे वहां पर पता चलती हैं। जिनके पास घर नहीं है, लेकिन फिर भी socio-economic census में उनका नाम नहीं है। Socio-economic census में उनका नाम क्यों नहीं है? उनका नाम इसलिए नहीं है क्योंकि उस टाइम में आपने 27 परसेंट लोगों को APL बना दिया था और APL में आने बाद उनको उसका फायदा नहीं मिल रहा है।

प्रधान मंत्री नरेन्द्र मोदी जी ने "पीएम गरीब कल्याण योजना" चलाई। कल जब वे इस पर बोल रहे थे, तो आप हंस रहे थे। हम लोगों की गवर्नमेंट ने कभी MGNREGA का विरोध नहीं किया। उसके बारे में कई लोग बोल रहे थे, लेकिन हम लोगों ने उसको बंद नहीं किया, उसको हम चला रहे हैं। MGNREGA का फंड कम हुआ है, यह बात अलग है, लेकिन ऐसा नहीं है कि हम लोगों ने यह बोला हो कि MGNREGA को बंद कर दो और दूसरा कुछ चलाओ। ऐसा हो ही नहीं सकता है। ऐसा नहीं है कि पहले की गवर्नमेंट चली गई तो उसकी पूरी पॉलिसीज़ को हमने बंद कर दिया। आप लोग 70 सालों की बात बोलते हैं। मैं असम से हूं, आप लोग भी असम जाते हैं, दिग्विजय सिंह जी भी यहां बैठे हुए हैं, वे भी जाते हैं, बाकी सब भी जाते हैं। आप सब जानते हैं कि असम में इतने extremists क्यों पैदा हुए? आप लोग आज मणिपुर की बात बोल रहे थे, आप बताइए मणिपुर में 40 extremist organizations क्यों आईं? नागालैंड में क्यों आईं? रिपुन बोरा जी बोल रहे थे, लेकिन आप बताइए नागालैंड में extremists क्यों आए? रिपुन बोरा जी, यह आप भी जानते हैं कि ULFA का उद्भव कब हुआ था, असम में यह सब क्यों हुआ और वहां extremists क्यों आए? क्या उसका कारण बीजेपी है, मोदी जी हैं या वाजपेयी जी हैं? आप लोग ही उसके लिए responsible हैं, चाहे आप इसको मानें या न मानें। आप लोग बोल सकते हैं, आप लोगों के पास बहुत तथ्य हैं, आप लोग बहुत सारे पेपर लेकर बोलते हैं, लेकिन आप बताइए कि वहां वे लोग क्यों आए? मुझे इसका जवाब चाहिए। आज मणिपुर में क्या हो रहा है? आज स्वाधीनता के 75 साल बाद रेल लाइन वहां पहुंच रही है। मणिपुर में ऐसी हालत थी कि वहां कोई जा नहीं सकता था। मणिपुर के नाम पर, असम के आदमी को भी वहां जाने में टेंशन होती थी। लेकिन अभी मणिपुर में प्रधान मंत्री नरेन्द्र मोदी जी कितनी बार जा चुके हैं, उनके बाद अमित शाह जी भी वहां पर गए। आज मणिपुर में एक शांति का परिवेश है, वहां अच्छे से इलेक्शंस हो रहे हैं, इसको भी देखना चाहिए। ऐसा कैसे हुआ? आप नागालैंड की बात बोल रहे हैं, मेरे घर के पास ही नागालैंड है। पहले वहां जाने में ऐसा लगता था कि पता नहीं कहां जा रहे हैं, वापस आएंगे कि नहीं आएंगे। अभी प्रधान

मंत्री नरेन्द्र मोदी जी ने वहां ऐसा परिवेश बना दिया है कि अब हम आराम से नागालैंड जाकर आ सकते हैं। क्या अब वहां ऐसा नहीं हो गया है? चाहे आप लोग ऐसा मत मानिए। क्या बीजेपी ने वहां पर extremists बनाए? आज आप लोग देखिए, असम गवर्नमेंट के चीफ मिनिस्टर के नेतृत्व में अमित शाह जी वहां गए और प्रधान मंत्री जी भी गए। उनके मार्गदर्शन में फर्स्ट टाइम वहां पर एक भी extremist organization ने cease fire करके कोई बम नहीं फेंका। इसको भी आपको देखना चाहिए कि यह सब कैसे हुआ और क्यों हुआ? वहां पर क्यों NDA के सामने उन्होंने सरेंडर किया? बोडोलैंड में क्या हुआ? क्यों Karbi Anglong के जो extremists थे, उन्होंने यह सब किया? उन्होंने ऐसा इसलिए किया क्योंकि अब वहां का परिवेश ऐसा है। वहां के युवकों के मन में आ रहा है कि अब extremists से नहीं चलेगा, अब सबको democratic way की तरफ जाना चाहिए। पहले North East की तरफ जो land lock था, अब लोग उस तरफ जा रहे हैं। North East में ज्यादा आदमी नहीं रहते हैं। सबको मिलाकर सिर्फ 5-6 करोड़ लोग वहां होंगे। उत्तर प्रदेश के एक डिस्ट्रिक्ट में भी उससे ज्यादा लोग होंगे। लेकिन नॉर्थ-ईस्ट में टेंशन कितनी थी? हमारे देश में जैसे जम्मू-कश्मीर था, वैसे ही नॉर्थ-ईस्ट था। नॉर्थ-ईस्ट से जाने पर लोग हमसे पूछते थे कि आप कहां रहते हैं? क्या आप लोग जंगल में रहते हैं? हम लोगों के यहां जोरहाट भी एक टाउन है, मैं जंगल में तो नहीं रहता हूं। लेकिन वहां उल्फा कितने हैं, यहां पर सब ऐसी बातें पूछते थे, लेकिन अब डेली वहां पर फ्लाइट जा रही है। इम्फाल में डेली फ्लाइट जा रही है। ऐसा परिवेश वहां क्यों आ रहा है? नागालैंड में अब गाड़ियां जा रही हैं। मैं गवर्नमेंट से रिक्वेस्ट करूंगा कि वहां पर इंटरस्टेट बस भी चलाई जाए।

यहां पर इंटरस्टेट बस भी चलाई जाए, जो बंद हो गई थी। अभी रेल मंत्रालय ने बोला कि हम लोग रेल लाइन से नॉर्थ-साउथ ईस्ट को जोड़ने वाले हैं। हम लोग रानी गाइदिन्ल्यू स्टेशन गये। मैं आपको यह बात इसलिए बोलना चाहता हूं कि हमें आप लोगों को यह बात सिखानी चाहिए, अपोजिशन को भी सिखानी चाहिए कि क्या मैंने अभी तक सिर्फ गलत बोला है? अभी मेरे गांव का रास्ता ठीक हो रहा है। सबका साथ, सबका विकास हो रहा है। सबका साथ, सबका विकास का मतलब मेरी पंचायत का नम्बर 57 है, यह बीजेपी की है, लेकिन 54 नम्बर में कांग्रेस की आयी थी। कांग्रेस को वहां पर दो करोड़ रुपये जा रहे हैं, लेकिन हमारी बीजेपी की पंचायत में एक करोड़ रुपये भी नहीं जा रहे हैं, इसका मतलब क्या है? सबका साथ, सबका विकास में क्या ऐसा होता है कि बीजेपी को दे दो और कांग्रेस को मत दो, ऐसा तो नहीं होता है। आप असम में माइनोंरिटी एरियाज़ में जाइये, वहां लोगों को बंगलादेशी बोलकर वोट नहीं डालने देते हैं, लेकिन वहां भी पंचायत काम कर रही है। यह सबका साथ, सबका विकास नहीं है तो क्या है? हमें आप एक ऐसा उदाहरण दे दीजिए कि हमारी सरकार में किसी माइनोंरिटी का या वोट नहीं देने वाले किसी गरीब आदमी का एक भी राशन कार्ड घटाया हो। क्या उनका एक भी घर घटाया है, क्या उनकी एक भी सुविधा घटी है? प्रधान मंत्री जी जैसा बोलते हैं - सबका साथ, सबका विकास, हमने उनसे पासबुक के बारे में पूछा तो प्रधान मंत्री जी ने कहा - नहीं, यह काम बैंक करेगा, इस काम को बैंक को ही करने दो, तुम लोगों के करने से बॉयस्ड हो जाएगा। जो बीपीएल का आदमी है, वह खाता खोलकर पास बुक लेगा। अभी उनके लिए डायरेक्ट बेनिफिट ट्रांजेक्शन वहां से चल रहा है।

आपने किसान के बारे में कहा। इनके लिए कौन काम करेगा, उनका उत्पादन दोगुना कैसे होगा? प्रधान मंत्री जी अपील कर सकते हैं, उन्होंने अपील की कि उत्पादन दोगुना करो, वे एमएसपी दे रहे हैं, फिर आपको एमएसपी लेने में क्या प्रॉब्लम है? हमारे यहां एमएसपी इतना नहीं चलता है। अभी पहली बार प्रधान मंत्री जी के निर्देश से असम में जो ग्रेन्स है, एफसीआई और पांच अन्य ऑर्गनाइजेशनस उसकी खरीद कर रही हैं। आपको इसको देखना चाहिए। पहली बार ऐसा हो रहा है, ऐसा पहले कभी नहीं हुआ। असम के एमपीज यहां बैठे हैं, अभी एफसीआई और अन्य पांच ऑर्गनाइजेशनस चावल ले रही हैं। हम सरकार को इसके लिए धन्यवाद देते हैं कि उन्होंने इसे बाउंड किया। पहले क्या होता था - यह grain लम्बा है, यह छोटा है, इसमें moisture ज्यादा है, ऐसा कहकर वे लोग खरीद नहीं करते थे। अभी वे परचेज कर रहे हैं और 1,940 रुपये एक क्विंटल का भाव दे रहे हैं। पहली बार यह एक परिवर्तन आया है। आज्ञादी के बाद पहली बार कोई नेशनल ऑर्गनाइजेशन खरीद कर रही है।

महोदय, मैं असम की बात इसलिए बोल रहा हूँ कि बिहार प्रभावी था, उत्तर प्रदेश की बात अलग है। लेकिन जो मेरी जगह है, मैं मणिपुर की बात बताता हूँ - वहां से मैरी कॉम आई, उनको कितना प्रशंसित किया, लवलीना बोरगोहेन वहां से आई, उनकी प्रधान मंत्री जी ने कितनी प्रशंसा की, मीराबाई चानू, वेटलिफ्टर की कितनी प्रशंसा की, टारगेट टू दि पोडियम योजना की कितनी सराहना की।

मुझे लगता है कि आनन्द शर्मा जी बोलेंगे, हालांकि खरगे साहब इस पर बोल चुके हैं। खरगे जी को बोलते हुए देखकर ऐसा लगता है कि वे बहुत गुस्से में हैं और उनके पास रहने से मैं बेहोश हो जाऊंगा, मुझे ऐसा लगता है। आप लोगों को कभी-कभी हंसना भी चाहिए। आपको देखने से ऐसा लगता है कि आपको बहुत गुस्सा आता है, उसे देखकर मुझे डर लगता है। आप मुझे बताइये कि अगर आप प्रधान मंत्री होते तो क्या करते? आप लोग प्रधान मंत्री नहीं बनेंगे, वह बात अलग है, लेकिन आप कोविड-19 के टाइम पर अगर प्रधान मंत्री होते तो क्या करते?...**(व्यवधान)**... अब गरीब आदमी को तब भी चावल मिलता है, जब सब कुछ बंद हो गया था। आप बार-बार नोटबंदी की बात बोल रहे हैं, कोई गरीब आदमी नोटबंदी से दुखी नहीं है। जिसके पास काला धन था, वही दुखी है, दूसरों के बारे में मैं नहीं जानता हूँ। आप लोग बार-बार नोटबंदी के बारे में बोलते हैं, तो हम लोग हंसते हैं। हम लोग क्यों हंसते हैं, क्योंकि हमारे पास काला धन था ही नहीं। जिनके पास था, वे ही दुखी थे। वे इसलिए दुखी थे, क्योंकि शायद वे अपनी अलमारी खोलकर देखते थे कि इतने पैसे का हम क्या करेंगे - वे उसे इधर-उधर लगाते थे या पानी में बहा देते थे। हमारे बीजेपी के लोगों के पास वैसा पैसा नहीं था, इसलिए सब खुश हैं। हमारे बीजेपी के सारे आदमी खुश हैं। क्या आपको किसी भी गरीब आदमी ने बोला कि नोटबंदी खराब है? आप इस बात का सर्वे कीजिए। मुझे किसी जगह नोटबंदी को खराब बोलने वाला कोई नहीं मिला, बल्कि लोग बोले कि अच्छा हुआ, हमारे मांगने पर नहीं देते थे, अभी बैंक में दे रहे हैं। नोटबंदी में छोटे नोट खुले थे। मैं माननीय प्रधान मंत्री जी और उस समय की फाइनेन्स मिनिस्टर, श्रीमती निर्मला सीतारमण जी को धन्यवाद देता हूँ कि 800 चाय बागानों में जो दस लाख लेबरर्स काम करते थे, सबको उस समय में कैश पैसा मिलता था, छोटे नोट मिलते थे।

उपसभापति महोदय, अभी infrastructure development में देखिए, तो स्वतंत्रता के बाद पहली बार मणिपुर में रेल लाइन पहुँच रही है। अब यह कितनी बड़ी चीज़ है, कितनी खुशी की

बात है। यह जिरिबाम से रानी गाइदिन्ल्यू स्टेशन के बीच चल रही है। वहाँ पहली बार ट्रेन चल रही है। इसमें हुरी, अरुणाचल प्रदेश को आज रेल लाइन से जोड़ा गया है। आज भारतीय रेल व्यवस्था में पूरे इंडिया में जो येलो बोर्ड होता है, येलो बोर्ड देखने पर हम लोगों को अच्छा लगता था, यह येलो बोर्ड अभी नागालैंड और अरुणाचल प्रदेश में पहुँच रहा है। येलो बोर्ड देखने से ऐसा लगता है कि हम लोग पूरे इंडिया में घुस गये हैं। नहीं तो ऐसा लगता था कि हम लोग इंडिया में नहीं हैं। ऐसा महसूस भी होता था। मैं असम में था, तो मुझे भी ऐसा महसूस होता था। आप लोग गुवाहाटी से वापस आते समय जब डिब्रूगढ़ जायेंगे या जब डिब्रूगढ़ से और इंटीरियर इलाके में जायेंगे, तो आप लोगों को और महसूस होगा, क्योंकि पहले ऐसा नहीं था।

कुछ दिन पहले चाइना बॉर्डर पर एक लड़का गुम हो गया था। प्रधान मंत्री जी की इच्छा से वह लड़का वहाँ से वापस आया। जयशंकर जी यहाँ पर मौजूद हैं। इसके लिए हम लोगों को गवर्नमेंट की प्रशंसा करनी चाहिए। यह कितनी अच्छी चीज़ है! यह विश्वगुरु नहीं है, तो क्या है? पहले ऐसा होता था, तो वह गायब हो जाता था। उसको लेकर झगड़ा होता था। एक लड़का उधर चला गया, वहाँ से वापस आया, इसके लिए मैं लोक सभा के एमपी तापिर गाव जी को भी धन्यवाद देता हूँ।

आप इम्फाल में देखिए, तो वहाँ से Moreh railway line जो अभी जा रही है, उसके लिए भी आपको हमारी गवर्नमेंट को धन्यवाद देना चाहिए। वह साउथ-ईस्ट को जोड़ेगी। नॉर्थ-ईस्ट का आंकड़ा आप लोगों को दे देंगे, आप लोग देखिएगा। पहले वह सबसे ज्यादा economically viable state था। बाद में वह cut off हो गया था। स्वतंत्रता के बाद उसका सब बंद हो गया था, फिर अभी चलने लगा। यहाँ पर अभी शताब्दी एक्सप्रेस अगरतला से जिरिबाम चल रही है। टू ब्रिजेज़, जो मकाउ और बराक रिवर पर है, प्रधान मंत्री जी ने उनमोचित किया। मणिपुर में अभी चुरचांदपुर, थाउबल और चंदेल में मेडिकल कॉलेजेज़ चल रहे हैं। मैं इस तरह से मणिपुर की बात क्यों बोल रहा हूँ? मणिपुर में डेली कुछ न कुछ होता था। एक लीटर पेट्रोल का दाम वहाँ पर 500 रुपये होता था। कभी रास्ता बन्द होता था, तो कभी कुछ होता था, कुछ ठीक नहीं रहता था। अभी वहाँ पर शान्ति तो आयी। शान्ति लाने के लिए प्रधान मंत्री नरेन्द्र मोदी जी का जो प्रयास रहा है, इसके बारे में भी थोड़ा सोचिए। वे गमछा लेकर घूमते हैं। पूरे नॉर्थ-ईस्ट के बारे में उनको अच्छे से पता है। यह खराब बात नहीं है। मनमोहन जी हमारे गुवाहाटी से थे। * आप लोगों को भी उन्हें सलाह देनी चाहिए थी।...(व्यवधान)...

श्री रिपुन बोरा : सर, ...(व्यवधान)... यह personal है।...(व्यवधान)... It should be expunged. ...*(Interruptions)*...

श्री कामाख्या प्रसाद तासा : ठीक है, मैं क्षमा माँगता हूँ।...(व्यवधान)... मैं क्षमा माँगता हूँ।...(व्यवधान)... मैंने ऐसा क्यों बोला? ...(व्यवधान)... मैंने इसीलिए compare किया।...(व्यवधान)...

* Expunged as ordered by the chair.

श्री आनन्द शर्मा (हिमाचल प्रदेश) : उपसभापति जी, ...(व्यवधान)... एक मिनट। ...(व्यवधान)...

श्री कामाख्या प्रसाद तासा : आनन्द जी, मैंने आपको कहा ...(व्यवधान)... आप मेरी बात सुनिए। ...(व्यवधान)... आनन्द जी, मैं इसीलिए बोल रहा हूँ, क्योंकि we are proud of Manmohan Singh ji. ...(व्यवधान)... हम लोग मनमोहन सिंह जी के लिए proud feel करते हैं। ...(व्यवधान)...

श्री आनन्द शर्मा : सर, ...(व्यवधान)... मनमोहन सिंह जी सदन के सदस्य हैं। ...(व्यवधान)... वे सदन के सदस्य हैं। ...(व्यवधान)...

श्री कामाख्या प्रसाद तासा : मैं proud feel करता हूँ कि मनमोहन सिंह जी हमारे असम से थे। मैं उनकी सीट से आया। ...(व्यवधान)... मैंने नहीं बोला। ...(व्यवधान)... वे इतने विद्वान आदमी हैं। ...(व्यवधान)...

श्री आनन्द शर्मा : सर ...(व्यवधान)... यह गलत बात है। ...(व्यवधान)...

श्री कामाख्या प्रसाद तासा : वे इतने विद्वान आदमी हैं। ...(व्यवधान)... वे असम से प्राइम मिनिस्टर थे, इससे ज्यादा गर्व की बात और क्या हो सकती है, बोलिए? ...(व्यवधान)...

SHRIMATI RAJANI ASHOKRAO PATIL (Maharashtra): It should not go on record. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: It will be examined. ...*(Interruptions)*...

श्री कामाख्या प्रसाद तासा : मैं कोई खराब बात नहीं बोल रहा हूँ। ...(व्यवधान)... वे असम से प्रधान मंत्री थे। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: It will be examined. ...*(Interruptions)*...

श्री कामाख्या प्रसाद तासा : मेरे बोलने का मतलब यह है कि अब गुजरात से कोई प्रधान मंत्री बना। ...(व्यवधान)... गुजरात से आकर एक प्रधान मंत्री मणिपुर जा सकता है, नागालैंड जा सकता है, त्रिपुरा जा सकता है, अरुणाचल प्रदेश जा सकता है, तो वे वहाँ से क्यों नहीं गये? आप लोगों ने उनको सलाह क्यों नहीं दी? ...(व्यवधान)... तब क्यों नहीं बोला? ...(व्यवधान)... तब क्यों extremism खत्म नहीं हुआ, वह बात मैं कहना चाहता हूँ। मैं इसीलिए बार-बार मणिपुर की बात बोल रहा हूँ। ...(व्यवधान)...

SHRIMATI RAJANI ASHOKRAO PATIL: It should not go on record.
...(Interruptions)...

SHRI RIPUN BORA: Sir, ...(Interruptions)...

श्री कामाख्या प्रसाद तासा : मेरी रिक्वेस्ट है कि ...(व्यवधान)... रिपुन बोरा जी, आप यह बात मत बोलिए। ...(व्यवधान)... आपने एक असत्य बात बोली है। ...(व्यवधान)... You have misled the House. ...(Interruptions)...

श्री उपसभापति : रजनी जी, आप बैठिए। ...(व्यवधान)... You are not allowed to speak. ...(Interruptions)... Please take your seat. ...(Interruptions)... It is not going on record. ...(Interruptions)... Please. ...(Interruptions)...

SHRIMATI RAJANI ASHOKRAO PATIL: *

श्री कामाख्या प्रसाद तासा : यहाँ पर एजुकेशन मिनिस्टर बैठे हुए हैं। ...(व्यवधान)... यहाँ पर एजुकेशन मिनिस्टर बैठे हुए हैं। ...(व्यवधान)... आपने बोला है कि हम लोगों की गवर्नमेंट ने scheduled castes ...(व्यवधान)... आप कितनी असत्य बात बोल सकते हैं, मैं सदन में बोल रहा हूँ। ...(व्यवधान)... आज एमपी रिपुन बोरा जी ने बोला कि scheduled castes' students को हम लोग कुछ नहीं दे रहे हैं। मुझे अभी-अभी आंकड़ा मिला कि 5 लाख 32 हजार scheduled castes' students को अभी scheduled castes का stipend मिल रहा है। इस बार National Fellowships में scheduled castes को 69,311 - यानी 1,600 करोड़ रुपये उनको दे रहे हैं। 2021-22 में 46,150 - आप लोग यहाँ पर ही आकर ऐसे mislead करते हैं, तो आप जनसाधारण को क्या बोलेंगे? ...(व्यवधान)... एक मिनिस्टर बैठे हुए हैं, एजुकेशन मिनिस्टर बैठे हुए हैं, ऐसे में आप लोग असत्य बोल सकते हैं। आपने ऐसे बोल दिया कि हम लोगों ने scheduled castes के लिए सब गलत किया। यहाँ पर कितने scheduled castes के मेम्बर्स बैठे हुए हैं? हमारे भी scheduled castes के बहुत ज्यादा मेम्बर्स बैठे हुए हैं। मैंने आपको इसीलिए बोला कि आप थोड़ा पहले बोल कर गये।

सर, आज हमारे असम के काबिल पूर्व मुख्य मंत्री जी यहाँ पर मिनिस्टर हैं। वे आयुष मंत्री हैं। आयुष मंत्री जी वहाँ जाकर नॉर्थ-ईस्ट को आयुष का पूरा organic hub नॉर्थ-ईस्ट को आयुष का पूरा organic hub बना रहे हैं। जैसा प्रधान मंत्री जी ने बोला, वे नॉर्थ-ईस्ट को पूरा organic hub बना रहे हैं और आयुर्वेद या आयुष की एक महत्वपूर्ण राजधानी बनाने के लिए वे तुले हुए हैं। सर्वानंद सोनोवाल जी जी यहाँ पर मंत्री हैं, वे वहाँ पर काम कर रहे हैं। सर, ऐसी situation है कि मेरे यहां अब शांति आई है और हम लोग वहां पर आयुष की बात कर रहे हैं। जो river-linking की बात है, पहले बंगलादेश गंगा नदी से जुड़ा हुआ था और बंगलादेश से होकर यह ब्रह्मपुत्र नदी में

* Not recorded.

आता था। अभी वहां यह transportation व्यवस्था शुरू की गई है। पहले इस मंत्रालय में श्री गडकरी जी थे, उसके बाद डा. मनसुख मांडविया जी आये और अब श्री सर्वानंद सोनोवाल जी इस काम को गति दे रहे हैं। यह गति शक्ति जो प्रधान मंत्री जी ने दी, सही में भारत को एक वाइटल भारत बनाने के लिए गति शक्ति की व्यवस्था की गयी है। इसे आप लोगों को मानना चाहिए। आप लोग मानें या न मानें, लेकिन हम लोग तो मान रहे हैं, पूरा भारत मान रहा है। हम लोग चाहते हैं कि extremists न हों। अभी हमारे मुख्यमंत्री जी बोल रहे हैं कि आप वहां PSOs लेकर मत घूमें, असम में इस प्रकार की स्थिति आ गई है, जबकि असम ऐसा था कि वहां कभी भी बम फट जाते थे, कभी भी कुछ भी हो जाता था, परंतु आप लोगों को भी पता है कि अभी यह अपील की गई है कि PSOs नहीं लें। हम लोगों ने बड़े आदमी हैं, यह सोचकर PSOs की सुविधा नहीं छोड़ी और अभी PSOs लगे हुए हैं। मैं मिनिस्ट्री ऑफ होम अफेयर्स से बात करके उसे छोड़ूंगा, लेकिन वहां इस प्रकार की स्थिति आई है, जबकि पूर्व में ऐसी स्थिति थी कि कहां पर बम फटेगा किसी को नहीं मालूम, इसलिए मैं बार-बार दोहरा रहा हूं कि किसका दोष है। आप लोग तो बड़े-बड़े लीडर हैं, किसका दोष है, क्यों हमारा क्षेत्र देश से जुड़ा नहीं था, वह क्यों कटा हुआ था और इसे लेकर पूरा इंडिया क्यों टेंशन में था? इस टेंशन को खत्म करने के लिए हम प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देते हैं। श्री वाजपेयी जी के समय में बोडो लोगों के साथ एग्रीमेंट हुआ, अभी माननीय श्री नरेन्द्र मोदी जी के समय में जो Karbi और Dimasa गुप्स हैं, उनके साथ एग्रीमेंट हो रहा है। कितना-कितना खर्च हो रहा है, आपको पता है? 4,203 करोड़। उसमें उन्होंने कितना अधिक पैसा लगाया गया। अभी अमित शाह जी गये, उनको सलामी दी गई, NLFT के साथ एग्रीमेंट हुआ। मणिपुर में 35 organizations अभी मान रहे हैं कि गवर्नमेंट अच्छा काम कर रही है।

श्री उपसभापति : कामाख्या प्रसाद जी, आप अब कन्क्लूड करें।

श्री कामाख्या प्रसाद तासा : सर, वहां एम्स बन रहा है। सर, हम लोग एम्स के लिए कितने अधिक पैसे साउथ में देते हैं? हमारे यहां प्रधान मंत्री जी ने एम्स का शिलान्यास किया था और उसका निर्माण पूर्ण होने वाला है। मुझे लगता है कि कुछ दिनों के बाद उनके हाथों से ही उसका उद्घाटन भी हो जाएगा। वहां medicine के लिए medicinal hub भी बन रहा है। मैं कहना चाहता हूं कि मणिपुर, त्रिपुरा जो कि एकदम dead body जैसा था, अभी वह खड़ा हुआ है और पूरे देश के मानचित्र में आया है, इसलिए मैं सरकार को धन्यवाद देता हूं, राष्ट्रपति जी को धन्यवाद देता हूं। उपसभापति जी, राष्ट्रपति जी के अभिभाषण में हम लोगों के नार्थ-ईस्ट की बात को लिखित में दिया गया है, यह इतिहास में दर्ज रहेगा। मैं प्रधान मंत्री, श्री नरेन्द्र मोदी जी की सरकार के कामों, जिनका राष्ट्रपति जी ने यहां उल्लेख किया, उनका समर्थन करते हुए पुनः प्रधान मंत्री जी को धन्यवाद देते हुए अपनी बातों को विराम देता हूं।

श्री मल्लिकार्जुन खरगो: जो बात उन्होंने डा. मनमोहन सिंह जी के बारे में कही, वह ...

श्री उपसभापति : उसे examine किया जाएगा।

श्री मल्लिकार्जुन खरगे : नहीं, उसे निकाल दीजिए, क्योंकि वे इस हाउस के सदस्य हैं।

श्री उपसभापति: माननीय एलओपी, आपने जो कहा, उसे we will examine. ...*(Interruptions)*... We will examine it. ...*(Interruptions)*... As per the procedure, we will examine it. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: जब वे यहां पर हों, तब आप बात कीजिएगा। ..*(व्यवधान)*... मनमोहन सिंह जी ने कुछ नहीं किया है? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... This has been discussed. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: आज आप जो रेल देख रहे हैं, वह श्री मनमोहन सिंह जी की देन है। हजारों करोड़ रुपये नार्थ -ईस्ट को दिया है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, Special Mentions.*(Interruptions)*... Nothing else is going on record. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: *

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Special Mentions. ...*(Interruptions)*... Dr. V. Sivadasan. ...*(Interruptions)*... Just lay it. ...*(Interruptions)*...

DR. V. SIVADASAN: Respected Chair*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Lay it. ...*(Interruptions)*... Only Special Mentions will go on record. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, the state of Anganwadis in India*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, your time will be over. ...*(Interruptions)*... Please lay it. ...*(Interruptions)*... Please. ...*(Interruptions)*... Only lay it. ...*(Interruptions)*... Sivadasanji, you lay only. ...*(Interruptions)*...

* Not recorded.

**Need for increasing the budgetary allocation to improve condition of
Anganwadis in country**

DR. V. SIVADASAN (Kerala): Sir, anganwadis are crucial for providing pre-school facilities and basic health care in Indian villages. They provide nutrition, education and supplementation as well as child care. Early child care provided by the State is essential for the well-being of the millions of young children from low-income households. Our country is lagging far behind world standards in this regard. The anganwadi workers and helpers are paid meagre wages and the infrastructure of anganwadis, where the future India is growing up, is extremely pathetic. There is an urgent need to look into the matter. It is estimated that of the 26 million children born in India every year, approximately 1.83 million children die before completing the age of five years. And it is to be noted that most of these deaths are preventable. Anganwadis can play a great role in addressing these problems in India. But it is unfortunate that the umbrella scheme, Saksham Poshan 2.0 has seen negligible increase of 0.7 per cent in the Budget. There is an urgent need to increase the budgetary allocation and there is a need to realise the fact that properly-functional anganwadis can bring great changes to the standard of life in the villages. I request this Government to take immediate steps to improve the condition of anganwadis in India.

MR. DEPUTY CHAIRMAN: Shrimati Shanta Chhetri. Please lay it. Do not read. Please lay it. There is no time.

Need for revival of Kurseong Doordarshan station

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, the historic Kurseong Doordarshan Station was closed down on 31.12.2021 as part of the technology upgradation. However, it must be brought to your kind notice that the upgradation of the ATT at Kurseong station with DTT had already been sanctioned in 2009 under the 11th Plan except Transmitter modules and all the materials have been procured and issued to Kurseong Doordarshan.

I would request the hon. Minister for Information and Broadcasting that Kurseong Doordarshan Station should be revived, as it holds deep sentiments to the people of the area, as it generates employment, gives the locals an opportunity to broadcast and keep alive their unique traditions, culture, Gorkha literature and educate the next generation of their roots and be proud of their heritage. The station

is also a huge tourist attraction, as the tower has become a major landmark of Kurseong.

MR. DEPUTY CHAIRMAN: Shri Prasanna Acharya, please lay it.

Violation of operational guidelines of *Pradhan Mantri Fasal Bima Yojana* in Odisha

SHRI PRASANNA ACHARYA (Odisha): Sir, the Pradhan Mantri Fasal Bima Yojana (PMFBY) has been a good initiative to help farmers by compensating losses due to natural calamities like flood, drought, hailstorm, cyclone etc. Insurance companies are selected in different Districts to insure farmers and insurance premium is shared by farmers and the Central and State Governments as per the ratio fixed.

Crop Cutting Experiment is the main basis of productivity and production estimate of any field crop. The same data is also used to assess end of season crop loss assessment. While the methodology for conduct of CCE for different crops have been outlined in the EARAS (Establishment of an Agency for Reporting Agricultural Statistics) manual of Directorate of Economics and Statistics, the modalities of monitoring the same have been mentioned in detail in section 18 of the Revamped Operational Guidelines of the PMFBY.

The State Government representatives and concerned insurance company together conduct the plot selection and Crop Cutting Experiment. The CCE is conducted in pre-identified plots selected through Smart Sampling Technology. But in Bargarh District of Odisha, insurance company named HDFC Ergo is violating norms and guidelines of PMFBY to the detriment of insured farmers with the sole intention of company's financial benefit only. They are not agreeing to the method of Remote Sensing Technology (RST) and instead selecting plots where there is no crop loss. Moreover, premium money is returned even after stipulated period, if found that there is crop loss. Company is disagreeing for selection of plots through RST and is rather selecting such plots where there is no or less crop damage. The Central Government may kindly intervene. Thank you.

MR. DEPUTY CHAIRMAN: Shrimati Mausam Noor. Mausamji, please lay it.

Need to release the dues under the National Mission for Clean Ganga to West Bengal

SHRIMATI MAUSAM NOOR (West Bengal): Sir, under the National Mission for Clean Ganga (NMCG), three projects worth Rs. 1,300 crores for the Hoogly river in West

Bengal had received administrative approval in September from the Union Government. However, no funds have been disbursed for the same, and in this case, it is the Union Government that is supposed to bear 100 per cent of the cost. Plans for a sewage treatment plant for Talli drainage, Asansol Durgapur sewage treatment plant for Damodar and Barakar rivers, and sludge treatment plant for Bardhaman and Baka rivers are yet to receive the allocated fund amounts of approximately Rs. 400 crores, Rs. 672.49 crores and Rs. 234 crores, respectively. The most important of these is the sewage treatment plant project for the Talli drainage as this canal carries 968 million litres of wastewater from Kolkata and its surrounding areas. Therefore, three sewage treatment plants with a capacity of 26.1 million litres per day have been proposed to be built near the Talli drainage.

If funds are not disbursed on an urgent basis for these projects, the Ganga pollution issue will only worsen further. Under such circumstances, the Bengal Government is undertaking expenditure out of the State treasury fund to regularly clean solid wastes from these drainage systems. The most polluted 4.8 kilometre area is being dredged at a cost of around Rs. 1.3 crore. The remaining dredging from Ganga to Chetla that is being undertaken will cost another Rs. 11.17 crores. I urge upon the Government to address this issue urgently.

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 10.00 hours on Friday, the 4th February, 2022.

The House then adjourned at three of the clock till ten of the clock on Friday, the 4th February, 2022.

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